REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No-25-26, Singha Colony, Nayakheda, Santpur,
Tehsil-Aburoad, Dist.-Sirohi-307026 (Raj)
email- rorpcb.sirohi@gmail.com

Registered / E-mail

S.No: RSPCB / Sirohi /1620 Date: 17/10/2024

Reg. & Email to:- vaibhavthakuria@gmail.com /7017975501, 7579282001

Sh. Vaibhav Thakuriya,
Advocate, 203, A-7, Royal Abode,
Vijay path, Tilak Nagar, Jaipur.

Subj.:1.Regarding submission of factual Report along with compliance report in the matter of Hon'ble NGT OA no. 165/2024 (M/s Jay Bholenath Resort & ors)
2. Head Office Order issued in the matter of OA no. 165/2024 Vide HO letter no. 838-839 & 840-841 dt. 29/07/2024

Sir,

With reference to the subjected above, hereby submitting the compliance report based on the order of Hon'ble NGT in OA no. 165/2024 (M/s Jay Bholenath Resort & ors) released from the hearing dt. 24.07.2024 also enclosing the factual report in chronological order for your kind information and further necessary action.

Yours sincerely,

17/10/24

(Ashok Kumar Jeliya)
SEE & Regional Officer

Copy to:

1. The Member Secretary, Rajasthan State Pollution Control Board, Jaipur for kind information.
2. Group In-charge (legal Cell), R.S.P.C.B., Jaipur, for kind information and further necessary action please.

SEE & Regional Officer

Factual Report of Hon'ble NGT OA no. 165/2024

1) A case was filed before Hon'ble NGT Central Zonal Bench Bhopal by Sh. Bhom Singh as OA no. 165/2024 (CZ) in the matter of Bhom singh versus M/s Jay Bholenath Resort & ors Respondents on dt. 08/07/2024 **(Ann-1).**
2) An order was issued by Hon'ble NGT Central Zonal Bench Bhopal from case hearing dt.24.07.2024 directing to submit Compliance report within 6 weeks & to be list it on 24/10/24 **(Ann-2).**
3) Thereafter, an Office Order from Member Secretary, RSPCB was issued in the matter of OA no. 165/2024 Vide HO letter no. 840-841 dt. 29/07/2024 **(Ann-3).**
4) A Notice of admission was received from Registrar of Hon'ble NGT Central Zonal Bench Bhopal to appear before Tribunal on 24/10/2024 at 10:30 am vide letter no. 283 dt. 27/07/2024 **(Ann-4).**
5) A letter from this office had been sent to District Collector, Jalore regarding compliance of NGT order dt.24.07.2009 in matter of OA no 165/2024 (CZ) vide this office letter no 1285 dt. 08/08/2024 **(Ann-5).**
6) Thereafter, an order was received from office of District Collector, Jalore vide order no. 2002-2006 dt.22/08/2024 nominating SDM, Jalore for compliance of NGT order dt.24/07/2024 **(Ann-6).**
7) In compliance of NGT order dt.24/7/24, a joint inspection of M/s Jay Bholenath Resort, Jalore was carried out by State Board Officials of Regional Office, RSPCB, Sirohi along with SDM Jalore, Tehsildar & team on dt. 05/09/2024.
8) On the basis of observation made during verification by RPCB officials **(IR-Ann-7),** a SCN had been issued to unit vide this office letter no. 1511-1512 dt. 18/9/2024 for intended direction of Closure of unit under section 33 (A) of Water Act, 1974 & section 31(A) of Air Act, 1981 **(Ann-8).**
9) Besides it is submitted that:-
   A. A complaint letter received from Bhom singh on dt.26/12/2023 to Regional office, RSPCB, Sirohi regarding illegal construction & pollution caused by M/s Jay Bholenath Resort in Jalore **(Ann-9).**

(A K Jeliya)
S E E & Regional Officer
R S P C B, Sirohi

(A K Jeliya)
S E E & Regional Officer
R S P C B, Sirohi

Factual Report of Hon'ble NGT OA no. 165/2024

B. Inspection of M/s Jay Bholenath Resort was carried out by State Board official on 15/01/2024 **(IR Ann-10)** against which a show cause notice (SCN) was issued to unit for intended direction of Closure under Air Act, 1981 & Water Act, 1974 vide this office letter No-RPCB/RO Sirohi/JI-1553/2051 dt. 22/01/2024 **(Ann-11)** & in absence of timely reply by unit an final show cause notice (FSCN) was also issued to unit vide letter No-RPCB/RO Sirohi/JI-1553/95 dt.16/04/2024 **(Ann-12).**

C. Further M/s Jay Bholenath Resort had applied online application for consent to establish (CTE) under Air Act, 1981 & Water Act, 1974 on dt. 03.04.2024 **(Ann-13).** On examining unit's application an SCN regarding deficiency of documents issued to unit vide this office No-RPCB/RO Sirohi/JI-1553/386 dt.14/05/2024 **(Ann-14).**

D. Aforesaid application examined according to following:-

i. Check list order issued by head office vide their letter no-F.12 (5-adm) RPCB/Gen/1693-1702 dated 28.08.2023 **(Ann-15)**

ii. Letter No.F14(5)Adm/RSPCB/Plg./V-3/Part File/2975-2978 dated 29.12.2023 **(Ann-16) and**

iii. Guideline issued by head office for hotel/marriage garden/restaurant etc. **(Ann-17).**

E. Thereafter, one time acknowledgment was granted to M/s Jay Bholenath Resort on dt.10/07/2024 **(Ann-18).**

F. Report submitted by SDM Jalore vide their letter no-Vachak/Nyayaly prakran/2024/428 dated 09.10.2014 received to this office on dated 10.10.2024 **(Ann-19).**

(A K Jeliya)
S E E & Regional Officer
R S P C B, Sirohi

(A K Jeliya)
S E E & Regional Officer
R S P C B, Sirohi

Annexure - 1

BEFORE THE HON'BLE NATIONAL GREEN

TRIBUNAL, CENTRAL ZONE BENCH

AT BHOPAL(M.P.)

ORIGINAL APLLICATION NO ...../2024

IN THE MATTER OF:-

BHOM SINGH PETITIONER

//VERSUS//

JAI BHOLENATH RESORT & STATE OF RAJASTHAN RESPONDENTS

INDEX

SR.NO	Particulars	Annexure	Page No.
I	Compilation No I		2
I	Synopsis		3
	Chronology of Events		4
3	Original Application Under Section 14,15,17 read with Section 18 Of The NGT Act, 2010		5-11
4	Affidavit in support of the Original Application		12
5	Compilation No II		13
6	List of Documents		14

DATE - 08/07/2024

PLACE - Jalore

BHOM SINGH

APPLICANT

MOBILE – 7297909919

EMAIL bhomsa921@gmail.com

NOTARY ... RATHORE ADVOCATE Jodhpur City & Distt Regd. No. 1202 Exp. Dt. 25-7-2028 GOVT. OF RAJASTHAN

ATTESTED

NOTARY, JODHPUR

08/07/2024

BEFORE THE HON'BLE NATIONAL GREEN

TRIBUNAL, CENTRAL ZONE BENCH

AT BHOPAL(M.P.)

ORIGINAL APLLICATION NO ...../2024

IN THE MATTER OF:-

BHOM SINGH PETITIONER

//VERSUS//

JAI BHOLENATH RESORT & STATE OF RAJASTHAN RESPONDENTS

COMPILATION NO I

SR.NO	Particulars	Annexure	Page No.
1	Synopsis		3
2	Chronology of Events		
3	Original Application Under Section 14,15,17 read with Section 18 Of The NGT Act, 2010		4-9
4	Affidavit in support of the Original Application		10-15

DATE - 08/07/2024

PLACE - Jalore

BHOM SINGH

APPLICANT

MOBILE – 7297909919

EMAIL bhomsa921@gmail.com

NOTARY
C S RATHORE
ADVOCATE
Jodhpur City & Distt.
Regd. No. 1202
Exp. Dt. 25-7-2028
GOVT. OF RAJASTHAN

08/07/2024

SYNOPSIS

This application concerns the unauthorized construction of "Jai Bholenath Resort" in Jalore, which has been built on land designated as a pond in the town's master plan. This land is crucial for water conservation and maintaining the ecological balance of the region.

The resort, owned by influential businessmen, was constructed without necessary approvals and is operating without a No Objection Certificate (NOC) from the Pollution Control Board. Despite promises of economic growth, its construction has caused significant environmental damage and widespread corruption.

The resort blatantly disregards NGT guidelines and operates solely for profit. Responsible officers, instead of intervening, have turned a blind eye after accepting bribes.

Environment activist Bhom Singh has tirelessly opposed the resort at the local level to uphold National Green Tribunal (NGT) guidelines and protect the environment. However, corrupt officials have failed to take action, leaving the activist disillusioned with local authorities.

DATE - 8/07/2024

PLACE - Jalore

BHOM SINGH

PETITIONER

NOTARY GOVT. OF RAJASTHAN

ATTESTED

NOTARY, JODHPUR

08/07/2024

BEFORE THE HON'BLE NATIONAL GREEN

TRIBUNAL, CENTRAL ZONE BENCH

AT BHOPAL(M.P.)

ORIGINAL APLLICATION NO ...../2024

IN THE MATTER OF:-

BHOM SINGH **PETITIONER**

//VERSUS//

JAI BHOLENATH RESORT & STATE OF RAJASTHAN RESPONDENTS

CHRONOLOGY OF EVENTS

Date	Particulars
26/12/2023	Complaint to Regional Officer, Rajasthan State Pollution Control Board Sirohi, Rajasthan
26/12/2023	Complaint to Mr. Chairmen Rajasthan, Rajasthan State Pollution Control Board Jaipur, Rajasthan
26/12/2023	Complaint to Sub Divisional Magistrate,Jalore Rajasthan
05/02/2024	Complaint to Divisional Commissioner Sir, Pali Rajasthan
05/02/2024	Complaint to Chief Secretary, Urban Development And Housing Department Rajasthan Government
05/02/2024	Complaint to Secretary, Urban Development And Housing Department Rajasthan Government
05/02/2024	Complaint to Directore & Joint Secretary ,Local Self Government Department Jaipur, Rajasthan
05/02/2024	Complaint to District Collector, Jalore , Jalore, Rajasthan
05/02/2024	Complaint to Sub Divisional Officer, Jalore, Rajasthan

DATE - 08/07/2024 **BHOM SINGH**

PLACE - Jalore **PETITIONER**

M. - 7297929919

Email - bhomsingh21@gmail.com

NOTARY
RATHORE
ADVOCATE
Jodhpur City & Distt.
Regd. No. 1202
Exp. Dt. 25-7-2028
GOVT. OF RAJASTHAN

ATTESTED
NOTARY JODHPUR
08/07/2024

BEFORE THE NATIONAL GREEN TRIBUNAL

CENTRAL ZONE BHOPAL (M.P.)

ORIGINAL APPLICATION NO /2024

IN THE MATTER OF11:-

BHOM SINGH
129, ZSA, BJS Colony,
Jodhpur Rajasthan
Pin-342027, Mo.-7297909919

//VERSUS//

1. **JAI BHOLENATH RESORTS**
   KHASRA NO,-3763,3764.3765,3766,
   GRAM JALORE (B) LETA TAHIL AND DISTRICT –JALORE
   RAJASTHAN

2. **COMMISSIONER**
   MUNICIPAL COUNCIL OF JALORE
   RAJASTHAN PIN-343001

3. **DISTRICT COLLECTOR**
   JALORE, RAJASTHAN

4. **DIVISIONAL COMMISSIONER**
   PALI RAJASTHAN

5. **SUB DIVISIONAL OFFICER**
   JALORE, RAJASTHAN

6. **CHIEF SECRETARY**
   URBAN DEVELOPMENT AND HOUSING DEPARTMENT
   RAJASTHAN GOVERNMENT

NOTARY
C S RATHORE
ADVOCATE
Jodhpur City & Distt.
Regd. No. 1202
Exp. Dt. 25-7-2028
GOVT. OF RAJASTHAN

NOTARY, JODHPUR
08/07/2024

7. **SECRETARY**
   URBAN DEVELOPMENT AND HOUSING DEPARTMENT
   RAJASTHAN GOVERNMENT

8. **REGIONAL OFFICER**
   RAJASTHAN STATE POLLUTION CONTROL BOARD SIROHI
   RAJASTHAN

9. **CHAIRMAN**
   RAJASTHAN STATE POLLUTION CONTROL BOARD JAIPUR
   RAJASTHAN

10. **DIRECTORE & JOINT SECRETARY**
    LOCAL SELF GOVERNMENT DEPARTMENT JAIPUR
    RAJASTHAN

11. **SUB DIVISIONAL MAGISTRATE**
    JALORE RAJASTHAN

NOTARY
C S RATHORE
ADVOCATE
Jodhpur City & Distt
Regd. No. 1202
Exp. Dt. 25-7-2028
GOVT. OF RAJASTHAN

ATTESTED
NOTARY, JODHPUR
02/07/2024

ORIGINAL APPLICATION UNDER SECTION 14,15,17 READ WITH SECTION 18 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010

It is humbly submitted by the petitioner as under

A. DETAILS OF THE PETITIONER:

As mentioned in the cause title above

B. DETAILS OF THE RESPONDENTS:

As mentioned in the cause title above

C. FACTS OF THE CASE

It is most humbly submitted by the applicant that

(1) The petitioner, Mr. Bhom Singh, resides in Village Devliya, Post-Banar, Jodhpur, Rajasthan. He is committed to protecting the environment and upholding his right to a clean environment, as guaranteed by Article 21 of the Constitution of India, as well as fulfilling his duty under Article 51. This application has been submitted to address a serious issue concerning the illegal construction and operation of Jai Bholenath Resort, located in front of Shani Dham Temple on Khasra Nos. 3762, 3763, 3764, and 3765 in Village Jalore B, Jalore District, Rajasthan.

(2) It has come to the petitioner's attention that Jai Bholenath Resort is being constructed and operated without the necessary permissions and approvals from the relevant authorities. Specifically, the resort lacks the Consent to Establish (CtoE) and Consent to Operate (CtoO) licenses from the Pollution Control Board. Additionally, the land on which the resort is established is designated as a pond in the Master Plan of Jalore, and no land conversion has been approved. The resort's construction has been carried out illegaliy with the collusion of officials and financial inducements.

NOTARY, JODHPUR
08/07/2024

(3) The absence of these mandatory approvals not only violates environmental regulations but also poses a significant threat to the local environment and public health. If the resort's activities continue unchecked, they could lead to severe pollution and depletion of natural resources in the area.

D. GROUNDS

(1) Jai Bholenath Resort, while appearing to be a picturesque getaway, operates illegally and poses serious threats to the environment. This application outlines the environmental consequences of its unregulated operations and highlights the urgent need for enforcement of environmental laws and sustainable practices.

(2) The resort has been constructed without the necessary permits and approvals, often leading to the destruction of natural habitats and ecosystems. Unauthorized construction can result in deforestation, soil erosion, and loss of biodiversity. The resort's buildings and facilities may encroach on protected areas, endangering local flora and fauna and disrupting the ecological balance.

(3) The resort's illegal status means it likely bypasses standard wastewater treatment protocols. Untreated wastewater from guest rooms, kitchens, and pools is often discharged directly into nearby water bodies, contaminating rivers, lakes, and groundwater sources. This pollution harms aquatic life and affects the quality of water available to local communities.

(4) Operating without regulatory oversight, the resort is using outdated and inefficient generators, air conditioning systems, and vehicles that emit high levels of pollutants. These emissions contribute to air pollution, adversely affecting the health of local residents and visitors, as well as degrading air quality in the surrounding natural areas.

(5) Illegal resorts like Jai Bholenath often lack proper waste management systems. Solid waste including plastics, food waste and hazardous materials, are being improperly disposed of leading to land pollution and the contamination of soil and groundwater. The absence of recycling programs exacerbates the problem, resulting in significant environmental degradation.

NOTARY
C S RATHORE
ADVOCATE
Jodhpur City & Distt
Regd. No. 1202
Exp. Dt. 25-7-2028
GOVT. OF RAJASTHAN

NOTARY JODHPUR

(6) Without adherence to regulatory standards, the resort relies heavily on non-renewable energy sources, contributing to higher carbon emissions and exacerbating climate change. The lack of investment in energy-efficient technologies and renewable energy sources further increases the resort's environmental footprint.

(7) Addressing the environmental impact of Jai Bholenath Resort requires strict enforcement of environmental laws and regulations. Authorities must take action to shut down illegal operations and ensure that any future developments comply with environmental standards. Regular monitoring and assessment of the resort's impact on the environment are crucial to prevent further degradation.

(8) The illegal operation of Jai Bholenath Resort poses significant threats to the environment, from water and air pollution to habitat destruction and wildlife disturbance. It is imperative that regulatory authorities enforce environmental laws to mitigate these impacts and ensure that all resorts operate within legal and sustainable frameworks. Protecting the environment is essential for preserving natural beauty and biodiversity and safeguarding the health and well-being of local communities and future generations.

(9) The petitioner is filing this petition with the National Green Tribunal as a last resort after exhausting all other avenues for redressal at the local level. Despite submitting detailed complaints to various local authorities, no action has been taken against Jai Bholenath Resort for its violations and environmental harm.

(10) Given the lack of appropriate and timely action at the local level, the petitioner is compelled to seek the intervention of the National Green Tribunal. It is imperative that the resort's activities are thoroughly investigated and that necessary measures are enforced to mitigate the environmental damage and restore compliance with legal standards.

E. PRAYER

In view of the above facts and circumstances, the Hon'ble tribunal may be pleased to grant following relief as under:

NOTARY
G.S. RATHORE
ADVOCATE
Jodhpur City & Distt.
Regd. No. 1207
Exp. Dt. 25-7-2028
GOVT. OF RAJASTHAN

NOTARY JODHPUR

1. To issue a show cause notice to the respondent, Jai Bholenath Resort, directing them to explain why they have failed to comply with environmental norms and regulations as prescribed by law.

2. To direct an immediate inspection of the premises of Jai Bholenath Resort by a competent authority to assess the environmental impact of their operations, particularly focusing on specific concerns such as waste management, water pollution, noise pollution, deforestation, etc.

3. To order suspension of activities that are causing environmental degradation until such time that the Respondent can demonstrate compliance with all relevant environmental regulations and obtain the necessary clearances and permissions.

4. To impose penalties for any violations of environmental laws as determined by the inspection and subsequent investigation.

5. To mandate remedial measures to restore any environmental damage caused by the Respondent's activities, including but not limited to, reforestation, cleaning of water bodies, and safe disposal of waste.

6. To acknowledge the master plan designation that specifies the land in question as a pond (talab), and direct the Respondent to cease any activities that contravene this designated land use. The relevant section of the Master Plan clearly indicates that the land is reserved for water conservation and should not be utilized for commercial purposes.

NOTARY
RATHORE
ADVOCATE,
Jodhpur City & Distt
Regd. No. 1202
Exp. Dt. 25-7-2028
GOVT. OF RAJASTHAN

NOTARY, JODHPUR

7. To order the demolition of the resort to restore the land to its original state as designated in the Master Plan, given that the construction of the resort is illegal and violates environmental norms and the stipulated land use.

8. To establish a monitoring mechanism to ensure that the Respondent adheres to environmental norms in the future, which could include regular inspections and the submission of compliance reports.

9. To impose penalty on the respondent for the illegal construction and operation of the resort, and for causing environmental harm. The penalty should be commensurate with the extent of the violation and the environmental damage caused.

10. To provide compensation to affected parties for any harm or damage caused by the Respondent's non-compliance with environmental regulations.

11. To pass any other order that this Hon'ble Tribunal may deem fit and proper in the interest of environmental justice and protection.

F. That, any affidavit in support of the original Application is filled along with

H. That, the required court fees has been paid along with the Original Application as per NGT Act, 2010.

DATE - 08/07/2024

PLACE - Jalore

BHOM SINGH

PETITIONER

MOBILE – 7297909919
EMAIL bhomsa921@gmail.com

NOTARY
RATHORE
ADVOCATE
Jalore City & Distt.
Regd. No. 1202
Exp. Dt. 25-7-2024
GOVT. OF RAJASTHAN

ATTESTED
NOTARY, JODHPUR
08/07/2024

BEFORE THE NATIONAL GREEN TRIBUNAL

CENTRAL ZONE BHOPAL (M.P.)

ORIGINAL APPLICATION NO /2024

IN THE MATTER OF:-

BHOM SINGH PETITIONER

//VERSUS//

JAI BHOLENATH RESORT &

STATE OF RAJASTHAN RESPONDENTS

AFFIDAVIT

I, **Bhom Singh, S/O Mool Singh** aged about 34 years, residing at Plot No. 129, ZSA, BJS Colony Jodhpur, do hereby solenly affirm on oath as under

1. That, I am applicant in the instant case and fully conversant with the facts of the case and hence, competent to swear on this affidavit.
2. That, I am filing the present Original Application along with Annexure before the Hon'ble Tribunal the contents from para 1 to last have been drafted by me.
3. That, I have read and understood the contents and based on the documents filled along with the application.

VERIFICATION

I, the above named deponent do hereby verify that the contents of the paras above are true and correct and no material fact has been concealed.

Signed and verified on 8th Day of July 2024 at Jodhpur (Rajasthan)

IDENTIFIED BY

Sign/Thumb of Shri... Bhom Singh
S/o/W/o of Shri... Mool Singh
dentified by Shri... M.S. Rathore Adv.

ENTERED IN NOTARY REGISTER AT SERIAL No. 91 of 2024
08/07/2024
(CHAIN SINGH RATHORE)
NOTARY, JODHPUR

ATTESTED
NOTARY JODHPUR
08/07/2024

NOTARY
C S RATHORE
ADVOCATE
Jodhpur City & Distt.
Regd. No. 1202
Exp. Dt. 25-7-2026
GOVT. OF RAJASTHAN

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL ZONE BENCH AT BHOPAL(M.P.)

ORIGINAL APLLICATION NO ...../2024

IN THE MATTER OF:-

BHOM SINGH PETITIONER

//VERSUS//

JAI BHOLENATH RESORT & STATE OF RAJASTHAN RESPONDENTS

COMPILATION NO II

SR.NO	Particulars	Annexure	Page No.
1	Compilation No II		13
2	List of Documents		14

DATE - 08/07/2024

PLACE - Jalore

BHOM SINGH

APPLICANT

MOBILE – 7297909919

EMAIL bhomsa921@gmail.com

NOTARY GOVT. OF RAJASTHAN ... Sirohi Cry & Dist ... Regd No. 1202 ... Exp. Dt. 25-7-2028

ATTESTED

NOTARY JODHPUR

08/07/2024

BEFORE THE HON'BLE NATIONAL GREEN

TRIBUNAL, CENTRAL ZONE BENCH

AT BHOPAL(M.P.)

ORIGINAL APLLICATION NO ...../2024

IN THE MATTER OF:-

BHOM SINGH PETITIONER

//VERSUS//

JAI BHOLENATH RESORT & STATE OF RAJASTHAN RESPONDENTS

LIST OF DOCUMENTS

SR.NO	Particulars	Annexure	Page No.
1	Complaint to District Collector, Jalore	A1	15
2	Complaint to Sub Divisional Officer, Jalore	A2	16
3	Complaint to Regional Officer, Rajasthan State Pollution Board, Sirohi	A3	17
4	Complaint to Chairman, Rajasthan Pollution Board, Jaipur	A4	18
5	Additional District Magistrate, Jalore	A5	19
6	Director, Local Self Government, Jaipur	A6	20
7	Secretary, UDH, Rajasthan	A7	21
8	Chief Secretary, UDH Rajasthan	A8	22
9	Divisional Commissioner	A9	23

DATE - 08/07/2024

PLACE - Jalore

BHOM SINGH

PETITIONER

NOTARY
S RATHORE
ADVOCATE
Jodhpur City & Distt
Regd. No. 1202
Exp. Dt. 25-7-2028
GOVT. OF RAJASTHAN

ATTESTED
NOTARY, JODHPUR
08/07/2024

Mo. 7297909919

Email- bhomsa921@gmail

Annexure-2

Item No. 02

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No. 165/2024(CZ)

Bhom Singh — Applicant(s)

Vs.

Jai Bholenath Resort & Ors. — Respondent(s)

Date of Hearing: 24.07.2024

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): None.

ORDER

1. This application concerns the unauthorized construction of "Jai Bholenath Resort" in Jalore, which has been built on land designated as a pond in the town's master plan. This land is crucial for water conservation and maintaining the ecological balance of the region.
2. The resort owned by influential businessmen, was constructed without necessary approvals and is operating without a No Objection Certificate (NOC) from the Pollution Control Board. Despite promises of economic growth, its construction has caused significant environment damage.
3. A substantial issue of environment has been raised.
4. Issue notice to the respondents, returnable within four weeks. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
5. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.

6. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

   i. One representative from the Collector, Jalore, Rajasthan.
   ii. One representative from the Rajasthan State Pollution Control Board, Jaipur.

7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

8. Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee and respondent(s).

9. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **24th October, 2024.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

24th July, 2024
O.A No. 165/2024(CZ)
PN

Annexure-3

RSPCB

यूनिक कोड नं0 W 18-509-6386-407-43-165/2024

क्रमांक: प- F.10(627)RPCB/Legal/NGT/2024/ 838 - 839 दिनांक: 26-07-2024
29

आदेश

विषय-
i. वाद//याचिका/अपील सं0: ORIGIONAL APPLICATION/APPLICATION/165/2024
ii. याची/वादी/अपीलार्थी : Bhom Singh
iii. प्रत्यर्थी/प्रतिवादी: Jai Bholenath Resort & Ors.
iv. न्यायालय का नाम: NATIONAL GREEN TRIBUNAL (NGT), Bhopal

दीवानी प्रक्रिया संहिता, 1908 -(केन्द्रीय अधिनियम, 5 वर्ष 1908) के आदेश XXVII के नियम 1 एवं 2 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुये महामहिम राज्यपाल महोदय / संस्था की ओर से उक्त प्रकरण में जवाब/अपील/रिट प्रस्तुत करने, अभिवचनों को सत्यापित करने एवं विविध आवेदन पत्र/प्रार्थना पत्र प्रस्तुत करने हेतु निम्न को प्रभारी अधिकारी/समन्वयक नियुक्त किया जाता है :-

प्रभारी अधिकारी/समन्वयक का नाम: Regional Officer, Sirohi
पदनाम: Regional Officer
पता: Plot No. 68, Shanti Nagar, Main Highway Road, Sirohi (Rajasthan)
Mobile No / Email : 7891900099 / rorpcb.sirohi@gmail.com

प्रभारी अधिकारी//समन्वयक को यह व्यादिष्ट किया जाता है कि वे राजस्थान विधि एवं विधिक कार्य विभाग नियमावली, 1999 के नियम 233 में उल्लेखित दायित्व एवं कर्त्तव्यों के अतिरिक्त अपनी नियुक्ति के तत्काल पश्चात् निम्न कार्य भी सम्पादित करेंगे:-

1. प्रकरण के तथ्यों के संदर्भ में तत्काल आवश्यक जानकारी एवं आगामी तारीख पेशी ज्ञात करके राजकीय अधिवक्ता से सम्पर्क कर न्यायालय में आवश्यक कार्यवाही सम्पादित करेंगे।
2. प्रकरण की विषयवस्तु से सम्बन्धित सभी पत्रावलियां/दस्तावेज/अधिनियम/नियम// विनियम/परिपत्र /दिशा-निर्देश /अधिसूचना / आदेश /सूचना एवं सुसंगत तथ्य एकत्रित करेंगे।
3. प्रकरण में उठाये गये सभी तथ्य एवं बिन्दुओं का प्रशासनिक अनुभाग से प्राप्त तथ्यात्मक प्रतिवेदन एवं तथ्यों के आधार पर प्रकरण का पैरा क्रमानुसार तथ्यात्मक प्रतिवेदन तैयार करते हुए एवं ऐसी अतिरिक्त जानकारी अंकित करते हुये जो राजकीय अधिवक्ता एवं राज्य पक्ष के प्रतिरक्षण/पक्ष प्रस्तुतिकरण के लिए आवश्यक/सहायक हो, तैयार करेंगे।
4. प्रभारी अधिकारी//समन्वयक सम्बन्धित प्रशासनिक अनुभाग से तथ्य एवं तथ्यात्मक विवरण प्राप्त करके राजकीय अभिभाषक को प्रकरण का ब्रीफ, प्रभारी अधिकारी//समन्वयक के नियुक्ति पत्र के साथ प्रपत्र 'क' में उपलब्ध करायेंगे, जिसमें प्रकरण की पैराक्रमानुसार तथ्यात्मक स्थिति के अतिरिक्त प्रकरण की विषयवस्तु का दिनांकवार विवरण एवं घटनाक्रम अनुसार, सम्बन्धित नियम, अधिनियम, अधिसूचना, परिपत्र एवं दिशा-निर्देश और यदि पूर्व में समान बिन्दुओं पर निर्णित उच्च न्यायालय//उच्चतम न्यायालय के निर्णय हो तो वे (List / Details of Dates and Events, Act, Rules, Notification, Circular, Guidelines etc, Courts Judgments relevant & under reference) भी प्रभारी अधिकारी/समन्वयक द्वारा स्वयं के ज्ञान व विभाग के अभिलेखानुसार ज्ञात कर इस ब्रीफ में सम्मिलित किये जायेंगे।
5. न्यायालय में दायर किये जाने वाले वाद/ अपील/ पुनर्विलोकन/ पुनरीक्षण/विविध प्रार्थना पत्र आदि की विभागीय तथ्यात्मक स्थितियों /आधार एवं तथ्यों का अभिलेख के साथ एकत्रिकरण किया जावे, जिनके आधार पर कार्यवाही सम्पादित की जानी है।
6. प्रभारी अधिकारी/समन्वयक द्वारा प्रकरण की तथ्यात्मक रिपोर्ट प्राप्त हो जाने एवं पैनल लॉयर/स्टेंडिंग कॉउन्सिल/राजकीय अधिवक्ता/एडवोकेट ऑन रिकार्ड/अतिरिक्त महाधिवक्ता की प्रकरण में पैरवी हेतु नियुक्ति हो जाने पर संबंधित अधिवक्ता से अतिशीघ्र सम्पर्क करके वांछित कार्यवाही सम्पादित की जावे।
7. प्रभारी अधिकारी/समन्वयक प्रकरण के सुसंगत, क्रमबद्ध एवं व्यवस्थित तथ्यों व अभिलेख के साथ यथा समय पूर्व राजकीय अधिवक्ता से सम्पर्क करके आवश्यक प्रार्थना पत्र जवाब/अपील/रिट आदि तैयार न्यायालय में प्रस्तुत करायेंगे।
8. प्रभारी अधिकारी//समन्वयक द्वारा उपर्युक्त तथ्यात्मक प्रतिवेदन एवं सामग्री के साथ प्रभारी अधिकारी द्वारा राजकीय अधिवक्ता से व्यक्तिशः सम्पर्क करके लिखित कथन/प्रत्युत्तर/अपील/ पुनर्विलोकन/ पुनरीक्षण/रिट याचिका/प्रार्थना पत्र आदि तैयार करवाया जावेगा और प्रारूपित दस्तावेज पर स्वयं एवं राजकीय अधिवक्ता के हस्ताक्षर करवाकर तथ्यों का सत्यापन/ प्रमाणीकरण/ अनुमोदन विधिक्षा हेतु प्रशासनिक अनुभाग को प्रस्तुत किया जावेगा।
9. प्रभारी अधिकारी/समन्वयक न्यायालय में पैरवी कर रहे राजकीय अधिवक्ता के पास प्रकरण पत्रावली परिपूर्ण एवं नवीनतम प्रगति व सूचनाओं सहित उपलब्ध रहे, यह सुनिश्चित करेंगे।
10. प्रभारी अधिकारी/समन्वयक प्रकरण में न्यायालय में निर्धारित की गई सुनवाई की तारीख, प्रकरण की प्रगति एवं उसमें सम्पादित होने वाली आगामी कार्यवाही से स्वयं एवं विभाग को सदैव अवगत रखेंगे।
11. प्रभारी अधिकारी//समन्वयक प्रत्येक तारीख पेशी को न्यायालय में उपस्थित हो कर राजकीय अधिवक्ता की पैरवी करने में मदद करेंगे और समय पर साक्ष्य, अभिलेख एवं प्रकरण की वर्तमान नवीनतम प्रगति प्रशासनिक अनुभाग/सम्बन्धित कार्यालय// अधिकारी से ज्ञात करके न्यायालय में प्रस्तुत करवायेंगे। अतः प्रभारी अधिकारी//समन्वयक प्रकरण की नवीनतम जानकारी एवं प्रगति निरन्तर प्राप्त करते रहेंगे।
12. प्रभारी अधिकारी//समन्वयक प्रत्येक तारीख पेशी की कार्यवाही विवरण एवं आगामी [illegible] कर विभाग को अवगत करायेंगे और LITES के प्रपत्र 3 में आगामी तारीख का व्यक्तिशः इन्द्राज करवायेंगे।
13. प्रभारी अधिकारी/समन्वयक द्वारा न्यायालय से कोई आदेश, निर्देश, निर्णय पारित [illegible] उसी दिन जानकारी/सूचना उच्चाधिकारी को देनी होगी। प्रभारी अधिकारी/समन्वयक [illegible] प्रस्तुत [illegible] प्रमाणित प्रति प्राप्त करने हेतु उसी दिन अथवा आगामी दिवस को [illegible]

Digitally signed by V. Vijai Sai
Date: 2024.07.26 18:07:53 IST
Reason: Approved
Signature valid
Digitally signed by V. Vijai Sai
Designation: Member Secretary

14. प्रभारी अधिकारी//समन्वयक प्रकरण में स्वयं की रिपोर्ट और राजकीय अधिवक्ता की राय के साथ न्यायालय के निर्देश, आदेश, निर्णय की प्रमाणित प्रति न्यायालय से प्राप्त कर तत्काल विभाग को प्रस्तुत करेंगे।
15. प्रभारी अधिकारी/समन्वयक का दायित्व विभाग के विरूद्ध पारित निर्णय के सन्दर्भ में आगामी अपीलीय कार्यवाही में अन्य प्रभारी अधिकारी/समन्वयक की नियुक्ति अथवा निर्णय की अनुपालना होने तक निरन्तर रहेगा।
16. प्रभारी अधिकारी//समन्वयक वादकरण प्रकरणों की मॉनिटरिंग हेतु न्याय विभाग की वेबसाइट LITES के निर्धारित सभी प्रपत्रों का संधारण करेंगे एवं LITES/Updation Center को समय समय पर प्रकरण प्रगति व अद्यतन सूचना प्रस्तुत करेंगे।
17. प्रभारी अधिकारी//समन्वयक का स्थानान्तरण/सेवानिवृत्त होने की स्थिति में अथवा प्रकरण अन्य प्रभारी अधिकारी//समन्वयक को स्थानान्तरित होने पर सभी प्रकरणों की सूची, पत्रावलियां, अभिलेख, आगामी तारीख पेशी और उस पर न्यायालय में सम्पादित होने वाली कार्यवाही का विवरण नवीन प्रभारी अधिकारी//समन्वयक को उपलब्ध करवाया जावेगा और इस आशय को प्रस्तुत करेगा अन्यथा स्थिति में अन्तिम वेतन भुगतान प्रमाण पत्र (L.P.C) जारी नहीं होगा।
18. यदि प्रभारी अधिकारी/समन्वयक उपर्युक्त निर्देशों की उपेक्षा करता है अथवा इनके प्रति असावधान पाया जाता है तो स्वयं को अनुशासनिक कार्यवाही हेतु उत्तरदायी बनायेगा।

(Vijai N.)
Member Secretary

क्रमांक: प- F.10(627)RPCB/Legal/NGT/2024/ 838 - 839

दिनांक: ~~26~~-07-2024
29

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sirohi is appointed OIC on behalf of RSPCB with the direction to prepare the parawise factual report, contact the counsel of the State Board and get the draft reply so that same may be filed with approval of competent authority before Hon'ble NGT, Bhopal.

2. Shri Vaibhav Thakuria, Advocate, 203, A-7, Royal Abode, Vijaypath, Tilak Nagar, Mobile No. 7017975501 with the request to, act and plead before the Hon'ble NGT, Bhopal on behalf of RSPCB. You will be paid fee as per RSPCB office order dated 05.03.2020.

Member Secretary

RajKaj Ref
9308294

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2024.07.26 18:07:53 IST
Reason: Approved

Annexure-3

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
Helpline No. : 0141-2716877

No. F.10 (627) RPCB/Legal/NGT/2024/ 840 - 841 Date: 29-07-2024

Regional Officer,
Rajasthan State Pollution Control Board,
Sirohi
Email: - rorpcb.sirohi@gmail.com

Subject - Regarding Hon'ble National Green Tribunal, Bhopal order dated 24.07.2024 in Original Application No. 165/2024 (CZ), Bhom Singh V/s Jai Bholenath Resort & Ors

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 24.07.2024 and directed inter-alia as follow:-

6. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

i. One representative from the Collector, Jalore, Rajasthan.

ii. One representative from the Rajasthan State Pollution Control Board, Jaipur

7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

You are hereby nominated as member of the committee as well as Nodal officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 24.07.2024.. Copy of Hon'ble NGT order dated 01.07.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for Information and for further necessary action –

1. District Collector , Jalore , Rajasthan

Member Secretary

RajKaj Ref
9308120

Signature valid
Digitally signed by N.Vijai
Designation : Member Secretary
Date: 2024.07.26 19:07:55 IST
Reason: Approved

Annexure-4

Registered Post / Dasti Notice

NGT-CZB/2024/283 Bhopal, Date : 27/07/2024

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONE BENCH, BHOPAL

Original Application No.165/2024(CZ)

Bhom Singh Vs Jai Bholenath Resort & Ors.

To,

The Regional Officer, R-8
Rajasthan State Pollution ControlBoard,
Sirohi, Rajasthan

:: NOTICE ON ADMISSION::

Whereas an application has been filed by the above named applicant(s) under section 18(1) read with 14, 15, 16 and 17 of the National Green Tribunal Act, 2010 and after preliminary hearing, the Hon'ble Tribunal has been pleased to admit the Application and issue the notice.

2. Therefore, notice is hereby given to you to appear before this Tribunal in person or through legal practitioner in this matter on **24.10.2024** at **10.30 am**; duly instructed to file response/reply alongwith supporting documents, if any, as per the direction of the Hon'ble Tribunal, before the said date.

3. Take notice that in case of default, the said application will be heard and determined in your absence.

4. Given under my hand and the seal of the Tribunal, this the 27.07.2024

Notice + Petition Copy.

National Green Tribunal

(Rajesh Kumar Agarwal)
Registrar

Annexure-5

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No-68, Main Road, Shanti Nagar, Dist.-Sirohi (Raj)
email- rorpcb.sirohi@gmail.com Contact no-02972-294161

क्रमांक : राप्रनिम/क्षे.का सिरोही/L-19/1285 दिनाँक : 08/08/24

अति. आवश्यक

श्रीमान् जिला कलक्टर,
जालोर।

विषय : माननीय राष्ट्रीय हरित प्राधिकरण भोपाल द्वारा पारित आदेश दिनांक 24.07.2024 की अनुपालना में जिला प्रशासन की ओर से प्रतिनिधि नियुक्त करने बाबत्।

संदर्भ : माननीय राष्ट्रीय हरित प्राधिकरण भोपाल द्वारा ओ.ए. नं. 165/2024(CZ) के अन्तर्गत पारित आदेश दिनांक 24.07.2024 (प्रति संलग्न)

महोदय,

उपरोक्त विषय एवं संदर्भ में लेख है कि माननीय राष्ट्रीय हरित प्राधिकरण भोपाल द्वारा ओ.ए. नं. 165/2024 (CZ) जो कि जय भोलेनाथ रिजोर्ट के अनाधिकृत निर्माण के सम्बंध में है के अन्तर्गत पारित आदेश दिनांक 24.07.2024 के अनुसार जिला कलक्टर के प्रतिनिधि व राजस्थान राज्य प्रदूषण नियंत्रण के प्रतिनिधि द्वारा एक संयुक्त टीम गठित कर अनुपालना रिपोर्ट छः सप्ताह के भीतर माननीय राष्ट्रीय हरित प्राधिकरण भोपाल के समक्ष प्रस्तुत करनी है।

अतः निवेदन है कि आपकी ओर से एक प्रतिनिधि नियुक्त करने के आदेश जारी किये जावे ताकि समय सीमा में अनुपालना रिपोर्ट माननीय राष्ट्रीय हरित प्राधिकरण भोपाल के समक्ष प्रस्तुत किया जाना सुनिश्चित किया जा सकें।

संलग्न उपरोक्तानुसार।

भवदीय,

08/08/24

(अशोक कुमार जोलिया)
वरि.पर्या.अभियन्ता एवं
क्षेत्रीय अधिकारी

Annexure-6

राजस्थान सरकार

कार्यालय जिला कलक्टर, जालोर

क्रमांकःएफ.16(9)(सी)/विधि/24/2071 दिनांकः–22-8-24

–:आदेशः–

माननीय राष्ट्रीय हरित प्राधिकरण भोपाल के आवेदन क्रमांकः 165/ 2024 (CZ) अनवान भोमसिंह बनाम जय भोलेनाथ रिसोर्ट व अन्य में पारित आदेश दिनांक 24.07.2024 की पालना में संयुक्त समिति के सदस्य के तौर पर जिला कलक्टर जालोर की ओर से प्रतिनिधि के रूप में उपखण्ड अधिकारी जालोर को नामित किया जाकर निर्देशित किया जाता है कि राजस्थान राज्य प्रदुषण नियंत्रण बोर्ड के प्रतिनिधि के साथ समन्वय स्थापित कर माननीय राष्ट्रीय हरित प्राधिकरण भोपाल द्वारा पारित आदेश दिनांक 24.07.2024 की पालना में छः सप्ताह में अनुपालना रिपोर्ट तैयार करवाकर माननीय राष्ट्रीय हरित प्राधिकरण भोपाल में प्रस्तुत करवाने की कार्यवाही करते हुये पालना से अवगत करवाया जाना सुनिनिश्चत करावें।

(पूजा पार्थ)
जिला कलक्टर
जालोर
दिनांकः–22-8-24

क्रमांक/:एफ.16(9)(सी)/विधि/24/2002–2006 दिनांकः–22-8-24
प्रतिलिपी निम्नांकित को सूचनार्थ एवं पालनार्थ :–

1. श्रीमान संभागीय आयुक्त पाली।
2. राजस्थान राज्य प्रदुषण नियन्त्रण बोर्ड जयपुर।
3. उपखण्ड अधिकारी जालोर।
4. ~~वरिष्ठ~~ पर्यावरण अभियन्ता एवं क्षेत्रीय अधिकारी राजस्थान राज्य प्रदुषण नियन्त्रण बोर्ड सिरोही।
5. आयुक्त नगरपरिषद जालोर।

जिला कलक्टर
जालोर

Validity unknownSignature valid

Digitally signed by Shyam Charan Meena
Designation : Additional Collector And Additional District Magistrate
Date: 2024.08.22 10:10:15 IST
Reason: Approved

RajKaj Ref No.: 9904920

Annexure-I

Rajasthan State Pollution Control Board
Plot No. 68, Main Highway Road Shanti Nagar, Sirohi-307001.
E-mail: rorpcb.sirohi@gmail.com

Inspection Report

(Under section 23 of the Water Act, 1974, under section 24 of the Air Act, 1981 and under section 10 of EP Act, 1986)

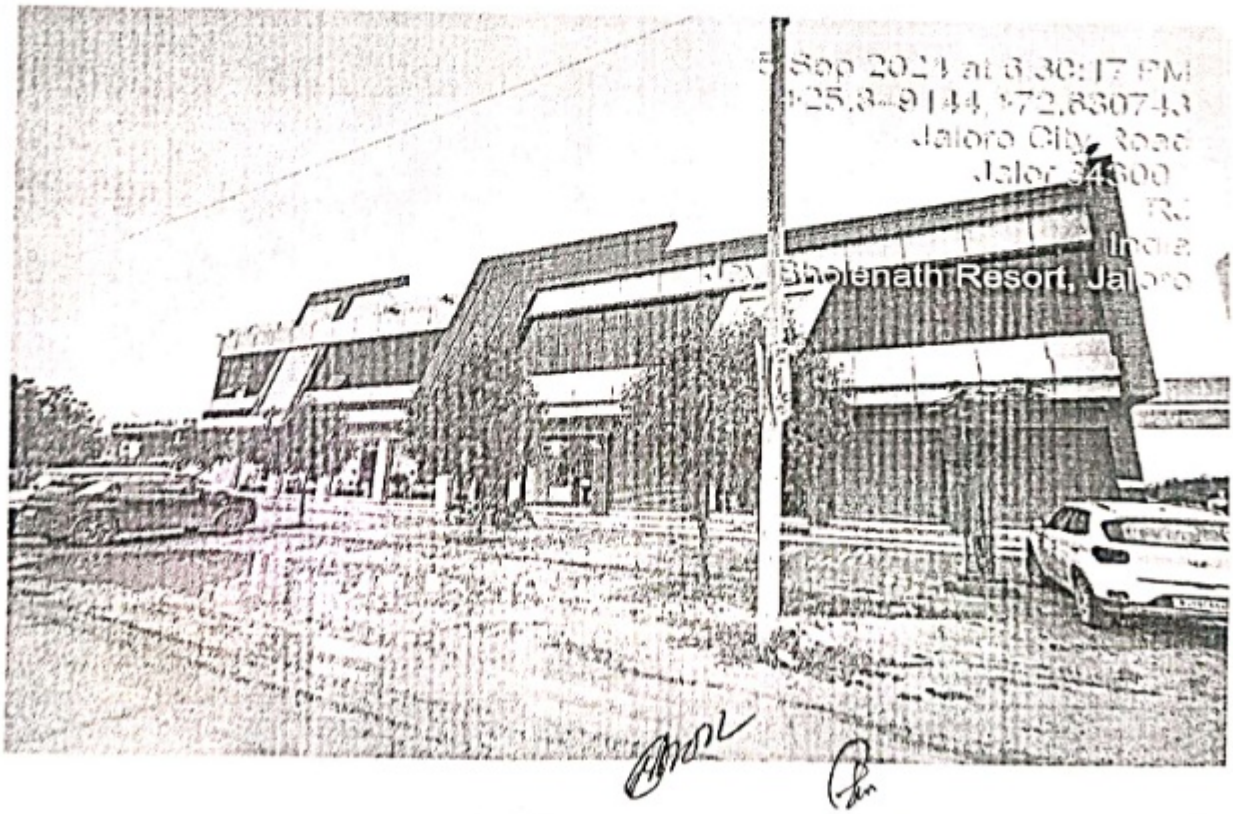
1	a. Name of the hotel:	M/s Jay Bholenath Enterprises (Unit Id:134197)
	b. Address of the hotel:	Khasra No. 6815/3763, 3765, Shanidham, Samtipura Road, Tehsil:Jalore, District- Jalore
	c. E-mail:	-
	d. Fax:	-
	e. Mobile:	8005982340
	f. Telephone:	-
2	Date of inspection:	05/09/2024
3	Name and Designation of the person contacted:	Natah Ji (Partner) (Mob. No. 8005982340)
4	Date/year of commencement of production:	2024 (as reported by owner during inspection)
5	No. of Rooms	18 double bedded rooms
6	Category as per State Board's categorization dated 02/06/2020	Green category
7	Status of operation and occupancy	Operational
8	Status of consent under Water Act, 1974	Acknowledgement was granted by the State Board vide order no. 2024-2025/Sirohi/10701 dated 10.07.2024 which is valid for life time for 11 double bedded rooms , 20 seats restaurant, 01 Marriage Garden, 01 Banquet Hall, 04 nos. of labour rooms, Kitchen & 01 DG Set of 160 KVA.
9	Status of consent under Air Act, 1981	
10	Status of authorization under Hazardous and Other waste (Management & Handling) Rules	**Not Applicable**
11	Any other facility (Kitchen(s)/Restaurant(s)/bar(s)/banquet hall(s)/swimming pool(s) /laundry(ies)/meeting room(s)/ conference room(s) etc.	18 Double bedded rooms 01 Restaurant – 64 seater 01 Marriage Garden – 2000 pax 01 Banquet Hall – 100 pax
12	Water related	
	a) Source of water	Bore well (01 no) **No documents were shown regarding the application for NOC from Central Ground Water Authority.**

	b) Status of metering arrangement on sources	Metering arrangements were not provided at bore well.
	c) Meter reading (if meter provided)	NA
	d) Metering arrangement for water consumption in various process/use	**Purpose wise metering arrangements for water consumption was not provided.**
	e) Water consumption process/purpose wise	**Purpose wise water consumption records not shown during inspection.**
	f) Status of log book of water drawl and consumption	No details of quantity of water consumption or drawl from bore well were maintained.
13	Sources of wastewater generation	Utilities i.e. Kitchen, Toilets, Bathrooms, Floor washing, Laundry, etc.
14	Waste water generation per day:	**As per NBC 2016** waste water generation per day approximately be **11.5 KLD (including 18 total double beds, 64 total seater restaurants, 100 pax total banquet halls & excluding marriage garden)**
15	Details of wastewater treatment facility	The wastewater generated from the hotel activies is discharging directly outside the premises near railway tracks without any pre treatment. **Also, unit has failed to install and operate adequate capacity of STP for treatment of waste water.**
16	Sources of air pollution and pollution control measures adopted thereof	01 DG Set of unknown capacity found installed in premises & no suction hood with chimney were provided in cooking area & tandoor in kitchen. **D.G. sets was having acoustic enclosure but no adequate height stack was attached to the above DG set.**
17	Specific non-compliance, if any, observed during inspection	All the non-compliances are mentioned in **Bold** font. a. **That during inspection unit was found established & operating 18 double bedded rooms, & restaurant having seating capacity of 64 pax, 1 Banquet Halls of 100 pax, 01 Marriage Garden of 2000 pax. Out of which unit was only consented to operate as what**

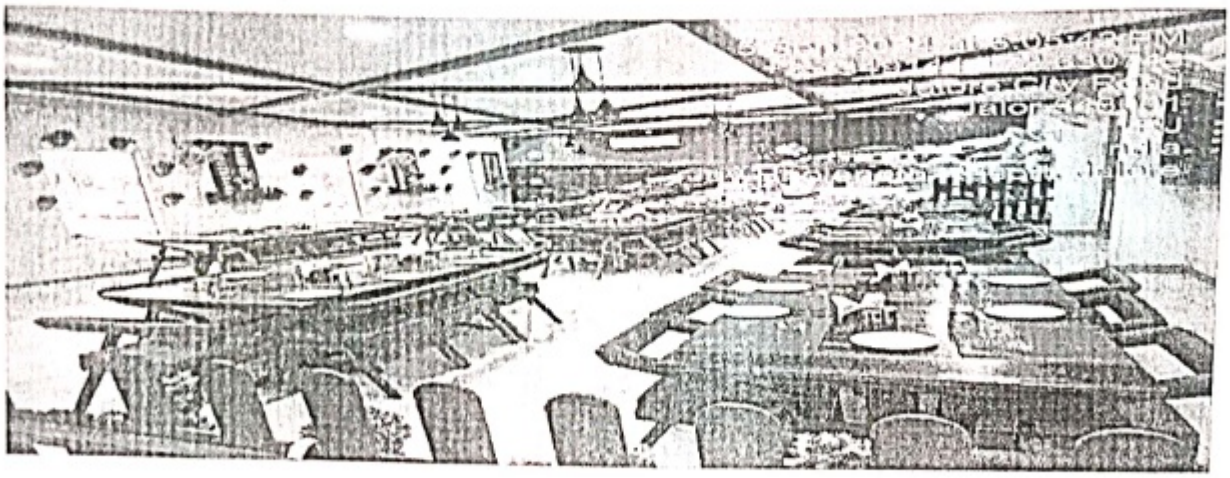
Rajasthan State Pollution Control Board
Plot No. 68, Main Highway Road Shanti Nagar, Sirohi-307001.
E-mail: rorpcb.sirohi@gmail.com

		permitted in abovementioned condition no.9. However, unit has done expansion for the rest of ancillaries without obtaining prior Consent to establish & Operate from the State Board. b. That hotel is abstracting ground water from 1 No. of Borewell without prior permission from CGWA. c. That hotel has not provided adequate Oil and Grease separation tank thus non complying with referred consent to operate specific condition f. d. That hotel has installed 01 no. of DG set of unknown capacity without proper stack. e. That during inspection domestic sewage was found discharge through septic tank & soakpit. f. That unit has not provided adequate STP for treatment of domestic waste water generated before discharge.
18	Details of water/waste water sample collected during inspection	Waste water sample could not be collected during inspection as hotel has not installed any proper treatment facility & is directly discharging effluent outside.

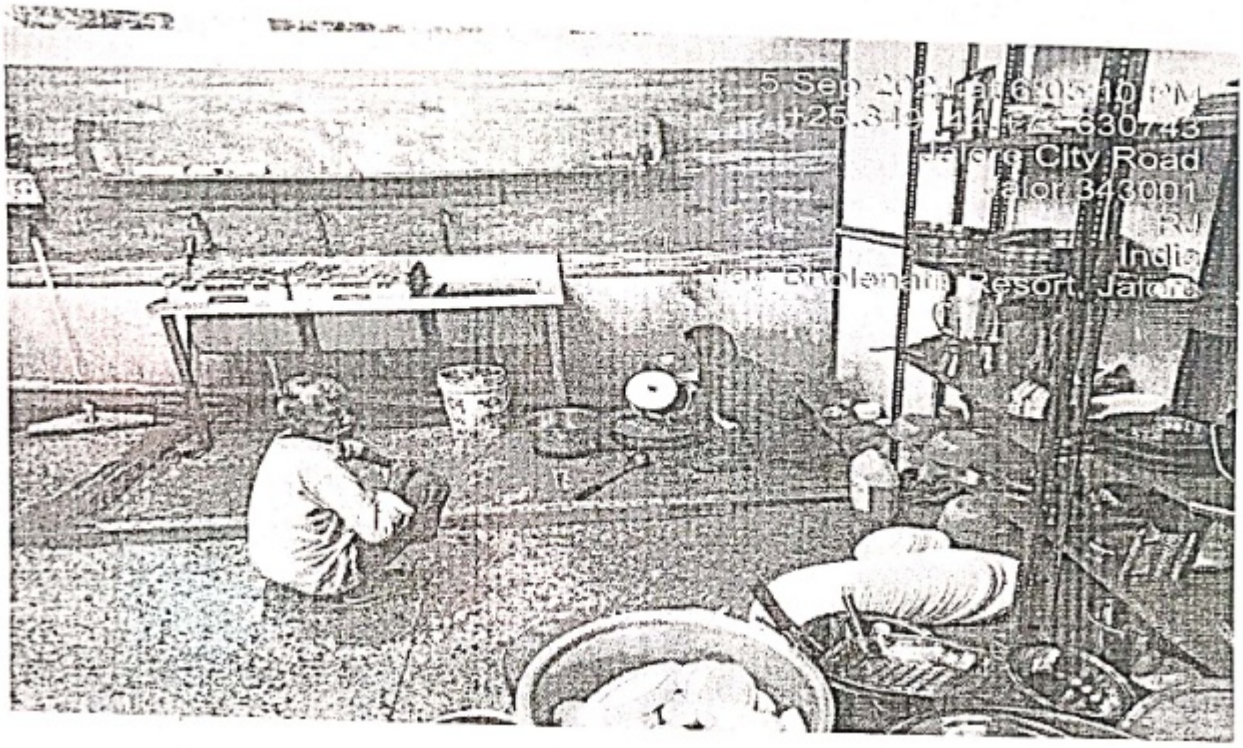
GPS Photographs:

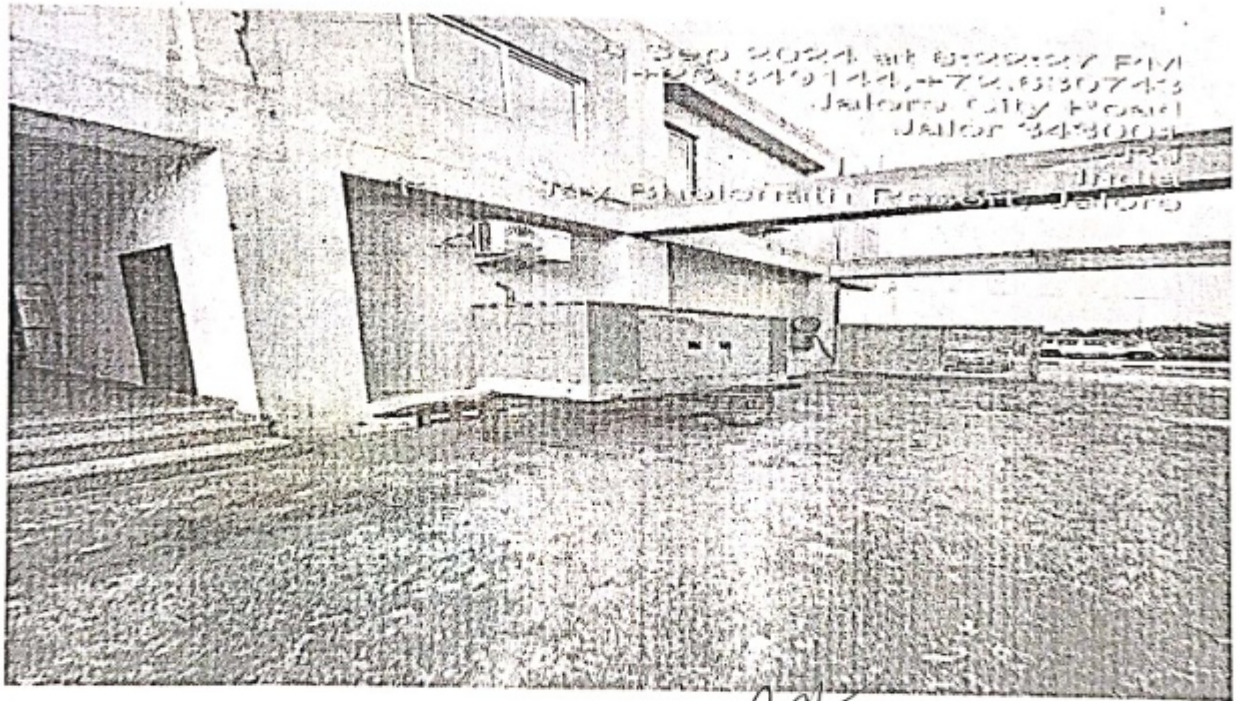


Rajasthan State Pollution Control Board
Plot No. 68, Main Highway Road Shanti Nagar, Sirohi-307001.
E-mail: rorpcb.sirohi@gmail.com



Rajasthan State Pollution Control Board
Plot No. 68, Main Highway Road Shanti Nagar, Sirohi-307001.
E-mail: rorpcb.sirohi@gmail.com





Annexure-8

Regional Office, Sirohi
Rajasthan State Pollution Control Board
Plot No. 68, Shanti Nagar, Main Highway Road,
Sirohi, Rajasthan - 307001
Email: rorpcb.sirohi@gmail.com

No. RPCB/RO SIROHI/JI-/ 1511 - 1512 Date: 18/09/24

Registered

M/s Jay Bholenath Enterprises (Unit Id:134197)
Khasra No. 6815/3763, 3765, Shanidham, Samtipura Road,
Tehsil:Jalore, District- Jalore

Sub:- Show cause notice for intended direction for the closure under section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981.

Ref:-
1. Inspection of your unit by State Board Official on date 05.09.2024.
2. Unit's Acknowledgement was granted by the State Board vide order no. 2024-2025/Sirohi/10701 dated 10.07.2024

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas, the Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as the "Act") has come into force in whole of State of Rajasthan with effect from 23.3.1974 and Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981,
2. And whereas, the "Act" is enacted to provide for prevention, control and abatement of water pollution and air pollution and to carryout aforesaid purpose, the Rajasthan State Pollution Control Board (herein after referred to as the "Board") has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution,
3. And whereas, the provisions of section 24 of the Act clearly states about prohibition on the use of stream or well or sewer or land for disposal of polluting matters as follows:-
    1 No person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the state Board to enter(whether directly or indirectly) into any stream or well or sewer or on land; or
    2 No person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or in combination with similar matters, to impede the proper flow of water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences,
4. And Whereas, the provisions of section 25/26 of the water Act, further clarifies about restrictions on outlets and discharges that no person shall without the previous consent of the State Board –
    a Establish or to take any steps to establish, any industry, operation or process, or any treatment and disposal system or any extension or addition there to, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or
    b. Bring into use any new or altered outlet for the discharge of sewage or trade effluent or
    c. Begin to make any new discharge of sewage or trade effluent.
5. And whereas **M/s Jay Bholenath Enterprises (Unit Id:134197),** (herein after referred to as the "Unit") is engaged in operating a Hotel/Resort at **Khasra No. 6815/3763, 3765, Shanidham, Samtipura Road, Tehsil:Jalore, District- Jalore** nature of industry is such that during the process unit discharges polluted water and air.
6. And whereas Acknowledgement was granted by the State Board was granted by the State Board vide order no. 2024- 2025/Sirohi/10701 dated 10.07.2024 which is valid for lifetime for 11 double bedded rooms , 20 seats restaurant, 01 Marriage Garden, 01 Banquet Hall, 04 nos. of labour rooms, Kitchen & 01 DG Set of 160 KVA..
7. And whereas the industry was inspected by State Board Official dated 05.09.2024 and during inspection following observation were found:-
    a. **That during inspection unit was found established & operating 18 double bedded rooms, & restaurant having seating capacity of 64 pax, 1 Banquet Halls of 100 pax, 01 Marriage Garden of 2000 pax. Out of which unit was only consented to operate as what permitted**

Regional Office, Sirohi
Rajasthan State Pollution Control Board
Plot No. 68, Shanti Nagar, Main Highway Road,
Sirohi, Rajasthan - 307001
Email: rorpcb.sirohi@gmail.com

in abovementioned condition no.9. However, unit has done expansion for the rest of ancillaries without obtaining prior Consent to establish & Operate from the State Board.

b. That hotel is abstracting ground water from 1 No. of Borewell without prior permission from CGWA.
c. That hotel has not provided adequate Oil and Grease separation tank thus non complying with referred consent to operate condition .
d. That hotel has installed 01 no. of DG set of unknown capacity without proper stack height.
e. That unit has not provided adequate STP for treatment of domestic waste water generated before discharge.

8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act and the Water Act.
9. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
10. Whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33 A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.
11. *And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper consent of the State Board. State pollution control Board has also been directed to seal such defaulter units.*

Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of air and water pollution, Board intends to issue following directions under section 21 and 31 (A) of Air (Prevention & Control of Pollution) Act, 1981and under section 25/26 and 33 (A) of Water (Prevention & Control of Pollution) Act, 1974:

- **The closure, prohibition or regulation of any industry, operation or process.**
- **Stoppage or regulation of the supply of electricity or water or any other service.**
- **Sealing of DG Sets, if any.**

Therefore, you are hereby directed to show cause as to why the aforesaid proposed action be not confirmed. In case, you wish to submit any objection/clarifications to above, you may submit your reply/clarification by post or by appearing in personal along with documentary evidences, ***latest by 10 days,*** failure to which actions as stated above be confirmed by the State Board without any further notice/correspondence to you in this regard.

Yours Sincerely,

18/09/24

(Ashok Kumar Jeliya)
SEE & Regional Officer

Copy to: Master file.

Regional Officer

Annexure-9

सेवा में,

श्रीमान क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड,
जालोर, सिरोही, सांचोर
प्लाट न. 68, शांति नगर ,मेन हाईवे रोड सिरोही

विषय - अवैध होटल (रिसोर्ट) द्वारा प्रदूषण फ़ैलाने के समन्ध में शिकायत, ,
शिकायतकर्ता :- भोम सिंह प्लाट न 129, Z.S.A, B.J.S , कोलोनी जोधपुर राजस्थान
Mo – 7378105611,

महाशय,

नम निवेदन है कि जालोर के ग्राम जालोर (बी) , पटवार हल्का - लेटा , तहसील व् जिला जालोर में शनि धाम के सामने खसरा संख्या- 3763, 68145/3763, 3764, 3765, 3766 व् अन्य जिनका भू उपयोग मास्टर प्लान के आधार पर तालाब है तथा खसरा संख्या 3767 जो की प्राचीन समय में गैर मुमकिन नाडी था जिसको भूमाफियो ने नगर परिषद की मिलिभक्ति से विलुप्त कर आवासीय पट्टे जारी करवा दिये | तथपशचात भूमाफियो द्वारा बिना किसी निर्माण स्वीक्रति के अवेध रूप से उसके अन्दर व्यवसायिक दुकाने व् एक होटल (जय भोलेनाथ रिसोर्ट) नाम से स्थापित कर दी | इनके पास राजस्थान प्रदूषण नियंत्रण बोर्ड की C To E , व् C To O की स्वीक्रति नहीं है जो की कानून के विरुद्ध है | इन भूमाफियो ने तालाव की प्रकृति को नुकसान पहुंचाकर इस भूमि का अन्य उदेश्य के लिए उपयोग किया जो की कानून के विरुद्ध है | भूमाफियो एवम् सरकारी अधिकारियो का यह कृत्य जल प्रदूषण के अंतर्गत आता है, रास्ट्रीय हरित अधिकरण के कही फैसले इसकी पुष्टि करते है | होटल जय भोलेनाथ रिसोर्ट द्वारा उच्च स्तर का वायु प्रदूषण व् ध्वनी प्रदूषण हो रहा है जिससे आस पास रहने वाले लोगो का एवम् होटल के सामने शनि देव के मंदिर में आने जाने वाले भक्तजन भी इस प्रदूषण का शिकार हो रहे है | संविधान का अनुछेद 21 जो की जीने का अधिकार देता है उसका व् आम नागरिको के मोलिक अधिकारों का हनन हो रहा है | नाडी तालाब को ध्वस्त करने के कारण वेजुवाह पशु पक्षी व् मवशी भी पानी से वंचित हो गए|

अवैध रूप से निर्मित जय भोलेनाथ रिसोर्ट नाम से जो रिसोर्ट व् दुकाने है उनके खिलाफ कानूनन उचित कारवाई कर आमजन के मोलिक अधिकारों की रक्षा कर राहत प्रदान करे |

DATE 26/12/2023

शिकायतकर्ता
भोम सिंह
DIRECTOR
BSVG FOUNDATION

प्रति प्रेषित :-
चेयरमेन (अध्यक्ष) राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड जयपुर
श्री मान उपखण्ड मजिस्ट्रेट ,जालोर
श्रीमान जिला कलेक्टर जालोर

Annexure - 10

☎02972-294161

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No 68, Shanti Nagar, Main Highway Road, Sirohi , Rajasthan -307001

Inspection Report

(Under section 23 of the Water Act, 1974, under section 24 of the Air Act, 1981 and under section 10 of EP Act, 1986)

1	a. Name of the hotel:	M/s Jay Bholenath Resort
	b. Address of the hotel:	Road, in front of Shani Dham Temple, Samtipura, Jalore, Rajasthan 343001
	c. E-mail:	NA
	d. Fax:	-
	e. Mobile:	9602185539
	f. Telephone:	-
2	Date of inspection:	15/01/2024
3	Name and Designation of the person contacted:	Jitendra (Management Head)
4	Date/year of commencement of production:	2020, as informed
5	No. of Rooms	12 rooms (Double Bedded)
6	Category as per State Board's categorization dated 02/06/2020	Orange category
7	Status of operation and occupancy	Operational
8	Status of consent under Water Act, 1974	Operational without valid CTE & CTO from State Board
9	Status of consent under Air Act, 1981	Same as above
10	Status of authorization under Hazardous and Other waste (Management & Handling) Rules	**Not Applicable**
11	Any other facility (Kitchen(s)/Restaurant(s)/bar(s)/banquet hall(s)/swimming pool(s) /laundry(ies)/meeting room(s)/ conference room(s) etc.	01 Restaurant – 40 seaters 01 Banquet Hall Marriage Garden (150*200 sq ft) approx Hotel -12 Rooms (Double Bedded)

☎02972-294161

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No 68, Shanti Nagar, Main Highway Road, Sirohi , Rajasthan -307001

12	Water related	
	a) Source of water	Tubewell (01 No) **No documents were shown regarding the application for NOC from Central Ground Water Authority or PHED.**
	b) Status of metering arrangement on sources	Metering arrangements was not provided at tubewell.
	c) Meter reading (if meter provided)	-
	d) Metering arrangement for water consumption in various process/use	**Process-wise metering arrangements for water consumption was not provided.**
	e) Water consumption process/purpose wise	**Process-wise water consumption records not shown during inspection.**
	f) Status of log book of water drawl and consumption	No log book maintained therefore, cannot be judged .
13	Sources of wastewater generation	Utilities i.e. Kitchen, Toilets, Bathrooms, Floor washing, laundry etc.
14	Waste water generation per day:	**As per NBC 2016** waste water generation per day approximately be **7120 Litre per Day (including 12 Double beds, 40 seater restaurants)**
15	Details of wastewater treatment facility	**NA**
16	Sources of air pollution and pollution control measures adopted thereof	1) One D.G. set of 82.5 KVA 2) One traditional D.G set **Sr.No. 01 D.G set with acoustic enclosures and Sr.No. 02 without acoustic enclosures and inadequate stack height.**
17	Specific observation / non-compliance, if any, observed during inspection	All the non-compliances are mentioned in **Bold** font. **1. Unit has not provided any facility for**

☎02972-294161

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No 68, Shanti Nagar, Main Highway Road, Sirohi , Rajasthan -307001

17	Specific observation / non-compliance, if any, observed during inspection	All the non-compliances are mentioned in **Bold** font. **1. Unit has not provided any facility for segregation of dry waste & wet waste and no records of waste disposal was provided during inspection.** **2. Unit is abstracting ground water from 1 No. of Tubewell without prior permission from CGWA.** **3. Unit has not provided any facility for pretreatment of domestic waste water & kitchen waste water.** **4. Unit has not installed Oil and Grease separation tank in kitchen.** 5. **Unit is operating without obtaining valid Consent from the State Board.**
18	Details of water/waste water sample collected during inspection	Waste water sample could not be collected during inspection as hotel has not installed any treatment facility & is directly discharging effluent into Spectic tank followed by Soak pit

Shankar

(Shankar Lal)
Junior Environment Engineer

Issue noted

C/s

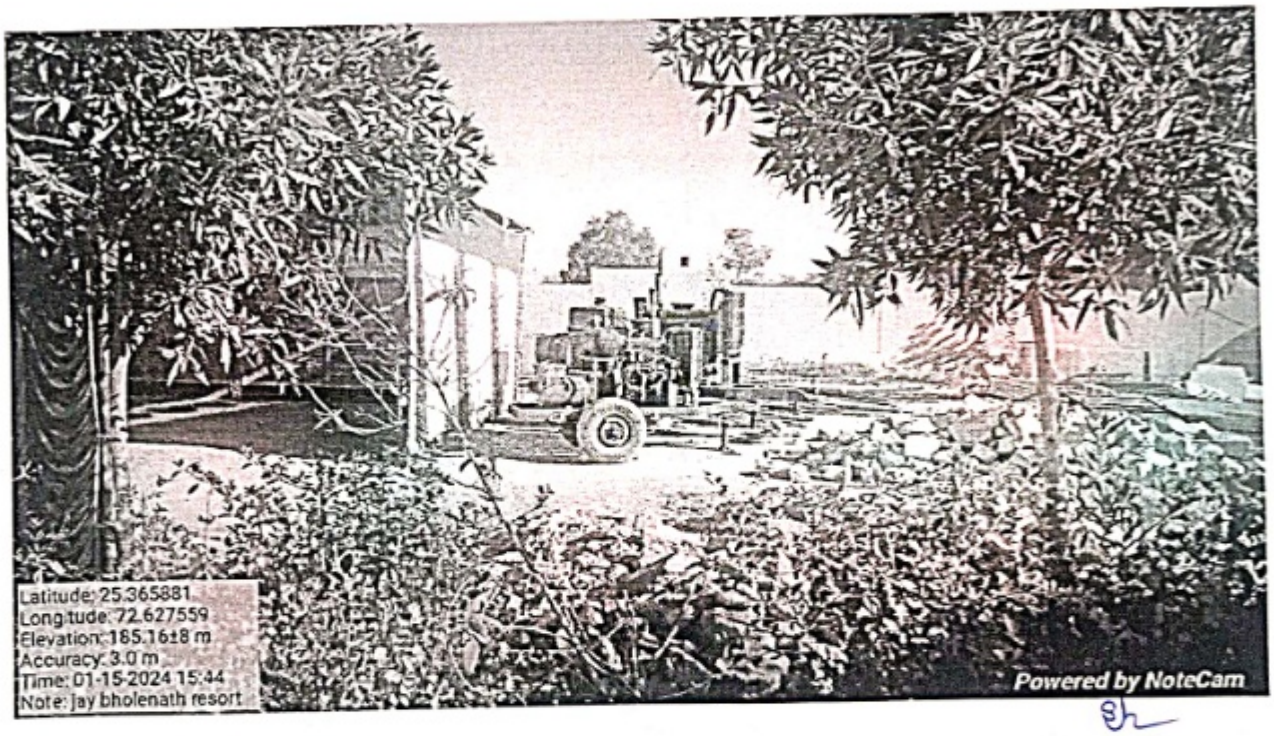
(Sharad Saksena)
Regional Officer

☎02972-294161

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No 68, Shanti Nagar, Main Highway Road, Sirohi , Rajasthan -307001

☎02972-294161

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No 68, Shanti Nagar, Main Highway Road, Sirohi , Rajasthan -307001



Annexure- II

☎02972-294161

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No 68, Shanti Nagar, Main Highway Road, Sirohi , Rajasthan -307001

Registered/mail

No. RPCB/RO SIROHI/J1-1553/2051 Date: 22/01/2024

M/s Jay Bholenath Resort
Road, in front of Shani Dham Temple,
Samtipura Jalore, Rajasthan 343001
Phone no: 9602185539

Sub:-Show cause notice for intended direction for the closure , under section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981.

Ref:- Inspection of your unit by State Board Official on date 15/01/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (here in after called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (here in after called as 'the Air Act') and Water (Prevention & Control of Pollution) Act, 1974 (here in after called as 'the Water Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air and water pollution.
5. And whereas **M/s Jay Bholenath Resort, Road in front of Shani Dham Temple, Samtipura, Jalore** is engaged in Hotel & Restaurant activities (Here in after called as the industry).
6. And whereas the industry was inspected by State Board Official dated **15/01/2024** and during inspection following observation were found:-
   a. **Unit found operative without obtaining valid Consent to establish and Consent to operate from the State Board.**
   b. **One D.G set of 82.5 KVA with acoustic enclosures and one traditional D.G set without acoustic enclosures and inadequate stack height**
   c. **Unit has not provided any facility for segregation of dry waste & wet waste as per Solid Waste Management Rules, 2016 and no records of waste disposal was provided during inspection.**
   d. **Unit is abstracting ground water from 1 No. of Tubewell without metering arrangement and prior permission from CGWA .**

☎02972-294161

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No 68, Shanti Nagar, Main Highway Road, Sirohi , Rajasthan -307001

e. **Unit has not provided any facility for treatment of domestic waste water & kitchen waste water neither installed Oil and Grease separation tank.**

7. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act and the Water Act.
8. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
9. Whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33 A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.
10. ***And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without properconsent of the State Board. State pollution control Board has also been directed to seal such defaulter units.***

Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of air and water pollution, Board intends to issue following directions under section 21 and 31 (A) of Air (Prevention & Control of Pollution) Act, 1981and under section 25/26 and 33 (A) of Water (Prevention & Control of Pollution) Act, 1974:

- **The closure, prohibition or regulation of any industry, operation or process.**
- **Stoppage or regulation of the supply of electricity or water or any other service.**

Therefore, you are hereby directed to show cause as to why the aforesaid proposed action be not confirmed. In case, you wish to submit any objection/clarifications to above, you may submit your reply/clarification by post or by appearing in personal along with documentary evidences, latest by 15 days, failure to which actions as stated above be confirmed by the State Board without any further notice/correspondence to you in this regard.

Yours Sincerely,

— sd —

Regional Officer

Copy to: Master file.

Regional Office

Annexure-12

02972-294161

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No 68, Shanti Nagar, Main Highway Road, Sirohi , Rajasthan -307001

Registered Post/E-mail

F.No.: RPCB/RO/SIROHI/JI-1553/ 95 Date: 16/04/2024

M/s Jay Bholenath Resort
Road in front of Shanti Dham Temple,
Samtipura, Jalore
Tehsil & District-Jalore

Sub: Final show cause notice for intended directions for closure of unit under the provisions of section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 and section 31(A) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Show cause notice issued vide letter dated 22/01/2024.

Sir,

1. Whereas, the Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as the "Act") has come into force in whole of State of Rajasthan with effect from 23/3/1974.
2. And whereas, the Water Act has been enacted to provide for the prevention, control and abatement of Water pollution and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Act.
3. Whereas, the Air (Prevention & Control of Pollution) Act,1981 has come into force in whole of State of Rajasthan with effect from 16/06/1981.
4. And whereas, the said Air Act was enacted to provide for prevention & control of air pollution and for maintaining & restoring the wholesomeness of air.
5. And whereas, under the provisions of section 21/4 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, under the provisions of section 25/26 of the Water Act, no person shall, without provisions from State Board, establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land in excess of the standards laid down by the State Board.
7. And whereas, a unit is being operated in the name & style of **M/s Jay Bholenath Resort, Road in front of Shanti Dham Temple, Samtipura, Jalore, Rajasthan** (hereinafter referred to as 'the industry/unit").
8. And whereas, inspection carried out by State Board official dated 15/01/2024 and observed following non-compliances:-
    a. **Unit found operative without obtaining consent to establish and consent to operate.**
    b. **One D.G. set of 82.5 KVA with acoustic enclosures and one traditional D.G. set without acoustic enclosures and inadequate stack height.**

02972-294161

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No 68, Shanti Nagar, Main Highway Road, Sirohi , Rajasthan -307001

c. **Unit has not provided any facility for segregation of dry waste & wet waste as per SWMC Rules, 2016 and no records of waste disposal was provided during inspection.**
d. **Unit was found abstracting ground water from a tubewell without metering arrangement and prior permission from CGWA.**
e. **Unit has not provided any facility for treatment of domestic waste water & kitchen waste water neither installed Oil and Grease separation tank.**

9. **And whereas, National Green Tribunal (N.G.T.) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper consent of the State Board. State pollution control Board has also been directed to seal such defaulter units.**

10. And whereas, you are operating the aforesaid activities without obtaining consent to operate as contemplated under the provisions of the Water Act and Air Act .
11. And whereas, operating the Water and Air polluting process without obtaining valid consent of the Board, is punishable under the Water Act and Air Act.
12. Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Water (Prevention & Control of Pollution) Act,1974 and Air Act (Prevention & Control of Pollution),1981 against the unit:
    a. **The closure, prohibition or regulation of any industry, operation or process or**
    b. **Stoppage or regulation of the supply of electricity or water or any other service.**

In view of above, this final show cause notice is issued, as to why the directions be not issued under 33(A) of Water Act and 31 (A) of Air Act for closure of industry including disconnection of electric and water supply. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents within 15 days to this office, failing to which direction under Water Act and Air Act shall be confirmed without any further notice.

Yours sincerely

Sd/-

(Ashok Kumar Jeliya)
SEE & Regional Officer

15/04/24

SEE & Regional Officer

Copy to: Master file

Annexure-13

RSPCB

Rajasthan State Pollution Control Board

FORM I

Application for Consent to Establish under section 21

of the

Air (Prevention and Control of Pollution) Act, 1981

Print Date: 4/29/2024

From:-

JAY BHOLENATH ENTERPRISES Kh. No. 6815/3763, 3765, Shanidham, Samtipura Road, Jalore Jalore Jalore

To,

Regional OfficerPlot No 68, Shanti Nagar, Main Highway Road, Sirohi, Rajasthan-307001Phone: 02972-294161

Date: 03/04/2024

Unit ID: 134197

Application ID: 368993

Application Type: CTE AIR/WATER - Fresh

Disposing Authority: Balotra

Address: Regional office,Rajasthan state pollution control Board,Jasol phanta,OppJDVVNL office,Jasol Road Balotra,District -Balotra

Sir,

I/We hereby apply for obtaining

Consent, in Form No. I under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981) for establishing an industrial plant/ operation/ process/ activity , plant owned by JAY BHOLENATH ENTERPRISES (Name of Director/ proprietor/ partner etc.)

Part I: General Information

A. Details of Industry/ Activity/ Service/ Operation/ Process:-

a.	Name of Industry/ Activity/ Service/ Operation/ Process	JAY BHOLENATH ENTERPRISES
b.	Name and Designation of the Applicant	Smt Rekha Deora Partner
c.	Correspondence Address	Kh. No. 6815/3763, 3765, Shanidham, Samtipura Road, Jalore
	Village/ Area	Jalore
	Street/ Locality/ City	Jalore
	Tehsil	Jalore
	District	Jalore
	Pin Code	343001
	Telephone No. (including STD Code)	0-
	Mobile No.	9636350172
	E-Mail Address	rekhadeora.lie.elia@gmail.com
	Fax No.	-
d.	Site Address	**JAY BHOLENATH ENTERPRISES Kh No 6815/3763, 3765, Shanidham, Samtipura Road, Jalore**
	Plot No./ Khasra No.	
	Village/ Area	**Jalore**
	Street/ Locality/ City	**Jalore**
	Tehsil	**Jalore**
	District	**Jalore**
	State	**Rajasthan**
	Pin Code	**343001**
	Telephone No. (including STD Code)	**0-**
	Mobile No.	**9636350172**
	Fax No.	**0-**
	Email Address	**rekhadeora.lie.elia@gmail.com**
e.	**Plot Area/ Mining Lease Area**	**599.91 Sq. Meter**
f.	**Land classification**	
	(a) Industrial or	**No**
	(b) Commercial, or	**No**
	(c) Agriculture, or	**No**
	(d) Residential, or	**"**

	5 KL	
i.	Whether covered under EIA Notification, 2006	No
j.	Gross Built up Area	0
k.	Consent is applied for (Entire Industry/ Activity/ Service/ Operation/ Process or Part thereof- please specify)	Fresh
l.	Category of Industry/ Activity/ Service/ Operation/ Process	Green
m.	Scale of Industry/ Activity/ Service/ Operation/ Process	Small
n.	Status of Application/ Activity/ Service/ Operation/ Process	Proposed
o.	Total Capital Investment (without depreciation) in Industry/ Activity/ Service/ Operation/ Process (as per Project Report/ CA Certificate) for which consent is applied (Rs. in lacs)	195.25
p.	Date of Commissioning	15/04/2024
q.	Total number of employees (including contractual workers) in the Industry/ Activity/ Service/ Operation/ Process (maximum)	10
r.	Total number of residents in the colony; if any within the premises of the establishment	1 N/A
s.	Installed Capacity of the Industry/ Activity/ Service/ Operation/ Process	
	N/A	
t.	No. of working days in a year	300
u.	No. of shifts per day	2
v.	Electric connection number and name	1

B. Surrounding Details:-

S. No.	Which of the following features exist within 1 km of the site	
1.	Human Settlement (Village/ City/ Town)	
2.	Water body	N/A
3.	Industrial area (Specify)	
4.	Any major industry (Specify)	

Part II: Information related to Industry/ Activity/ Service/ Operation/ Process

(a) Raw Material Details:

Not Applicable...

(b) Product/ By Product/ Service/Activity details

S. No.	Name	Quantity/ Capacity (With Unit)	Product or By Product or Service	Storage Capacity
5452	Marriage Garden	1, NOS.	Service	1
8039	BANQUET HALL	1, NOS.	Service	1
31104	HOTEL ACTIVITIES	11, ROOM	Service	11
640	RESTAURANT	20, SEATS	Service	20
38101	LABOUR HALL	4, ROOM	Service	4

(c) Electric Energy/Water Requirement (Kilo Watt/Kilo liter per Day)

Not Applicable...

(d) Water Consumption Details (Kilo liter per Day)

SrNo	Source of Water	Boiler / Cooling	Domestic	Industrial Process	Others
235656	Any Other	0	1	2	2

Part III: Information related to Effluent Generation, Treatment and Disposal

(a) Effluent Generation & Disposal Details

(c) Type of treatment system installed
N/A

Part IV: Information related to Air Pollution and Control Systems

(a) Air Emission Details

A- Process Stacks

S. No.	Stack attached to process	Stack height from ground level (in meter)	Details of Air Pollution Control Measures	Probable pollutants	Infrastructural monitoring facility (Yes/ No/ Not required)
121526	DG SET	0.00	ACOUSTIC ENCLOSURE,		Yes

B- Flue gases stacks

Not Applicable...

C- Fugitive emission

Not Applicable...

D- Details of D. G. Sets

S.No.	Rating (KVA/ KW)	Status of Acoustic enclosure	Height of Stack (in meter) Above roof	Height of Stack (in meter) Above Ground Level	Infrastructure facilities for stack emission monitoring (Yes/ No/ Not required)
82069	160 (KVA)	Yes	0	0	Y

Part V: Information related to Solid Waste:

Not Applicable...

Part VI: Information related to Consent Fee Deposition

DD Number	DD Date	DD Amount	Challan No.	Payment mode	Token No	Transaction Date	Transaction Status
115658363	03/04/2024	100.00	CTE-AW47501272	Online Payment (By Rajasthan Payment Platform)	115658363	Apr 3 2024 12:00AM	SUCCESS
116361618	29/04/2024	12000.00	CTE-AW49780792	Online Payment (By Rajasthan Payment Platform)	116361618	Apr 29 2024 12:00AM	SUCCESS

1. I/ We, hereby declare that the information furnished above is correct to the best my/ our knowledge
2. I/We, hereby submit that in case of change, either of the point of characteristic of discharge or the quantity of discharge or its quality, a fresh application for consent shall be made and until such consent is granted no change shall be made.
3. I/We, understand the State Board and its official authorized in this behalf by the State Board can make necessary changes/ modification in the data provided by me/ us while deciding the application on the basis of the information provided by me/ us.

Date:-

Place

Signature

Name

Designation

Seal

Note:

I. Consent application must be accompanied with the fees as specified in the notifications issued by the State Government time to time.

II. Consent fee shall be paid through Bank Draft payable in favour of the Member Secretary, Rajasthan State Pollution Control Board or through ECS or through e-Mitra/ CSC or Bank Challan or any other facility as per orders issued by the State Board time to time.

III. Documents as per check list as specified by the State Board shall be submitted along with the application.

IV. All documents including consent application form submitted to the State Board shall be signed/ attested by the proprietor/ authorized signatory along with seal.

Annexure-14

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No-68, Main Road, Shanti Nagar, Dist.-Sirohi (Raj)
email- rorpcb.sirohi@gmail.com Contact no.- 02972-294161

Registered/E-mail

No. RPCB/RO/Sirohi/JI-1553/ 386 **Date:** 14/05/2024

M/s Jay Bholenath Enterprises (Unit Id–134197)
Kh. No.- 6815/3763, 3765,
Shanidham, Samtipura Road, Jalore
Tehsil-Jalore, Distt. - Jalore 343001
Mob. No.- 9636350172

Sub: Show cause notice for intended refusal of CTE under the provisions of Water (Prevention & Control of Pollution) Act,1974 & Air (Prevention & Control of Pollution) Act, 1981 for your hotel located at Opp New Bus Stand, Jalore.

Ref: Consent to Establish application dated 03/04/2024.

Sir,

This is without prejudice to the right of Rajasthan State Pollution Control Board (herein after referred to as 'the Board') to initiate proceedings under the various provisions of the Air (Prevention & Control of Pollution) Act, 1981(herein after referred to as "Air Act") & Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as "Water Act") for violation of provisions of the Act(s) here-in-after shown:-

1) Whereas the Air Act has come into force in whole of State of Rajasthan with effect from 16/06/1981.
2) And whereas the Water Act has come into force in whole of State of Rajasthan with effect from 23/03/1974.
3) And whereas the said Air and Water Acts were enacted to provide for prevention & control of air and water pollution and for maintaining & restoring the wholesomeness of air & water respectively.
4) And whereas keeping in view the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of air & water pollution.
5) And whereas, you have established and operating a hotel in the name & style of **M/s Jay Bholenath Enterprises** located at **Kh. No.- 6815/3763, 3765, Shanidham, Samtipura Road, Jalore.**
6) And whereas, your application for consent to establish dated 03/04/2024 under Water Act, 1974 and Air Act, 1981 examined and its found deficit w.r.t. information/documents as follows:

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No-68, Main Road, Shanti Nagar, Dist.-Sirohi (Raj)
email- rorpcb.sirohi@gmail.com Contact no.- 02972-294161

a. **Annexure- G (I) and Annexure- G (II) issued by registered architect.**
b. **Authority letter in favor of applicant, signed by all partners and acceptance by applicant.**
c. **GPS based photograph of Borewell with metering arrangement.**
d. **GPS based photographs of D.G. set and Oil and Grease Trap.**
e. **That deposited amount of fee for consent to establish (CTE) is not adequate, unit has deposited CTE fee Rs. 12000/- only. However, applicable fee Rs. 16002 /- Therefore, unit is required to deposit balance fee Rs. 4002/- in CTE application.**

7) And whereas, aforesaid deficiencies indicate that the application submitted by the unit is not complete in all respect.
8) And whereas, such incomplete application is liable to be refused by State Board.

In view of above deficiencies, this Show Cause Notice is being issued to the unit as per provision of the Acts with the direction to submit your clarification along with supporting documents/evidence within 15 days from the issue date of this notice, in this office either in person or by email, failing which your aforesaid consent application may be refused by the State Board without any further notice in this regard.

Yours sincerely

Sd

(Ashok Kumar Jeliya)
SEE & Regional Officer

Copy to: Master File

09/05/24
SEE & Regional Officer

Annexure-15

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

F.12 (5-Adm) RPCB/Gen/ 1693-1702 Date: 28/8/23

Order

Checklist of Documents to be submitted with the application of Consent to Establish and Consent to Operate under the Water Act, 1974, and Air Act, 1981 (except for acknowledgment cases)

In supersession of office order no. F.12 (PSC-1) RPCB/Gen/1297-1330 dated 01/07/2021 regarding the checklist of documents, required to be uploaded/submitted while applying for Consent to Establish and/or Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, the checklist of documents to be submitted with the application for Consent to Establish and Consent to Operate under Water Act and Air Act, except for acknowledgment cases, is revised as under:

1. General checklist of documents to be submitted/uploaded while applying for Consent to Establish under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution) Act, 1981 with the applicable fee – Annexure 'A'
2. General checklist of documents to be submitted/uploaded while applying for Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974, and/or Air (Prevention and Control of Pollution) Act, 1981 with the applicable fee – Annexure 'B'
3. Format of Self-Certificate for Consent to Establish to be submitted on the letterhead – Annexure 'C'
4. Format of Self-Certificate for Consent to Operate to be submitted on the letterhead – Annexure 'D'
5. Feasibility Report on Pollution Control Measures – Annexure 'E'
6. Format for the Certificate of Capital Investment – Annexure 'F'
7. Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels – Annexure "G (I&II)"

This bears the approval of the competent authority.

(Vijai N.)
Member Secretary

F.12 (PSC-1) RPCB/Gen/1693-1702 Date: 28/8/23

Copy to following for information and necessary action:

1. P.S. to Chairperson, RSPCB, Jaipur
2. Sr. PA to Member Secretary, RSPCB, Jaipur,
3. Chief Environmental Engineer, RSPCB, Jaipur
4. CSO / CAO / HOO, RSPCB, Jaipur

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

5. Group In-Charge, CD & PDF / E-Waste/ Hazardous Waste/ OGM / HBC/ CPP / Plastic/ ITS / Pre-Screening / Textile / Liquid Waste/ Planning / Legal / VTR /Mines & SCMG-DS/ MUID / Project & IEC / RTI/ BMW/ MSW RSPCB, Jaipur.
6. Regional Officer, Regional Office, RSPCB, Alwar/ Balotra/ Banswara/ Bharatpur/ Bhilwara/Bhiwadi/ Bikaner/ Bundi/ Chittorgarh/ Hanumangarh /Jaipur (North)/ Jaipur (South)/ Jaisalmer/ Jhalawar / Jhunjhunu/ Jodhpur/ Kishangarh/ Kota/ Nagaur/ Pali/Rajsamand/ SawaiMadhopur / Sikar/ Sirohi /Udaipur.
7. Group In-charge (ITS), RSPCB, Jaipur – to upload on the State Board's website.
8. Master File

Member Secretary

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 18:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure – A

General checklist of documents to be submitted/uploaded with the application for Consent to Establish under the Water Act, 1974 and/or Air Act, 1981 with the applicable fee

1.	Registration from Registrar of Companies/ Partnership Deed/ Undertaking affirming proprietorship
2.	Power of attorney or letter of authority in favor of the applicant.
3.	Document of land/ building ownership/ rent agreement/ authorization for intended use/ Mining Lease Deed / Short Term Permit for mining
4.	Project cost detail certified by Chartered Accountant
5.	Feasibility report on pollution control measures
6.	Environmental Clearance under EIA notification, 2006 and/ or application submitted for obtaining Environment Clearance, wherever applicable
7.	Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels
8.	CETP membership letter for CETP connected units

Signature valid
Digitally signed by N.Vijai
Designation : Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure – B

General checklist of documents to be submitted/uploaded with the application for Consent to Operate under the Water Act, 1974, and/or Air Act, 1981 with the applicable fee

1.	Power of attorney or letter of authority in favor of the applicant.
2.	Latest certificate of Chartered Accountant in the prescribed format.
3.	NOC from Central Ground Water Authority, if applicable
4.	Environmental Clearance under EIA notification, 2006, if applicable
5.	Membership of Common Bio-Medical Waste Treatment and Disposal Facility (CBMWTDF) / Self-declaration to the effect that no CBMWTDF exist within 150 km radius of the HCF, if applicable (Health Care Facilities)

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure -C

Performa for Certification on letter head for Consent to Establish

I ..... (name and designation) S/o ..... age .....
R/o ..... do solemnly affirm and declare on oath as under:-

1. That I am responsible for establishing/ operating* the industry/ project/ process/ Health Care Facility/ service* named M/s. .....
2. That I ..... (name and designation) am authorized to sign the consent application form and other documents/ enclosures of the applications related with this project.
3. That the area of the premises of the industry/ project/ activity/ Health Care Facility/ service*is ..... Sq. Meters.
4. That the total number of employees in the industry/ project/ activity / Health Care Facility/ service* is .....
5. That in case of any increase or change in consented product, production capacity, addition/ modification/ alteration or change in process or raw material or project or discharge effluent/emission points in future, fresh Consent to Establish and/ or Consent to Operate shall be obtained.
6. That the quantity of trade and domestic effluent shall not exceed ..... KLD and ..... KLD respectively. The mode of disposal shall be ..... (or trade effluent) and..... (for domestic effluent).
7. That there will be no effluent discharge from the premises (applicable only in the case of dry units)*.
8. That all adequate measures for prevention, control, treatment and disposal of water/air pollution from the various processes/ activities shall be/ have been* established so as to meet the prescribed standards as per the Environment (Protection) Rules, 1986.
9. That adequate pollution control measures are taken to meet the prescribed ambient noise standards.
10. That ground water shall not be abstracted to fulfil the water requirement of the industry/ project/ activity/ Health Care Facility/ service*, therefore NOC from Central Ground Water Authority (CGWA) for abstraction of ground water is not required.
11. That being Micro/Small Enterprise drawing ground water less than 10 KLD, the project is exempted from seeking NOC for abstraction of ground water as per provisions of the latest guidelines issued by CGWA dated 24.09.2020.
12. That the proposed project/ activity/ mines is not covered under schedule of EIA Notification, 2006/ Aravali Notification, 1992.
13. ** That the proposed mines/ project is covered under EIA Notification 2006. However it does not require clearance for National Board for Wildlife. The copy of certificate obtained from concerned Deputy Conservator of Forest is attached. (only for the project/ industry/ activity/ mines covered under schedule of EIA Notification 2006)
14. That the industry/ project/ activity/ Health Care Facility/ service* is not covered under any provision of Manufacture Storage and Import of Hazardous Chemical Rules, 1989, therefore, preparation of Onsite/Offsite Emergency Plan is not required.
15. That provisions of Public Liability Insurance Act are not applicable on the industry/ project/ process/ Health Care Facility/ service*, therefore Policy under PLI Act is not required.
16. That for any issue related with our textile unit, recommendation of District Monitoring Committee is not needed.
17. That all orders and directions issued by the Board from time to time, shall be complied with.

(* Strike out, whichever is not applicable).
(** wherever applicable)

Signature valid

(Signature of Owner/Director/Occupier)

Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure- D

Performa for Certification on letter head for Consent to Operate

I ..... (name and designation) S/o ..... age .....
R/o ..... do solemnly affirm and declare on oath as under:-

1. That I am responsible for establishing/ operating* the industry/ project/ process/ Health Care Facility/ service* named M/s. ..... (name & address of facility)
2. That I ..... (name and designation) am authorized to sign the consent application form and other documents/ enclosures of the applications related with this project.
3. That the area of the premises of the industry/ project/ activity/ Health Care Facility/ service*is ..... Sq. Meters.
4. That the total number of employees in the industry/ project/ activity / Health Care Facility/ service* is .....
5. That in case of any increase or change in consented product, production capacity, addition/ modification/ alteration or change in process or raw material or project or discharge effluent/emission points in future, fresh Consent to Establish and/ or Consent to Operate shall be obtained.
6. That the quantity of trade and domestic effluent shall not exceed ..... KLD and ..... KLD respectively. The mode of disposal shall be ..... (or trade effluent) and..... (for domestic effluent).
7. That there will be no effluent discharge from the premises (applicable only in the case of dry units)*.
8. That all adequate measures for prevention, control, treatment and disposal of water/air pollution from the various processes/ activities shall be/ have been* established so as to meet the prescribed standards as per the Environment (Protection) Rules, 1986.
9. That adequate pollution control measures are taken to meet the prescribed ambient noise standards.
10. That the industry/ project/ activity/ Health Care Facility/ service* is not covered under any provision of Manufacture Storage and Import of Hazardous Chemical Rules, 1989, therefore, preparation of Onsite/Offsite Emergency Plan is not required.
11. That provisions of Public Liability Insurance Act are not applicable on the industry/ project/ process/ Health Care Facility/ service*, therefore Policy under PLI Act is not required.
12. That for any issue related with our textile unit, recommendation of District Monitoring Committee is not needed.
13. That all orders and directions issued by the Board from time to time, shall be complied with.

(* Strike out, whichever is not applicable).
(** wherever applicable)

(Signature of Owner/ Director / Proprietor)

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure-E

Feasibility Report on Pollution Control Measures

1	Introduction about the project including project cost
2	Location including co-ordinates
3	Raw materials, product and by-products (if any) alongwith quantities
4	Process of Manufacture (detailed) alongwith flow sheet of manufacturing process and indicating point of generation of waste water/ air emission/ solid waste/ hazardous waste
5	Material balance study.
6	Water demand (Process wise)- a. Total water consumption b. Fresh water c. Recycled water d. Source of water
7	Water balance
8	Quantity of waste water generated (process wise) and its characteristics.
9	Details of treatment of waste water alongwith complete engineering design, characteristic of treated water, mode of disposal and point of disposal.
10	Details of treatment of sewage alongwith complete engineering design, characteristic of treated water, mode of disposal and point of disposal.
11	Quantity and quality of gaseous emissions from each stack. Pollution control measures proposed to be adopted with complete engineering design.
12	Hazardous waste generation, its characteristics, quantity, mode of storage, treatment and disposal.
13	Solid waste generation its characteristic quantity, mode of storage, treatment and disposal.
14	Time schedule for implementation of the pollution control schemes (Air & Water)
15	Total capital cost on pollution control system along with the operation and maintenance cost.

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure-F

(To be submitted in original on letter head of Chartered Accountant/ person authorized to audit & sign balance sheets/audited accounts)

Certificate of Capital Investment

This is to certify that the total capital investment (Without depreciation) made by the project proponents M/s ..... for the project ..... situated at ..... as at the end of the financial year i.e. 31st March of financial year 20.... or as on .....* is Rs. ..... The details of investment in various subheads are as follows

S. No.	Item	Investment
1.	Land	
2.	Building	
3.	Plant & Machinery	
4.	Miscellaneous Assets	
	Total	

(* Strike out, whichever is not applicable)

Signature & Seal: .....
Name: .....
Designation: .....
Name of CA Firm: .....
Registration Number: .....

Note:

(1) In case of Limited company (public/private) or partnership firm please enclose copy of latest balance sheet.
(2) In case of the project or any item of the project is taken on lease or on rent investment will include the cost of the item/project incurred by the owner/ lessor.
(3) The certificate is to be signed by the Chartered Accountant/ person authorized to audit & sign balance sheets/ audited accounts.

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure-G (I)

Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels

To be filled by the Applicant/Authorised Person

I ..... Son/Daughter of Shri ..... age ..... years, resident of .....needs consent to establish/ operate from RSPCB for .....

I hereby certify that :

i) Land on which this unit is proposed to established/operated is legally owned by the Applicant.

ii) Applicant is in possession of this land and no court case or acquisition proceeding related to this land is pending.

iii) Applicant shall construct the building on this land as per prevalent byelaws and on the basis of map approved by the registered Architect keeping due provision for set back, parking etc.

iv) Applicant while constructing the building, shall follow all byelaws and would be responsible for any violation therein.

Date:

(Signature)

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 18:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure-G (II)

Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels

To be filled by Registered Architect

I .....son/daughter of Shri ..... having office/ residence at ..... certify that:-

1.	I am Architect duly registered with Council of Architecture and my registration no. is	:	
2.	This certificate is related to land, detail of which is given as under:		
	i) Plot No.	:	
	ii) Name of Scheme	:	
	iii) Area	:	
	iv) Dimensions	:	
	v) Road width	:	
3.	Proposed set back :		
	i) Front	:	
	ii) One side	:	
	iii) Second side	:	
	iv) Back	:	
4.	Proposed height of the building		
5.	If a building is already constructed:		
	i) Gross built-up area of all storeys excluding prescribed set back	:	
	ii) Area of construction in the set back against the byelaws, which is proposed to be removed	:	
6.	Gross built up area (of all storeys)	:	
7.	No. of storeys proposed	:	
8.	Proposed parking	:	Four wheelers..... Two wheelers.....
9.	Rainwater harvesting	:	Proposed/Not proposed
10.	Plantation	:	Proposed/Not proposed

I hereby certify that this Certificate and attached Buildings Plan has been prepared under the prevalent byelaws and nothing has been hidden/concealed while preparing this certificate and Building Plan.

Enclosed: Certified Building Plan

(Signature of Registered Architect)

Signature valid
Digitally signed by N.V.Rai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Annexure-16

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-27168049,2716800 e-mail : member-secretary@rpcb.nic.in
HelplineNo. :0141-2716877

LiFE Lifestyle for Environment

No.F14(5)Adm./RSPCB /Plg./V-3/Part File 2975 - 2978 Date: 29-12-23

Regional Officer,
Regional Office, RSPCB,
Alwar/Balotra/Bharatpur/Bhiwadi/Bhilwara/
Bikaner/Chittorgarh/Jaipur(South)/Jaipur(North)/
Jodhpur/Kishangarh/Kota/Pali/Sikar/Udaipur/
Bundi/Hanumangarh/Jaisalmer/Sirohi/Jhalawar
/Sawai Madhopur/Jhunjhunu/Rajsamand/
Banswara/Nagaur.

Subject:- Clarification regarding requirement of land conversion in case of sector specific guidelines issued by the State Board.
Ref.:- State Board order no. F12(5-Adm)RPCB/Gen/1693-1702 dated 28.08.2023.

Sir/ Ma'am,

The State Board vide order dated 28.08.2023 has issued checklist of documents to be submitted with the applications of Consent to Establish and Consent to Operate under Water and Air Acts (except for acknowledge cases), wherein requirement of taking land conversion documents has been done away with.

Previously, the State Board has issued sector specific guidelines such as Hotels/ Marriage Gardens/Restaurant/Banquet Halls, Stone Crushers and Mineral Grinding, etc. wherein documents related to land conversion were mandatory.

To avoid any confusion and to keep parity, it is hereby clarified that in accordance with checklist of documents issued on 28.08.2023, land conversion documents shall not be insisted upon even when State Board had issued sector specific guidelines stating that land conversion documents were mandatory.

In view of above, all Regional Officers are directed to process consent applications in accordance with checklist of documents to be submitted with the applications of Consent to Establish and Consent to Operate under Water and Air Acts (except for acknowledge cases) issued dated 28.08.2023.

(Prema Lal)
Chief Environmental Engineer
Date:

F14(5)Adm./RSPCB /Plg./
Copy forwarded to following for the information and necessary action:

1. P.S to Chairperson, RSPCB, Jaipur.
2. Sr. P.A to Member Secretary, RSPCB, Jaipur.
3. All Group In-charges, RSPCB, Jaipur.

RajKaj Ref 5246860

Signature valid
Digitally signed by Prema Lal Raigar
Designation: Chief Environmental Engineer
Date: 2023.12.29 11:10:46 IST
Reason: Approved

Annexure-17

होटल /मैरिज गार्डन/रेस्टोरेन्ट/बैंक्वेट हॉल से होने वाले प्रदूषण एवं उसके नियंत्रण हेतु उपायों पर मार्गदर्शिका (नारंगी व हरी श्रेणी हेतु)

2021

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल

4, संस्थानिक क्षेत्र, झालाना डूंगरी, जयपुर –302004

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
4, संस्थानिक क्षेत्र, झालाना डूंगरी, जयपुर –302004

होटल /मैरिज गार्डन/रेस्टोरेन्ट/बैंक्वेट हॉल से होने वाले प्रदूषण एवं उसके नियंत्रण हेतु उपायों पर मार्गदर्शिका (नारंगी व हरी श्रेणी हेतु)

F-14 (5 Adm)/ RPCB/PLG/ दिनांक–

राजस्थान राज्य प्रदूषण नियंत्रण मंडल द्वारा समय–समय पर होटल/मैरिज गार्डन/रेस्टोरेन्ट/बैंक्वेट हॉल हेतु जारी कार्यालय आदेशों के अनुक्रमण में उक्त इकाईयों से होने वाले प्रदूषण एवं उसके नियंत्रण हेतु उपायों पर निम्नलिखित मार्गदर्शिका जारी की जाती है:–

1. होटल/मैरिज गार्डन/रेस्टोरेन्ट/ बैंक्वेट हॉल से होने वाले प्रदूषण :–
   - ❖ जल प्रदूषण:–उक्त प्रकार की इकाइयों में जल प्रदूषण के प्रमुख स्रोत फल/सब्जी/बर्तनों/फर्श की धुलाई, साफ–सफाई (हाऊस कीपिंग)/स्नानघर/शौचालय इत्यादि होते है।
   - ❖ वायु प्रदूषण:– वायु प्रदूषण के प्रमुख स्रोत रसोई में पारंपरिक ईंधन का उपयोग, डी.जी. सेट्स, तंदूर इत्यादि होते हैं।
   - ❖ ठोस अपशिष्ट:– ठोस कचरे के स्रोत में रसोई का कचरा, प्लास्टिक कचरे (पैकेजिंग से और डिस्पोजेबल प्लास्टिक की वस्तुओं जैसे कप, प्लेट, ग्लास आदि के उपयोग से), खाने की झूठन इत्यादि होते है।
   - ❖ ध्वनि प्रदूषण:– ध्वनि प्रदूषण के प्रमुख स्रोत लाउडस्पीकर और डी.जे. संगीत, आतिशबाजी, बिना एकॉस्टिक एनक्लोजर के जनरेटर सेटों का संचालन, अनुचित पार्किंग के कारण यातायात की भीड़ से ध्वनि प्रदूषण होते हैं।

2. भूमि का चयन:–

   अ. इस प्रकार की इकाई स्थानीय प्रशासन द्वारा व्यावसायिक / औद्योगिक प्रयोजनार्थ संपरिवर्तित भूमि पर स्थापित की जा सकती हैं।

   ब. ऐसी मैरिज गार्डन इकाईयां जो कि आवासीय भूमि/ खातेदारी भूमि पर स्थापित हैं, उन्हें सम्बन्धित सक्षम अधिकारी यथा स्थानीय निकाय विभाग (नगर परिषद/नगर पालिका आदि) अथवा नगरीय विकास एवं आवासन विभाग (नगर निगम/नगर विकास न्यास स्थानीय विकास प्राधिकरण आदि) इत्यादि से पंजीकृत होने का प्रमाण पत्र/अनापत्ति पत्र प्राप्त करना आवश्यक होगा।

3. राजस्थान राज्य प्रदूषण नियंत्रण मंडल द्वारा वर्गीकरण के अनुसार श्रेणी:– राजस्थान राज्य प्रदूषण नियंत्रण मंडल के पत्र कमांक एफ. 14/(23)/Policy/ RPCB/Plg. /153 to 189, dated 02-06-2020 के अनुसार इस प्रकार की इकाईयों का वर्गीकरण निम्नानुसार किया गया है :–

इकाई के प्रकार	श्रेणी
20 कमरों तक की क्षमता वाले होटल, 25 सीट तक की क्षमता वाले रेस्टोरेंट, 2500 वर्गमीटर तक के क्षेत्रफल वाले मैरिज गार्डन/बैंक्वेट हॉल	हरी श्रेणी

21 कमरों से 99 कमरों तक की क्षमता वाले होटल, 3 स्टार रेटिंग से कम के होटल 25 सीट से अधिक क्षमता के रेस्टोरेंट, 2500 वर्गमीटर क्षेत्रफल से अधिक वाले मैरिज गार्डन/बैंक्वेट हॉल	नारंगी श्रेणी

4. <u>सम्मति की अवधि</u> :–
   - हरी श्रेणी में वर्गीकृत उक्त ईकाइयों (जिन की कुल लागत 5 करोड़ रूपये या कम है) को राज्य मण्डल से एक बार स्थापना/संचालन हेतु स्वीकृति प्राप्त करना होता है **(One time Acknowledgement)** उसकी वैधता तब तक रहती है जब तक कि होटल/रेस्टोरेंट/मैरिज गार्डन/बैंक्वेट हॉल की क्षमता अथवा जनित होने वाले उच्छिष्ठ की मात्रा/उच्छिष्ठ निस्त्राव के बिन्दुओं की संख्या या वायु प्रदूषक तत्वों के उर्त्सजन के स्त्रोतों में कोई परिवर्तन ना हो।
   - हरी श्रेणी में वर्गीकृत उक्त इकाईयों (जिन की कुल लागत 5 करोड़ रूपये से अधिक है) को एक बार में 15 वर्ष तक तथा नारंगी श्रेणी में वर्गीकृत उक्त ईकाईयों को एक बार में 10 वर्ष तक की संचालन हेतु सम्मति प्रदान की जाती है।

5. <u>प्रदूषण की रोकथाम हेतु उपाय/ दिशानिर्देश</u> :– इस प्रकार की इकाईयों द्वारा प्रदूषण नियंत्रण हेतु निम्न उपाय अपनाये जाने चाहिये :–

1. <u>जल प्रदूषण की नियंत्रण व्यवस्था :–</u>
   - जल संसाधनों को बचाने और अपशिष्ट जल उत्पादन को कम करने के लिए प्रभावी जल बचत उपकरणों को स्थापित किया जाना चाहिए और पानी की बचत और/या पानी को पुनः उपयोग/पुनः चक्रित किया जाना चाहिए।
   - हरी श्रेणी के होटल/मैरिज गार्डन/रेस्टोरेन्ट/बैंक्वेट हॉल द्वारा रसोई घर, वस्त्र धुलाई, अन्य घरेलू उपयोगों आदि से जनित उच्छिष्ट को ऑयल एवं ग्रीस ट्रैप, और पर्याप्त क्षमता का सेप्टिक टैंक एवं सोक पिट के माध्यम से उपचारित/निष्पादित किया जा सकेगा।
   - नारंगी श्रेणी के होटल/मैरिज गार्डन/रेस्टोरेन्ट/बैंक्वेट हॉल आदि जिनसे निस्त्रावित सीवेज की मात्रा 10 किलोलीटर प्रतिदिन से कम है, उनके द्वारा रसोई घर, वस्त्र धुलाई, अन्य घरेलू उपयोगों आदि से जनित उच्छिष्ट को ऑयल एवं ग्रीस ट्रैप, और पर्याप्त क्षमता का सेप्टिक टैंक एवं सोक पिट के माध्यम से उपचारित/निष्पादित किया जा सकेगा।
   - नारंगी श्रेणी होटल/मैरिज गार्डन/रेस्टोरेन्ट/बैंक्वट्स हॉल आदि जिनसे निस्त्रावित सीवेज की मात्रा 10 किलोलीटर प्रतिदिन या उससे अधिक है, उन्हें रसोई घर, वस्त्र धुलाई अन्य घरेलू उपयोगों से जनित मल जल उच्छिष्ट (सीवेज) के उपचार हेतु पर्याप्त क्षमता का सीवेज ट्रीटमेंट प्लांट स्थापित किया जाना अनिवार्य है।
     - ❖ उक्त इकाइयों द्वारा एस.टी.पी. से उपचारित पानी का उपयोग टॉयलेट फलशिंग, फ्लोर वाशिंग, गार्डनिंग और अन्य कार्यों में किया जायेगा तथा परिसर से बाहर किसी भी तरह के उच्छिष्ट को छोड़ने की अनुमति नहीं दी जायेगी।

4, संस्थानिक क्षेत्र, झालाना डूंगरी, जयपुर –302004

- होटल/मैरिज गार्डन/रेस्टोरेन्ट/बैंक्वेट इकाईयों यदि अपने निस्त्रावित सीवेज को नगरपालिका/नगर निगम के सीवर में प्रवाहित करते हैं तथा सीवर, संयुक्त सीवेज ट्रीटमेंट प्लांट (उपचार संयंत्र) तक पहुंचाती है तो ईकाई को एस.टी.पी. लगाने की आवश्यकता नहीं है परन्तु इस प्रकार की इकाईयों से निकलने वाले रसोई और कपड़े धोने इत्यादि से उत्पन्न होने वाले अपशिष्ट में से तेल एवं ग्रीस (चिकनाई) को अलग करने हेतु वैज्ञानिक तरीके से ऑयल एवं ग्रीस ट्रेप का निर्माण करना आवश्यक होगा। इकाई प्रबन्धक द्वारा इस आशय का स्वयं द्वारा प्रमाणित शपथ पत्र देना होगा।

- उपचारित जल के निर्धारित मानक निम्न प्रकार से हैं:–

Parameters	Effluent Standards (Limiting concentration in mg/l, except pH)		Units, if discharged effluent in to a municipal sewer leading to a sewage treatment plant. *(as the case may be, shall provide a proper Oil and Grease Trap for effluent arising from its kitchen and laundry and shall have to comply with the 'General Standards for Discharge of Environmental Pollutants Part-A: Effluents' notified under Schedule-VI])*
	Inland surface water	On land for irrigation	Public sewers
pH	5.5-9.0	5.5-9.0	5.5-9.0
BOD 3days, 27^0C (mg/l)	30	100	350
Total Suspended Solids (mg/l)	50	100	600
Oil & Grease (mg/l)	10	10	20
Phosphate as P (mg/l)	1.0	-	--

2. <u>वायु प्रदूषण की नियंत्रण व्यवस्था</u> :–होटल/मैरिज गार्डन/रेस्टोरेन्ट/बैंक्वेट हॉल आदि में खाना बनाने/पकाने में स्वच्छ ईंधन **(Cleaner fuel)** यथा पी.एन.जी **(PNG)**, सी.एन.जी **(CNG)** एल.पी.जी. इत्यादि को प्राथमिकता के आधार पर उपयोग में लिया जायेगा।

- उक्त इकाईयों में स्थापित जनरेटर सैट तथा बॉयलर आदि में केवल **Cleaner fuel** यथा पी.एन.जी **(PNG)**, सी.एन.जी **(CNG)** एल.पी.जी, तरल ईंधन (फरनेस ऑयल के अतिरिक्त) का उपयोग किया जायेगा।

- इकाईयां खाना पकाने और रसोई के संचालन से होने वाले उत्सर्जन के लिए डक्टिंग/हुड और उचित निकास प्रणाली को व्यवस्थित करेगी।
- इकाई परिसर मे केवल एकॉस्टिक एन्क्लोजर एवं पर्याप्त ऊंचाई की चिमनी के जनरेटर सैट स्थापित किये जायेगें।

3. <u>ध्वनि प्रदूषण की नियंत्रण व्यवस्था :–</u>

- उक्त इकाईयों द्वारा ध्वनि प्रदूषण की नियंत्रण व्यवस्था ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 के प्रावधानों के अनुसार की जाएगी ।

4. <u>भू–जल दोहन :–</u>

- सभी इकाईयां भू–जल दोहन की मात्रा मापने के लिए अपने बोर–वेल (कुएँ) पर वाटर मीटर स्थापित कर लॉग–बुक की व्यवस्था करेंगे। ऐसी इकाइयां जिनमें भू–जल दोहन 10 किलो लीटर/प्रतिदिन या इससे अधिक हैं, उनको भू–जल दोहन के लिए केन्द्रीय भू–जल प्राधिकरण (CGWA) से आवश्यक अनुमति/स्वीकृति प्राप्त करनी होगी ।

5. <u>जल संरक्षण के उपाय :–</u>

- ऐसी सभी इकाईयां जिनमें भू–जल दोहन किया जाता हैं के द्वारा इकाई परिसर मे वर्षा जल संचयन प्रणाली **(Rain Water Harvesting structure)** स्थापित की जावेगी।

6. <u>ऊर्जा संरक्षण के उपाय :–</u>

- ऐसी इकाईयों द्वारा विभिन्न क्षेत्रों जैसे रोशनी, जल गर्म करने इत्यादि में सौर ऊर्जा के प्रयोग को बढ़ावा दिया जाना चाहिए। डीजल जनरेटर सेट के बजाय इनवर्टर का उपयोग प्रोत्साहित किया जाना चाहिए और एल.ई.डी बल्ब/ ट्यूबलाइट का उपयोग किया जाना चाहिए।

7. <u>ठोस कचरे का प्रबंधन :–</u>

- ऐसी सभी इकाईयों से उत्पन्न ठोस कचरे का उचित प्रबंधन, ठोस अपशिष्ट प्रबंधन नियम, 2016 के प्रावधानों के अनुसार किया जावेगा।
- 100 किलोग्राम/दिन से अधिक का कचरा उत्पन्न करने वाली सभी इकाइयों को सॉलिड वेस्ट मैनेजमेंट रूल्स, 2016 के अनुसार बायोडीग्रेडेबल कचरे को उपचारित कर जैविक खाद के रूप में इकाई परिसर में उपयोग किया जायेगा तथा नोन– बायोडीग्रेडेबल कचरे को स्थानीय निकाय के माध्यम से प्रोसेसिंग प्लांट/एस.एल.एफ. (Sanitary Land Filling) पर भिजवाया जाना सुनिश्चित किया जावेगा।
- ऐसी सभी इकाईयों द्वारा कोई भी कचरा सड़कों पर, उसके परिसर के बाहर या नाले या जल निकायों में नहीं डाला जाएगा एवं इकाई में उत्पन्न खाद्य अपशिष्ट को उपचारित खाद के रूप में उपयोग लिया जाएगा।

8. इलैक्ट्रोनिक (ई–वेस्ट) कचरे का प्रबंधन :–
उक्त इकाईयों द्वारा ई–वेस्ट का निस्तारण ई–वेस्ट (प्रबंधन) नियम 2016 के प्रावधानों के अनुसार किया जावेगा।

9. प्लास्टिक वेस्ट कचरे का प्रबंधन :–
उक्त इकाईयों द्वारा प्लास्टिक वेस्ट का निस्तारण प्लास्टिक वेस्ट (प्रबंधन) नियम 2016 के प्रावधानों के अनुसार किया जावेगा।

10. वृक्षारोपण :–

- ऐसी सभी इकाईयों विशेषकर मैरिज गार्डन परिसर के चारों ओर चारदीवारी के साथ–साथ प्राकृतिक सघन वनस्पतियों के बड़े वृक्ष जैसे नीम, शीशम, पीपल आदि का रोपण किया जावेगा।

6. स्थापना एवं संचालन हेतु सम्मति (Conesnt to Establish and Consent to Operate)

ऐसी सभी इकाईयों को निर्माण कार्य शुरू करने से पहले राज्य प्रदूषण नियंत्रण मण्डल से स्थापना हेतु सम्मति (CTE) प्राप्त करना अनिवार्य है। इसी प्रकार उक्त इकाईयों को संचालन प्रारंभ करने अथवा पूर्व में दी जारी सम्मति की अवधि समाप्त होने से चार माह पूर्व संचालन हेतु सम्मति (CTO) हेतु राज्य मण्डल में आवेदन करना अनिवार्य है।

स्थापना सम्मति हेतु एवं संचालन सम्मति हेतु आवेदन के लिये आवश्यक दस्तावेज निम्न प्रकार से है:–

स्थापना सम्मति हेतु आवेदन के लिये	संचालन सम्मति हेतु आवेदन के लिये
i. स्थापना सम्मति हेतु ऑनलाईन आवेदन पत्र। ii. स्थापना सम्मति आवेदन के साथ निर्धारित ऑनलाईन शुल्क का निर्धारण, भूमि, भवन, मशीनरी की कुल लागत पर निर्धारित किया गया है। iii. स्वयं द्वारा प्रमाणित शपथ पत्र। iv फिजिबिलिटी रिपोर्ट (विभिन्न प्रकार के प्रदूषण के स्त्रोत एवं उसके निवारण से सम्बन्धित) v जमीन आवंटन/जमीन रूपान्तरण आदेश जमीन के उपयोग हेतु स्वामित्व दस्तावेज एवं/अथवां स्थानीय प्रशासन/निगम का अनापति प्रमाण पत्र। vi स्वयं द्वारा प्रमाणित प्रोजेक्ट रिपोर्ट। vii इकाई में पानी की आपूर्ति से सम्बन्धित दस्तावेज(भू–जल विभाग/ पीएचईडी/रीको)। viii आवासीय भूमि, खातेदारी की भूमि पर सम्बन्धित सक्षम अधिकारी, नगर परिषद, नगर विकास न्यास आदि के द्वारा पंजीकृत/अनापत्ति प्रमाण पत्र। ix भू–जल दोहन के लिये केन्द्रीय भू–जल प्राधिकरण की अनुमति/आवेदन प्रति।	i. संचालन सम्मति हेतु ऑनलाईन आवेदन पत्र ii. संचालन सम्मति आवेदन के साथ ऑन लाईन शुल्क। iii. आवेदनकर्ता के लिये authority letter । iv स्वयं द्वारा प्रमाणित शपथ पत्र। v चार्टेड अकाउन्टेन्ट से प्रमाणित प्रोजेक्ट में हुए कुल निवेश का पत्र। vi पूर्व में जारी स्थापना सम्मति/संचालन सम्मति की अनुपालना। vii इकाई में पानी के आपूर्ति से सम्बन्धित दस्तावेज (भू–जल विभाग/ पीएचईडी/ रीको)। viii भू–जल दोहन के लिये केन्द्रीय भू–जल प्राधिकरण की अनुमति/आवेदन प्रति।

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
4, संस्थानिक क्षेत्र, झालाना डूंगरी, जयपुर –302004

http://environment.rajasthan.gov.in आवेदन पत्र वेबसाईट राजस्थान प्रदूषण नियंत्रण मण्डल पर ऑनलाईन प्रस्तुत करें।

- सभी संबंधितों को निर्देशित किया जाता हैं कि वे होटल/मैरिज गार्डन/रेस्टोरेन्ट/बैंक्वेट हॉल/ से होने वाले प्रदूषण एवं उसके नियंत्रण हेतु उपायों पर मार्गदर्शिका (नारंगी व हरी श्रेणी हेतु) का कड़ाई से अनुपालन सुनिश्चित करें।
- इन दिशा–निर्देशों को पिछले सभी दिशा–निर्देशों के लिए अधिशेष में जारी किया जा रहा है यह सक्षम प्राधिकारी से अनुमोदित है।
- होटल/मैरिज गार्डन/बैंक्वेट हॉल/ की श्रेणी, इनको दी जाने वाली सम्मति की अवधि तथा सम्मति आवेदन के साथ प्रस्तुत किए जाने वाले आवश्यक दस्तावेजों की सूची राज्य प्रदूषण नियंत्रण मंडल अथवा अन्य विभाग (जैसेः– केन्द्रीय भू–जल विभाग इत्यादि)द्वारा समय–समय जारी आदेशों के अनुसार स्वतः परिवर्तित मानी जाएगी।
- राष्ट्रीय राजधानी क्षेत्र, **Non attainment city** (जयपुर, कोटा, जोधपुर, अलवर व उदयपुर) इत्यादि क्षेत्र में प्रदूषण के रोकथाम हेतु विभिन्न न्यायालय, केन्द्रीय प्रदूषण नियन्त्रण मण्डल व पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा समय–समय पर जारी आदेश स्वतः ही लागू होगें।

सदस्य सचिव

F-14 (5 Adm)/ RPCB/PLG/1206-1243 दिनांक– 30.6.202

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित हैः–

1. निजी सचिव, अध्यक्ष रा. प्र. नि. मं. जयपुर।
2. वरि. निजी सहायक, सदस्य सचिव, रा. प्र. नि. मं. जयपुर।
3. मुख्य पर्यावरण अभियन्ता, रा. प्र. नि. मं. जयपुर।
4. मुख्य वैज्ञानिक अधिकारी, रा. प्र. नि. मं. जयपुर।
5. शाखा प्रभारी, योजना/प्रयोगशाला/बी.एम.डब्ल्यू./हजार्डियस, लिक्विड, ई–वेस्ट/एम.एस. डब्ल्यू/टैक्सटाइल/सी.पी.पी./एम.यू.आई.डी./खनन एवं एस.सी.एम.जी./विधि, सी.डी., पी.डी. एफ./प्रोजेक्ट एवम् आई.ई.सी./पी.सी.वी. एवम् ई.सी./आई.टी./आर.टी.आई.,/जल उपकर/लेखाशाखा/प्लास्टिक/स्थापना शाखा/पुस्तकालय, राजस्थान प्रदूषण नियंत्रण मण्डल जयपुर।
6. क्षेत्रीय अधिकारी, राजस्थान प्रदूषण नियंत्रण मण्डल, अलवर/बालोतरा/भरतपुर/कोटा बीकानेर/भीलवाड़ा/भिवाड़ी/चितौडगढ/जयपुर (उत्तर/दक्षिण)/जोधपुर/किशनगढ़/पाली/ सीकर/उदयपुर।
7- शाखा प्रभारी (आई.टी.) रा. प्र. नि. मं. जयपुर को निर्देशित किया जाता है कि गाईडलाईन को मण्डल की वेबसाइट पर अपलोड़ करने का श्रम करें।

सदस्य सचिव

Annexure 18

Rajasthan State Pollution Control Board

Plot No 68, Shanti Nagar, Main Highway Road, Sirohi, Rajasthan-

Phone: 02972-294161 Fax: 02972-294161

Registered

ACKNOWLEDGEMENT OF APPLICATION FOR CONSENT UNDER THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 FOR SMALL SCALE / TINY INDUSTRIES UNDER GREEN CATEGORY UPTO AN INVESTMENT OF RS. 5.00 CRORES.

File No : F(Tech)/Jalore(Jalore)/8037(1)/2024-2025/432-433

Order No : 2024-2025/Sirohi/10701

From :

Regional Officer[Sirohi]
Rajasthan State Pollution Control Board,
Plot No 68, Shanti Nagar, Main Highway Road, Sirohi, Rajasthan-307001

Date : 10/07/2024

To,

M/s JAY BHOLENATH ENTERPRISES (UnitID:134197)
Kh. No. 6815/3763, 3765, Shanidham, Samtipura Road, Jalore , Jalore Tehsil:Jalore
District:Jalore

I / We hereby acknowledge the receipt, in this office, on 03/04/2024 of your application dated **03/04/2024** for **Consent to Establish** for (project / process / activity name) **JAY BHOLENATH ENTERPRISES** under **section of 21 of the Air(Prevention & Control of Pollution) Act,1981 and section of 25 of the Water(Prevention & Control of Pollution) Act,1974** having capital cost of the project Rs. **195.25 Lacs** duly filled in and accompanied by prescribed fee Rs. **12,000.00** and requisite documents.

This acknowledgement of the consent application shall be treated as **Consent to Establish**, of the State Board, under **section of 21 of the Air(Prevention & Control of Pollution) Act,1981 and section of 25 of the Water(Prevention & Control of Pollution) Act,1974** ,to **Consent to Establish** your industry at **Kh No 6815/3763, 3765, Shanidham, Samtipura Road, Jalore Jalore Tehsil:Jalore District:Jalore** and there would be no need for the industry to obtain periodical renewal of consent, till such time the unit

1.The acknowledgement shall be subject to the provisions of the Water (Prevention & Control of Pollution) Act,1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
2.This acknowledgement will not be used as an evidence for ascertaining the land title and its use.
3.The acknowledgement is from the point of view of control of pollution, and does not absolve the unit from making compliance of the other statutory obligations, prescribed under any other law or instrument, for the time being in force and the directions passed by the Hon'ble Courts.
4.The State Board shall have the right to conduct random checks or call information from the unit and make a formal consent order prescribing conditions etc., as required.
5.The Industry falls under **Green Category - Hotels(upto 20 rooms)** as per Head Office Order No. F.14(23) Policy/RPCB/Plg./153-189 dated 02/06/2020.

Validity unknownSignature valid
Digitally signed by Ashok Kumar Jeliya
Date: 2024.07.10 16:21:27 IST
Reason: SelfAttested
Location:

Specific Condition :

1 a. That this acknowledgment shall not be valid for classification of the hotel under category of 3 star & above and the hotel will have obtained fresh consent for the same.
b. That the hotel shall maintain plantation at least in the 33% of total area within the hotel premises.
c. That the hotel shall construct rain water harvesting structures for prevention and recharge of ground water in and around the area.
d. That, the hotel have to obtain separate consent to establish for any additions/changes/alteration.
e. That this acknowledgment is valid for hotel with 11 (Double Bedded Rooms) Only with ancillary services such as Restaurant- 20 Seats, Marriage Garden- 01 No., Banquet Hall- 01 No., Labour Hall- 4 Rooms & Kitchen and for DG Set of 160 KVA provided with acoustic enclosure & adequate stack height. For any change in capacity of the services, the hotel has to seek fresh consent to establish.
f. That the hotel shall provide oil and grease trap in the kitchen or at any suitable place for separation of oil and grease and preventing it from mixing into the sewage.
g. That unit shall provide duct/hood arrangements for the channelization of the emissions from the kitchen, tandoor etc.
h. That the hotel shall obtain necessary permission/ approval from Nagar Parishad, Jalore and/or from other competent authority.
i. That the hotel shall not abstract groundwater more than 10 KLD in violation of the Central Ground Water Authority (CGWA) guidelines / rules dated 24.09.2020. The hotel shall obtain excess water from outsources through the PHED connection/other legitimate source of water supply and maintain the evidence based records/documents accordingly.
j. That the hotel shall comply with all the provision of the water Act 1974,Air Act 1981 and the EP Act 1986.
k. That the hotel shall ensure compliance of ambient air quality standards in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
l. That water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.
m. That the total project cost of the hotel shall not exceed Rs. 195.25 Lac including the cost of Land, Building and Plant & Machinery.
n. That this acknowledgment is issued to the unit on the basis of documents submitted by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.
o. That, the Hotel shall obtain sewer line connection as soon as sewerage line is laid down in that area and the hotel shall discharge all the waste water generated from hotel activity into city sewer line only which ultimately leads to Terminal Common Sewage Treatment Plant of Jalore District.
p. That the solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off to approve site for land filling after recovering recyclable material.
q. That no Single Use Plastic (SUP) item, which is banned vide ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India Notification dated 12.08.2021 shall be used in the industry/Unit premises.

Validity unknownSignature valid
Digitally signed by A[illegible]ok Kumar Jeliya
Date: 2024.07[illegible]:21:27 IST
Reason: SelfAttested
Location:

This acknowledgement is in accordance with the directions issued by the Central Pollution Control Board vide letter no. B - 29014/1/90/PCI - I/17793 dated 21-10-1992.

Copy To :

1 Master File.

Regional Officer[Sirohi]

Regional Officer[Sirohi]

Validity unknownSignature valid
Digitally signed by Ashok Kumar Jeliya
Date: 2024.07.[illegible]:21:27 IST
Reason: SelfAttested
Location:

Annexure-19

राजस्थान सरकार

कार्यालय उपखण्ड अधिकारी जालोर,

क्रमांक/वाचक/न्यायालय प्रकरण/2024/428 दिनांकः–09/10/2024

प्रेषितः– वरिष्ठ पर्यावरण अभियन्ता एवं क्षेत्रिय अधिकारी,
राजस्थान राज्य प्रदूषण नियन्त्रण बोर्ड सिरोही

राज. राज्य प्रदूषण नियन्त्रण बोर्ड
प्राप्ति क्रमांक. 826...
दिनांक..14/10/24
सिरोही

विषयः–माननीय राष्ट्रीय हरित प्राधिकरण भोपाल द्वारा ओ.ए.नं. 165/2024 (CZ) के अन्तर्गत जालोर में जय भोलेनाथ रिजोर्ट के अनाधिकृत निर्माण के सम्बन्ध में तथ्यात्मक की रिपोर्ट भिजवाने बाबत्।

प्रसंगः–श्रीमान् जिला मजिस्ट्रेट महोदय जालोर के आदेश क्रमांक/एफ 00418/सामान्य/ आरएसपीसीबी/ 2024/1613 दिनांक 21.08.2024 की पालना में।

उपर्युक्त विषयान्तर्गत प्रसंगवर्णित पत्र के जरिये माननीय राष्ट्रीय हरित प्राधिकरण भोपाल द्वारा ओ.ए.नं. 165/2024 (CZ) के अन्तर्गत जालोर में जय भोलेनाथ रिजोर्ट के अनाधिकृत निर्माण के सम्बन्ध में दिनांक 24.07.2024 को पारित आदेश के अनुसार श्रीमान् जिला कलेक्टर महोदय के प्रतिनिधि उपखण्ड अधिकारी जालोर व राजस्थान प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि की संयुक्त टीम द्वारा रिजोर्ट के अनाधिकृत निर्माण के सम्बन्ध में मौका जांच कर तथ्यात्मक रिपोर्ट माननीय राष्ट्रीय हरित प्राधिकरण भोपाल के समक्ष प्रस्तुत किये जाने हेतु निर्देशों की पालना में तत्कालीन उपखण्ड अधिकारी व तहसीलदार जालोर द्वारा आपकी उपस्थिति में राजस्व कार्मिकों के मौका निरीक्षण कर दस्तावेजों के आधार पर तैयार वस्तुस्थिति की तथ्यात्मक रिपोर्ट की मूल प्रति इस पत्र के संलग्न माननीय न्यायालय में नियमानुसार जवाब प्रस्तुत करने सम्बन्धित कार्यवाही हेतु प्रेषित है।

संलग्नः– रिपोर्ट मय संलग्नक मूल।

उपखण्ड अधिकारी
जालोर

उपखण्ड अधिकारी
जालोर
दिनांक

क्रमांक/सम/
प्रतिलिपिः–

1. श्रीमान् जिला मजिस्ट्रेट महोदय जालोर की सेवामें आदेश क्रमांक/एफ 00418/सामान्य/ आरएसपीसीबी/ 2024/1613 दिनांक 21.08.2024 की पालना में एक प्रति सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

उपखण्ड अधिकारी
जालोर

उपखण्ड अधिकारी
जालोर

156

Recieved 04 10/10/24
06:00 PM

माननीय राष्ट्रीय हरित न्यायाधिकरण, भोपाल OAN 165/2024 के सम्बन्ध में

वस्तुस्थिति रिपोर्ट

सरहद मौजा जालोर वी के वर्तमान खसरा संख्या 3763, 3764, 3765, 6815/3763 व 6834/6815 रकबा क्रमशः 0.31, 0.06, 0.06, 0.2740 व 0.1860 है. भूमि पर स्थित भोलेनाथ रिसोर्ट के सम्बन्ध में राष्ट्रीय हरित न्यायाधिकरण, भोपाल OAN 165/2024 द्वारा दिये गये नोटिस के सम्बन्ध में राजस्व रेकर्ड की जांच रिपोर्ट निम्नानुसार है:-

1. यह है कि द्वितीय भूमि बन्दोबस्त की मिसल में निम्नानुसार दर्ज है। (मिसल बन्दोबस्त की प्रतिलिपि अवलोकनार्थ संलगन परिशिष्ट-01 है।)

खाता संख्या	खातेदार का विवरण मय वल्दियत	खसरा संख्या	रकबा	किस्म
02	राजस्थान सरकार (अलाबाजोत काबिल काश्त)	3764	0.06	बारानी सोयम
1235	चिमना वल्द मगा उर्फ रुघा बगीया आदीया पि.खेतीया मनरुपा वल्द बुधा कौम मेणा सा.देह खातेदार	3763	0.97	बारानी सोयम
		3765	0.06	बारानी सोयम
		4466	0.35	बारानी सोयम
		4468	2.02	बारानी सोयम
		4472	1.25	बारानी सोयम
		4473	0.72	बारानी सोयम
		4474	0.25	बारानी सोयम
		4476	0.80	बारानी सोयम
		4477	0.47	बारानी सोयम
		4478	0.05	बारानी सोयम
	कुल	10	6.94	
	नोटः- बारानी सोयम किस्म से तात्पर्य बरसात पर निर्भर खेती योग्य भूमि से है।			

2. यह है कि द्वितीय भूमि बन्दोबस्त के पश्चात् उक्त खातेदारी भूमि में बेचान, विरासत इत्यादि इन्द्राज हुए। जमाबंदी संवत् 2067-70 में नामान्तरकरण संख्या 2464 स्वीकृति दिनांक 28.07.2015 अनुसार खाते कि निम्नानुसार स्थिति दर्ज की गई- (नामान्तरकरण की प्रतिलिपि अवलोकनार्थ संलग्न परिशिष्ट-02 है।)

खाता	खातेदार का विवरण मय वल्दियत	खसरा संख्या	रकबा	किस्म
नया खाता- 01	गटूदेवी पत्नि सोमाराम कौम मीणा सा. शान्तिनगर सुरजपोल खातेदार	6815/3763	0.46	बारानी सोयम
		3765	0.06	बारानी सोयम
	योग		0.52	
नया खाता-02	सुआदेवी पत्नि कानाराम कौम भील सा. महेशपुरा खातेदार	3763	0.51	बारानी सोयम

3. यह है कि नामान्तरकरण संख्या 2495 स्वीकृति दिनांक 09.11.2015 अनुसार ख.नं. 6815/3763, 3765 रकबा क्रमशः 0.2740, 0.0600 कुल 0.3340है. भूमि की किस्म गै.मु.आवासीय प्रयो. दर्ज कि जाकर At- Disposal नगर परिषद जालोर दर्ज किया गया तथा ख.नं. 6834/6815 रकबा 0.1860 किस्म बारानी सोयम में खातेदार गटूदेवी पत्नि सोमाराम

P.T.O.

06/09/24 तहसीलदार, जालोर

पटवारी (भू.अ.) तह. व जिला-जालोर

(अर्जुन बिसरा) 2LR. Yalore 06/09/2024 निरीक्षक (भू.अ.), जालोर

पटवार मण्डल..... तहसील व जिला-जालोर

सहायक नगर विन्यासकार नगर परिषद, जालोर

उपखण्ड अधिकारी जालोर

कौम मीणा सा. शान्तिनगर सुरजपोल खातेदार रही। वर्तमान राजस्व रेकर्ड में यथावत दर्ज है। (नामान्तरकरण की प्रतिलिपि अवलोकनार्थ संलग्न परिशिष्ट-03 है।)

4. यह है कि नामान्तरकरण संख्या 2496 स्वीकृति दिनांक 09.11.2015 अनुसार ख.नं. 3763 में से रकबा 0.3262 भूमि की किस्म गै.मु.आवासीय दर्ज कि जाकर At- Disposal नगर परिषद जालोर दर्ज किया गया तथा ख.नं. 6835/3763 रकबा 0.1838 किस्म बारानी सोयम में खातेदार सुआदेवी पत्नि कानाराम कौम भील सा. महेशपुरा खातेदार रही। (नामान्तरकरण की प्रतिलिपि अवलोकनार्थ संलग्न परिशिष्ट-04 है।)

5. यह है कि सैग्रीगेशन के समय राजस्व रेकर्ड में इन्द्राज करते समय नामान्तरकरण संख्या 2496 इन्द्राज दर्ज नहीं हुआ। जिसकी वजाय त्रुटिपूर्ण नया खाता संख्या 1088 ख.नं. 3763 रकबा 0.3100है. किस्म बारानी सोयम में सुआदेवी पत्नि कानाराम हिस्सा पूर्ण जाति भील सा. महेशपुरा खातेदार दर्ज हुआ है। जो वर्तमान जमाबंदी में यथावत है।

6. यह है कि श्रीमान जिला कलक्टर महोदय जालोर के आदेश क्रमांक /एफ.12(3)() /राज./ न.पा. हस्ता./22/ 3939 दिनांक 14.07.2022 अनुसार नगर परिषद जालोर को हस्तान्तरित की गई भूमियों का नामान्तरकरण संख्या 3546 स्वीकृति दिनांक 15.08.2022 से ख.नं. 3764 रकबा 0.0600है. भूमि की किस्म गै.मु.आवादी दर्ज की जाकर At- Disposal नगर परिषद जालोर (आवासीय प्रयोजनार्थ) खातेदार दर्ज किया गया। (नामान्तरकरण की प्रतिलिपि अवलोकनार्थ संलग्न परिशिष्ट-05 है।)

7. यह है कि श्रीमान जिला कलक्टर महोदय जालोर की अध्यक्षता में गठित राजस्व विभाग तथा नगर परिषद, जालोर की संयुक्त जांच समिति की जांच रिपोर्ट संलग्न परिशिष्ट-06 है।

8. उक्त भूमि में से दो आवासीय पट्टे जारी है -

क्र स	खसरा संख्या	पत्रावली संख्या	पट्टा क्रमांक	पट्टाधारक का नाम
01	6815/3763, 3765	37/2015-16	922/2016-17	गट्टू देवी पत्नी सोमाराम
02	3763	36/2015-16	923/2016-17	श्रीमती सुआ देवी पत्नी कानाराम जाति भील

संलग्न पट्टा परिशिष्ट-07 , संलग्न पट्टा परिशिष्ट-08 , संलग्न सयुंक्त नक्शा परिशिष्ट-09

9. पट्टा पत्रावली संख्या 37/2015-16, श्रीमती गट्टू देवी पत्नी सोमाराम जाति मीणा के नाम जारी पट्टा के मूल पत्रावली के अवलोकन में तत्कालीन कनिष्ठ अभियंता द्वारा मास्टर प्लान की भू-उपयोग से संबंधित तकनिकी रिपोर्ट नहीं दी गई है केवल मौका स्थिति की रिपोर्ट की गई है तथा जारी पट्टे पर तत्कालीन कनिष्ठ अभियंता के हस्ताक्षर नही है।

10. इसी प्रकार पट्टा पत्रावली संख्या 36/2015-16 श्रीमती सुआ देवी पत्नी कानाराम जाति भील के नाम से जारी पट्टा के मूल पत्रावली के अवलोकन में भी तत्कालीन कनिष्ठ अभियंता द्वारा मास्टर प्लान भी भू-उपयोग संबंधित तकनिकी रिपोर्ट नहीं दी गई है। केवल मौका स्थिति की रिपोर्ट की गई है तथा जारी पट्टे में कनिष्ठ अभियंता के हस्ताक्षर भी नहीं है ।

11. मौके पर निर्मित भवन की निर्माण की स्वीकृति नगर परिषद जालोर से जारी नहीं हैं ।

P.T.O.

06/09/24
TDR, JALORE
पटवार मण्डल.....
तहसील व जिला-जालोर
तहसीलदार, जालोर

पटवार मण्डल.....
तहसील व जिला-जालोर

निरीक्षक (भू.प्र.), जालोर

उपखण्ड अधिकारी
जालोर

सहायक अभियन्ता (सिविल)
नगर परिषद जालोर

12. यह है कि वर्तमान में जालोर मास्टर प्लान-2031 के अनुसार उक्त भूखण्ड का भू-उपयोग वृक्षारोपण पट्टी आरक्षित है तथा 80 फीट चौड़ा सड़क प्रस्तावित हैं जिसमें आवासीय प्रयोजन अनुज्ञेय नहीं है। परिशिष्ट-10

13. अतः 31.05.2016 को जारी पट्टे मास्टर प्लान में आरक्षित भू-उपयोग सड़क एवं वृक्षारोपण पट्टी के नियम विरूद्ध जारी किये गए है।

मौका स्थल ,राजस्व रेकर्ड एवं नगर परिषद की पट्टा पत्रावली व मास्टर प्लान अनुसार वस्तुस्थिति रिपोर्ट श्रीमानजी की सेवामें सादर पेश है।

06/09/24
पटवारी (भू.अ.)
तह. व जिला-जालोर

(अ...)
पटवारी (भू.अ.)
पटवार मण्डल...
तहसील व जिला-जालोर

06/09/2024
प्रभारी (भवन), जालोर

Shivday
AIP, Municipal
सहायक प्रशासनिक अधिकारी
नगर परिषद जालोर

06/09/24
TDR, JALORE
तहसीलदार, जालोर

उपखण्ड अधिकारी
जालोर

CTTL (माध्यम ... बन्द्रायण ... जा. पुर (राज.)

परिशिष्ट - ०१

तहसील जालोर जिला जालोर

हाल	गाटा		साबिक हाल		गाटा	
क्षेत्रफल	ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल
०.२३	३९६	०.२३	३८९	०.०५	४६९	०.०५
०.५३	३९८	०.५३	३८२	०.६६	३२३	०.६६
०.९६	३२२	०.९६	३८३	२.१३	३२४	२.१३
०.०६	३२१	०.०६	३८४	०.२५	३२५	०.२५
०.०६	३२०	०.०६	३८५	०.०६	३२५	०.०६
०.०१	३९९	०.०१	३८६	०.०६	३२५	०.०६
०.९६	३९९	०.९६	३८८	०.४१	३२६	०.४१
२.४३	३९१/२	२.४३	३८८	३.०४	३२८	३.०४
२.६५	३९१/२	२.६५	३८९	०.५६	३२८	०.५६
०.०१	३९१/१	०.०१	३९०	०.६६	३२९	०.६६
३.९४	३९१/१	३.९४	३९१	०.०६	३३०	०.०६
०.०४	३०९	०.०४	३९२	०.६१	३३०	०.६१
०.०२	३९१/१	०.०२	३९३	०.६९	३३०	०.६९
०.०३	३९१/१	०.०३	३९४	०.६४	३३०	०.६४

राजकीय कार्य हेतु नकल जारी

(तहसीलदार)
जालोर

फोटोज - 01(क)

खाता संख्या	खसरा नं.	भूमिधारी/सरकार	नाम खातेदार, गैर खातेदार, अधिकारवर्ग, कुल, जाति व विवाह-विवाह का नाम, जाति व विवाह-दुष्कार तथा दुष्कर्म श्रेणी	ऐसे अधिकार जिन्हें के लिए यदि कोई अधिकार दर्ज नहीं है अथवा जब	खातेदार, पत्नी और आश्रित आदि कोई हो तो उसका विवरण जब मुआवजा विवरण
1	2	3	4	5	6
4232		राजस्थान सरकार	रतना कौम मेणा साप फालोर खातेदार एक पनीमा का हिस्सा 5.B B.J शारदा फालोर सुर्तरीक		
233			चमना तुलछा हुरा मसरीमा पि० नवीमा कौम मेणा साप फालोर खातेदार		
234			चिमना वल्द मगा (रुगा) वगीमा आदीमा पि० रेवतीमा मनरूपा वल्द बुधा कौम मेणा साप फालोर खातेदार	राजकीय कार्य हेतु अकाल जारी	
235			चिमना वल्द मगा ईढ़ रूदा वगीमा आदीमा पि० रेवतीमा मनरूपा वल्द बुधा		

खसरा नंबर या उपखण्ड नंबर	रकबा	किस्म का वर्णन	सिंचाई का साधन का उपयोग नंबर	जमाबंदी				
				सिंचित	असिंचित	अन्य		
7	8	9	10	11	12	13	14	15
2422	0·18	बारानी खातेदारी						
3926	0·02	बारानी खातेदारी						
3929	2·40	बारानी खातेदारी						
3928	0·96	बारानी खातेदारी						
3926	3·88	बारानी खातेदारी						
3927 टांका	0·04	डी० पू० टांकी						
3922	4·60	बारानी खातेदारी						
92	14·48	बारानी खातेदारी	14·44			2·00	46 62	
		डी० पू०	0·04			—	—	
			14·48			—	46 62	
9426	9·30	चाही खातेदारी	9·30					
		बारानी खातेदारी	0·04					
9425	9·40	बारानी खातेदारी						
						96·00	20·20	
2	2·64	चाही खातेदारी	9·30			3·00	8·66	
		बारानी खातेदारी	9·84					
			2·64			—	24·26	
9242	0·43	बारानी खातेदारी				3·00	22·26	
3663	0·16	बारानी खातेदारी						
3654	0·06	बारानी खातेदारी						
3333	0·34	बारानी खातेदारी						
3331	2·02	बारानी खातेदारी						

उप-खण्ड अधिकारी फालोर, जोधपुर

सहायक भू-प्रबंधन अधिकारी फालोर भू-प्रबंधन जोधपुर

विवरण

जिला जालोर तहसील जालोर

खाता संख्या		काश्तकार/खेवटदार	नाम खातेदार, पिता का नाम, जाति व निवास		
1	2	3	4	5	6
9227 लगातार		राजस्थान सरकार	कैलाश मेघा शा० देर खातेदार		
9236			जगा वल्द भूरा कौम मेघा साकिन जालोर खातेदार		
9236			जगा वल्द भूरा रामा, अचला पि० मोरा कौम मेघा सा० जालोर खुद		
9238			जगा वल्द मनरूपा कौम मेघ सा० जालोर खातेदार		
9239			जामताराम पुत्र रतनाजी अनाराम पुत्र नेनाराम सा० जालोर कौम मेघा सा० जालोर व ग्रि सगर व नेनाराम व ... मेराराम		

राजकार्य कार्य हेतु नकल जारी

खसरा संख्या	क्षेत्रफल	किस्म व वर्गीकरण		लगान				
7	8	9	10	11	12	13	14	15
४४४२	1.2४	बारानी सोयम						
४४४३	0.62	बारानी सोयम						
४४४४	0.2४	बारानी सोयम						
४४६६	0.20	बारानी सोयम						
४४६६	0.४६	बारानी सोयम						
४४६८	0.0४	बारानी सोयम						
90	6.0४	बारानी सोयम				3.00	20.72	
1५४6	0.0४	बारानी सोयम						
1५४८	0.22	बारानी सोयम						
1५४९	1.09	बारानी सोयम						
1५६0	2.90	बारानी सोयम						
8	5.0४	बारानी सोयम				3.00	15.12	
1५६3	2.६६	बारानी सोयम						
2006	0.2९	बारानी सोयम						
2	2.6४	बारानी सोयम					7.2४	
1४४6	0.29	बारानी सोयम				3.00	2.63	
3088	0.40	बारानी सोयम						
3010	0.3६	बारानी सोयम						
2	0.66	बारानी सोयम				3.00	2.28	

तहसीलदार/भू-प्रबन्ध अधिकारी जालोर

क्रमांक : [ ][ ][ ][ ][ ][ ][ ]

सरकार परत

नामान्तरकरण प्रपत्र (प-21

ग्राम का नाम [illegible] पटवार सर्किल [illegible] भू-अभिलेख निरीक्षक वृत्त [illegible] तहसील [illegible] जिला [illegible]

(1-क) नामान्तरकरण संख्या 2464 (1-ख) नामान्तरकरण के प्रकार (1) विरासत (2) वसीयत (3) बेनामा (4) दान (5) दान मुक्त, (6) समर्पण (7) न्यायालय आदेश (8) अन्य

(टिप्पणी- कृपया लागू निकल्प पर चिन्ह लगाए)

(2) नामान्तरण खोलने के लिए रजिस्ट्रीकृत – दस्तावेज / – आदेश के ब्यौरे :

(1-ग) आवेदन की तारीख / इस प्रेरणा से

खाते की वर्तमान स्थिति							संशोधित / प्रस्तावित प्रविष्टियां					
अभिधारी और उसके पिता के नाम सहित जाति और निवास का पता	खाता संख्या	खसरा संख्या	क्षेत्रफल	भूमि का प्रकार	राजस्व	डाल-बाध तथा राबत की क्रम संख्या जिसमें नाम निगत की गई है	अभिधारी और उसके पिता के नाम सहित जाति और निवास का पता	संशोधित / नया खाता संख्या (यदि पूर्ववर्ती खाता संख्या में कोई परिवर्तन हो)	खसरा संख्या	क्षेत्रफल	भूमि का प्रकार	राजस्व
3	4.	5.	6.	7.	8.	9	10.	11	12.	13	14	15
मोहनराम पुत्र अमरा-राम कोम्भील जा० [illegible] निवासी तह० सिवाना, जिला बाड़मेर 0.55 है० पागाचाम पुत्र मांगीलाल जाति मीणा निवासी खेजड़ तह आहोर 0.40 है० खातेदार	734	3763	0.97	बा.खे	2.91	21)	1) दुदवा पत्नी [illegible] कोम मीणा जा० [illegible] आहोर अपने हार		3763	0.46	बाखे	1.39
	1542, 2609	3765	0.06	— " —	0.18				3765	0.06	बाखे	0.18
		2	1.03	बा.खे	3.09				2	0.52	बाखे	1.56
							सुआदेवी पत्नी कानाराम कोम भील निवासी मलवापुरा आहोर		3763	0.51	बाखे	1.53
									1	0.51	बाखे	

जारि के बेचान दस्तावेज क्रमांक 2015003884 व पुन क्रमांक 2015003035 पर दिनांक 17-7-2015 को रजिस्टर्ड होने होने के उपरान्त के नाम नाम० [illegible] आहोर वाले पांच एवं फैसल हुई कोमान की सेवा में पेश है।

राजनीप कार्य हेतु नकल जारी

(16-क) पटवारी की जांच रिपोर्ट

जमाबंदी तथा पंजिका बैचान दस्तावेजों से मिलान किया गया।

(16-ख) भू.अ.निरीक्षक की जांच रिपोर्ट

(16-ग) पत्रांक / तहसीलदार को प्रस्तुत करने की तारीख)

(16-घ) विनिश्चित करने वाले अधिकारी का आदेश(यदि हो)

तारीख सहित पटवारी का नाम एवं हस्ताक्षर

पन्ने खाँ मेघ
पटवारी (भू.अ.नि.)
हल्का मण्डल, सेवा
जालोर (राजस्थान)

तारीख सहित भू.अ.निरीक्षक का नाम और हस्ताक्षर

तारीख सहित पटवारी का नाम एवं हस्ताक्षर

24/07/2015

तारीख और पदनाम सहित, विनिश्चिय करने वाले अधिकारी के हस्ताक्षर

28/7/15

तहसीलदार जालोर
जिला-जालोर

विनिश्चय के पश्चात जमाबन्दी में प्रविष्ट करने के लिए आवश्यक संशोधन

नमूना नं. 6

ग्राम का नाम ..... पटवार सर्किल ..... भू-अभिलेख निरीक्षक हल्का ..... तहसील ..... जिला .....

(1-क) नामान्तकरण संख्या ..... (1-ख) नामान्तकरण का प्रकार (1) विरासत (2) वसीयत (3) बेचान (4) रहन (5) रहन मुक्त (6) समर्पण (7) न्यायालय आदेश (8) अन्य

(1-ग) आवेदन की तारीख/स्व प्रेरणा से .....

(टिप्पणी- कृपया लागू विकल्प पर चिन्ह लगाएं)

(2) नामान्तरण खोलने के लिए राजस्वीकृत – दस्तावेज/ – आदेश के ब्यौरे :

खाते की वर्तमान स्थिति							संशोधित/प्रस्तावित प्रविष्टियाँ					
अभिधारी और उसके पिता के नाम सहित जाति और निवास का पता	खाता संख्या	खसरा संख्या	क्षेत्रफल	भूमि का प्रकार	राजस्व	ढाल-बांध तथा संवत की क्रम संख्या जिसमें मांग नियत की गई है	अभिधारी और उसके पिता के नाम सहित जाति और निवास का पता	संशोधित / नया खाता संख्या (यदि पूर्ववर्ती खाता संख्या में कोई परिवर्तन हो	खसरा संख्या	क्षेत्रफल	भूमि का प्रकार	राजस्व
4		5	6	7	8	9	10	11	12		14	15
श्रीमती गटूदेवी पत्नी लोमाराम मोणा सा. चान्दीनगर सुरजपोल जालोर	734	6015	0.46	बारानी	1.38		नगर परिषद जालोर AT DISPOSAL JALORE. @ 3992.43 वर्ग गज		6015	0.327	गै.मु. असमपेड प्रयो.	–
	1-10-15	3763							3763	0.2740		
	2464	3765	0.06	बारानी	0.18				3765	0.0550		
		2	0.52	बारानी	1.56				2	0.3290	आबादी अमलेड	–
									6834	0.1107	कि.के.	0.56
							श्रीमती गटूदेवी पत्नी लोमाराम मोणा सा चान्दीनगर सुरजपोल जालोर		6015	0.1860	बारानी	0.56
									2	0.1860		

(24)

जी के आयुक्त महोदय नगर परिषद जालोर के आदेश क्रमांक 1158 दिनांक 16-10-15 के आदेश क्रमानुसार श्रीमान तहसीलदार महोदय के आदेश क्रमानुसार राजस्व/3232 दिनांक 30-10-15 के पालन में नगर परिषद आबादीय क्षेत्र में AT Disposal Jalore का रकबा 40 स्क्वेयर यार्ड वाहन पार्किंग के लिये 3992.43 वर्ग गज के फैंसिंग हेड श्रीमान जी के आदेश प्रमाण

(चन्दे खां)
पटवारी (भू.अ.)
पटवार सर्कल लेटा
तह. जालोर (अ. जालोर)

(16-क) पटवारी की जाँच रिपोर्ट — जाँच की गई अंकन सही पाया गया — तारीख सहित पटवारी का नाम एवं हस्ताक्षर

(16-ख) भू.अ.निरीक्षक की जाँच रिपोर्ट — तारीख सहित भू.अ.निरीक्षक का नाम और हस्ताक्षर — 3/11/15

(16-ग) (ग्राम पंचायत/ तहसीलदार को प्रस्तुत करने की तारीख) — तारीख सहित पटवारी का नाम एवं हस्ताक्षर

(16-घ) विनिश्चित करने वाले अधिकारी का आदेश(ब्यौरा) — राजकीय कार्य हेतु नकल जारी — तारीख और पदनाम सहित, विनिश्चित करने वाले अधिकारी के हस्ताक्षर — 09/11/2015 — तहसीलदार, जालोर

पटवार हल्का – 04

सरकार पक्ष

क्रमांक : ..... पटवार सर्किल ..... मू–अभिलेख निरीक्षक हल्का ..... तहसील ..... जिला .....

ग्राम का नाम ..... (1–क) नामान्तकरण संख्या 2496 (1–ख) नामान्तकरण का प्रकार (1) विरासत (2) वसीयत (3) बेचान (4) रहन (5) रहन मुक्त (6) समर्पण (7) न्यायालय आदेश (8) अन्य .....

(1–ग) आवेदन की तारीख/स्व प्रेरणा से .....

(टिप्पणी– कृपया लागू विकल्प पर चिन्ह लगाएं)

(2) नामान्तरण खोलने के लिए रजिस्ट्रीकृत – दस्तावेज/ – आदेश के ब्यौरे :

खाते की वर्तमान स्थिति							संशोधित/प्रस्तावित प्रविष्टियाँ					
अभिधारी और उसके पिता के नाम सहित जाति और निवास का पता	खाता संख्या	खसरा संख्या	क्षेत्रफल	भूमि का प्रकार	राजस्व	ढाल–चांच तथा संवत की क्रम संख्या जिसमें मांगू नियत की गई है	अभिधारी और उसके पिता के नाम सहित जाति और निवास का पता	संशोधित / नया खाता संख्या (यदि पूर्ववर्ती खाता संख्या में कोई परिवर्तन हो	खसरा संख्या	क्षेत्रफल	भूमि का प्रकार	राजस्व
3	4	5	6	7	8	9	10	11	12	13	14	15
श्रीमती सुखाडेवी पत्नी कानाराम कोम श्रीमती भीलांजी देवी मेघपुरा खातेदार	704	3767	0.57	बारी	1.53		नगरपालिका AT DISPOSAL : 3099.59 क्यूमेक		3763	0.3262	आबादी	—
		1	0.51	बारी	1.53				1	0.3264	आबादी	—
							श्रीमती सुखाडे दी पत्नी कानाराम की मुसीक्त. का भीलांजी देवी मेघपुरा		6035	0.1030	बारी	0.55
									3763	0.1030		
									1	0.1030	बारी	0.55

जारीये अधिकृत नगर परिषद आसू मल महेन्द्रकुमार नु 1101-1164 दिनांक 16-10-15 का माननीय तहसीलदार महोदय डेओरा द्वारा नु/ राजस्व/3233 दिनांक 30-10-15 से पालना में नगर परिषद आवारगी प्रयोजनार्थ 3099.59 क्यू. गज AT DISPOSAL का नाम अंकित कराने हेतु जांच कर रिपोर्ट देने के लिये प्रेषित

(उम्मेद सिंह)
पटवारी (भू.अ.)
हल्का लेटा
तहसील (जिला जालोर)

जांच की गई डांक सही पाया गया है

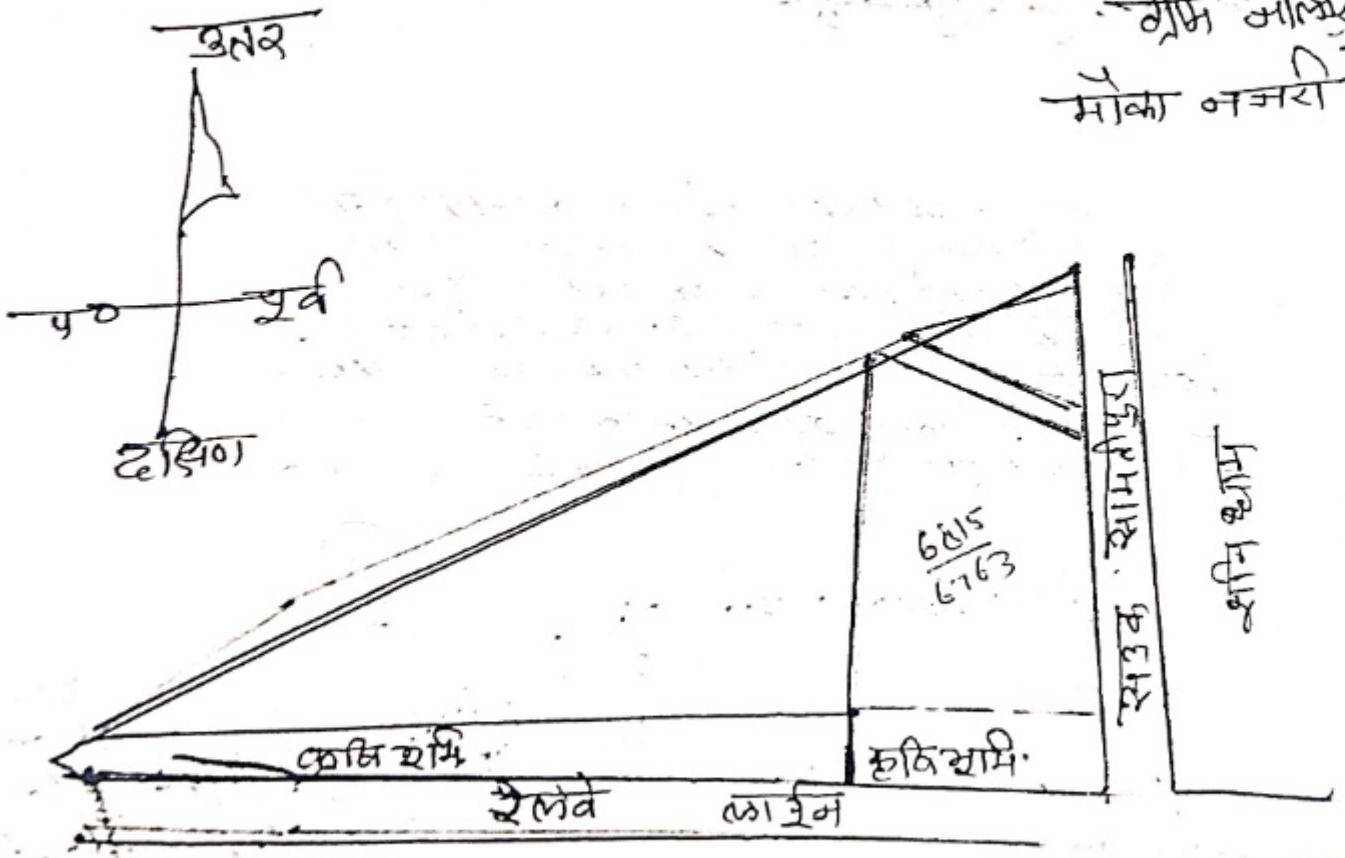
(16–क) पटवारी की जांच रिपोर्ट — तारीख सहित पटवारी का नाम एवं हस्ताक्षर 3.11.15

(16–ख) भू.अ.निरीक्षक की जांच रिपोर्ट — निरीक्षक (भू.अ.) जालोर — तारीख सहित भू.अ.निरीक्षक का नाम और हस्ताक्षर

(16–ग) (ग्राम पंचायत/ तहसीलदार को प्रस्तुत करने की तारीख) — तारीख सहित पटवारी का नाम एवं हस्ताक्षर

(16–घ) विनिश्चित करने वाले अधिकारी का आदेश(ब्यौरा) — राजकीय कार्य हेतु नकल जारी — तारीख और पदनाम सहित, विनिश्चित करने वाले अधिकारी के हस्ताक्षर 09.11.2015 तहसीलदार, जालोर

ग्राम आलेर B..
मौका नजरी नम्बर। २७-५



राजकीय कार्य हेतु नकल सही।

(अर्जुन सिंह)
तहसीलदार

नामांतरकरण प्रपत्र (प-21)

ग्राम :जालोर-बी | पटवार मण्डल :सेटा | भू.अ.नि.वृत.जालोर | तहसील:जालोर | जिला:जालोर

नामांतरकरण का प्रकार : न्यास, आदेश	प्रविष्टि का क्रम संख्या एवं दिनांक :3546 08/08/2022	संवत तथा ढाल बांछ की क्रम संख्या:2071-2074
रजिस्ट्रीकरण बधक संख्या एवं दिनांक :0		नामांतरकरण शुल्क :20 शास्ति : 0

सही किये जाने के लिए प्रतिस्थापित वर्तमान जमाबंदी (खतौनी) में की प्रविष्टि						जमाबंदी में प्रतिस्थापित किये जाने के लिए प्रस्तावित नयी प्रविष्टि					
खाता संख्या	खसरा संख्या	क्षेत्रफल	भूदा वर्गीकरण	राजस्व लगान	विशिष्टियों सहित काश्तकार का नाम	खाता संख्या	विशिष्टियों सहित काश्तकार का नाम	खसरा संख्या	क्षेत्रफल	भूदा वर्गीकरण	राजस्व लगान
1	2	3	4	5	6	7	8	9	10	11	12
1	3288	1.6200	गै.मु.नदी		6 वर्ष या अधिक परती(जुताई हेतु)	355	1.) AT-Disposal नगर परिषद जालोर (आवासीय प्रयोजनार्थ) हिस्सा- पूर्ण खातेदार	3764	0.0600	गै.मु.आबादी	
	3764	0.0600	बारानी सोयम					3979	5.0100	गै.मु.आबादी	
	3979	5.0100	बारानी सोयम					3983	0.3200	गै.मु.आबादी	
	3983	0.3200	बारानी सोयम					3985	0.5500	गै.मु.आबादी	
	3985	0.5500	बारानी सोयम					4944	8.0600	गै.मु.आबादी	
	4944	2.2600	चाही सोयम				--बदस्तूर खसरा--				
		5.8200	बारानी दोयम								
					--बदस्तूर खसरा--						
खाता : 1	कुल खसरे : 268	कुल क्षेत्रफल : 405.1507		कुल काश्तकार : 0		खाता : 355	कुल काश्तकार : 1	कुल खसरे : 21		कुल क्षेत्रफल: 36.3600	

महोदय, आदेश श्रीमान कार्यालय जिला कलक्टर जालोर क्रमांक/एफ/12(3)(C)/(C)/राज/ना.पा. दि. 8/8/2022

(क)पटवारी की रिपोर्ट : हस्ता/22/3939 दिनांक 14/7/2022 की पालना में आवेदे नामान्तरकरण की कार्यवाही की जाये।
जांच एवं अग्रिम कार्यवाही श्रीमान जी के आदेशानुसार होवे।

हस्ताक्षर .....
पटवारी का नाम शंकर राम डिडेल
दिनांक .....

(ख)भू.अ.निरीक्षक की जांच रिपोर्ट : नियमानुसार कार्यवाही की जावे। 10/8/22 ILR जालोर

हस्ताक्षर .....
भू.अ.निरीक्षक का नाम .....
दिनांक .....

(ग)ग्राम पंचायत/ राजस्व अधिकारी का आदेश : राजकीय कार्य हेतु नकल जारी

ILR

ग्राम :जालोर-बी | पटवार मण्डल :लेटा | भू.अ.नि.वृत.जालोर | तहसील:जालोर | जिला:जालोर

नामांतरकरण का प्रकार : न्याया. आदेश	प्रविष्टि का क्रम संख्या एवं दिनांक :3546 08/08/2022		संवत तथा ढाल बांछ की क्रम संख्या:2071-2074
रजिस्ट्रीकरण/बंधक संख्या एवं दिनांक :0			नामांतरकरण शुल्क :20 शास्ति : 0

खाता : 1	कुल खसरे : 268	कुल क्षेत्रफल : 405.1507	कुल काश्तकार : 0

खाता : 1	कुल काश्तकार : 0	कुल खसरे : 263	कुल क्षेत्रफल : 391.1307
खाता : 355	कुल काश्तकार : 1	कुल खसरे : 21	कुल क्षेत्रफल : 36.3600

हस्ताक्षर
ग्राम पंचायत/ राजस्व अधिकारी का नाम
दिनांक 10/8/2022

तहसीलदार, जालोर

P21 प्रतिलिपि प्राप्ति संख्या एवं दिनाँक : 1 [08/08/2022 04:57 PM]

राजकीय कार्य हेतु नकल जारी

लेटा

मौका पर्चा

परिशिष्ट - 02

आज दिनांक 06/9/2024 को श्रीमान उपखण्ड अधिकारी महोदय, जालोर के आदेश क्रमांक/वाचक/2024/282 दिनांक 05/9/2024 की पालना में माननीय राष्ट्रीय हरित प्राधिकरण भोपाल द्वारा ओ.ए.नं. 165/2024 (EZ) से सम्बन्धित जालोर में स्थित जय ओलेनाथ रिसोर्ट के अनाधिकृत निर्माण के सम्बन्ध में अंकित राजस्व एवं नगर परिषद्, जालोर की संयुक्त टीम की जाँच हेतु मौका स्थल पर सभ ऐकई पहुँचे। मौका स्थल पर राजस्व ऐकई, पट्टा पत्रावली के मौके पर निर्माण की पैमाईश की गई जो संलग्न नजरी नक्शा से स्पष्ट है। मौके पर किया गया निर्माण राजस्व ऐकई के अनुसार इनकी खातेदारी एवं संपरिवर्तित भूमि में होना पाया गया है। ओलेनाथ रिसोर्ट से लगते हुए खसरा नं. 3767/1 में खिड़किया एवं दीवालभ निर्मित हैं। पट्टानुरूप निर्माण नहीं है। मौका पर्चा तैयार की जाकर पढ़कर सुनाई गई सुन समझ सही जान हस्ताक्षर किये गये।

(संजय कुमार)
पटवारी (मू.अ.) जालोर
वाह. व जिला-जालोर

06/9/2024
ग्र.प्र.

06/09/2024
निरीक्षक (मू.अ.) जालोर

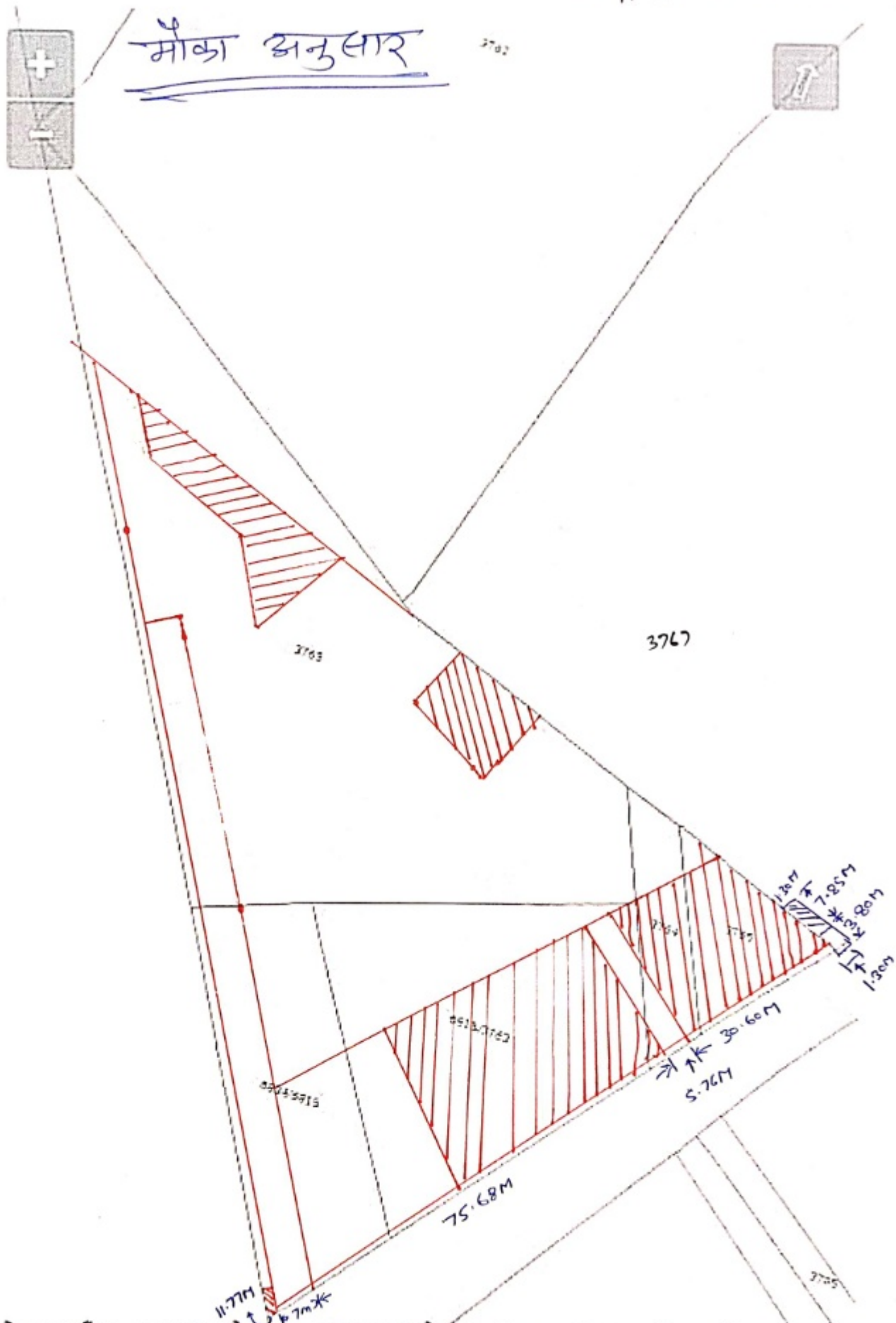
Sunday
AIR, Municipal
सहायक अभियन्ता
नगर परिषद, जालोर

06/09/24
TDR, JALORE
तहसीलदार, जालोर

उपखण्ड अधिकारी
जालोर

परिशिष्ट- 06(ब)

मौका अनुसार



जिला : 18 जालोर, तहसील : 092 जालोर, RI : 1861 जालोर, Halkas : 07473 लेटा, गाँव : 290, 1 जालोर-वी, Sheet No : 001

06/09/2024

06/09/24

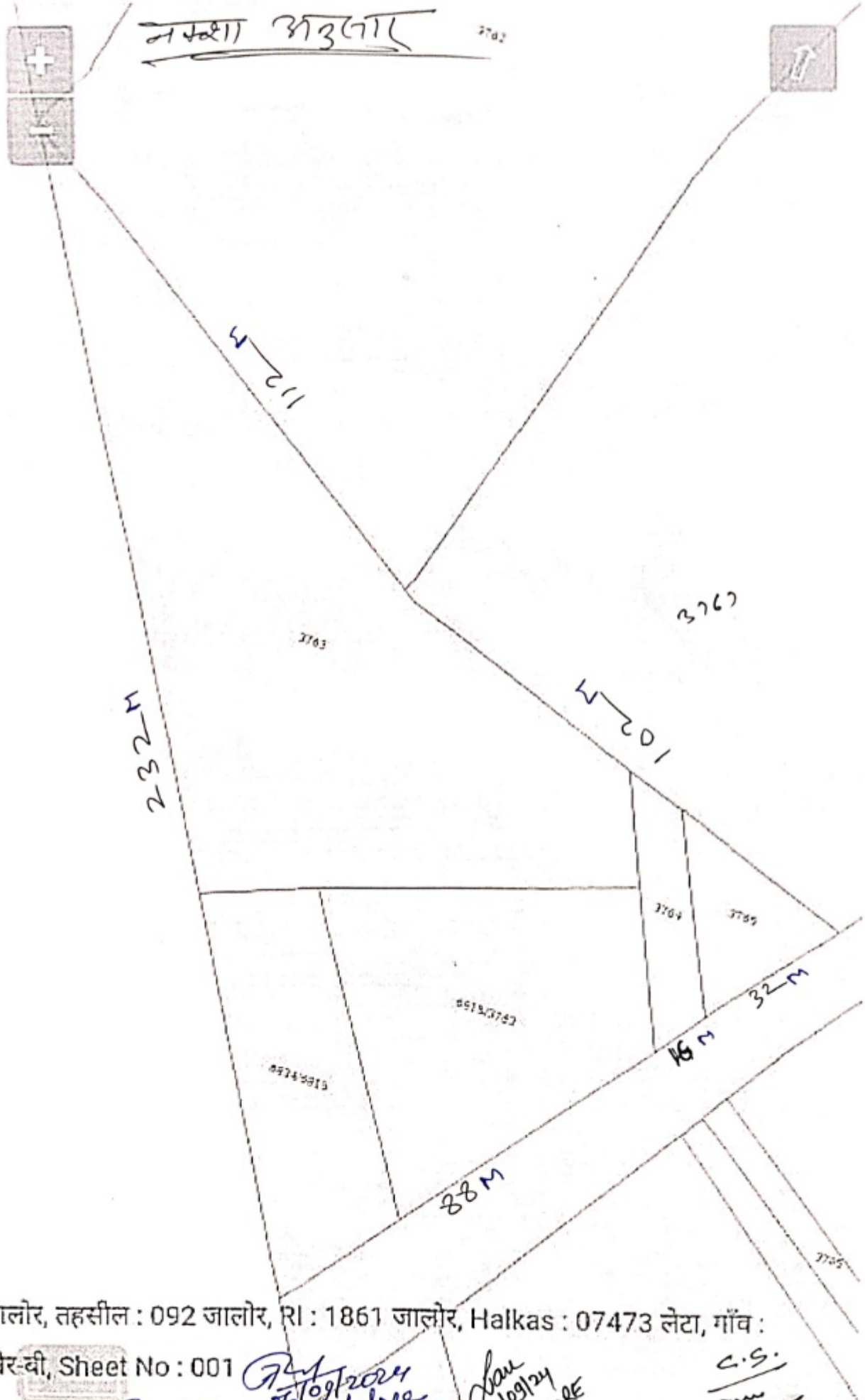
C.S.

(संजय जालोरा)
पटवारी (भू.अ.)
06/9/24

तहसीलदार, जालोर उपखण्ड अधिकारी
जालोर

परिशिष्ट – ०६(ए)

नक्शा अनुसार



जिला : 18 जालोर, तहसील : 092 जालोर, RI : 1861 जालोर, Halkas : 07473 लेटा, गाँव : 290071 जालोर-बी, Sheet No : 001

06/09/2024
उपखण्ड अधिकारी (भू.अ.), जालोर

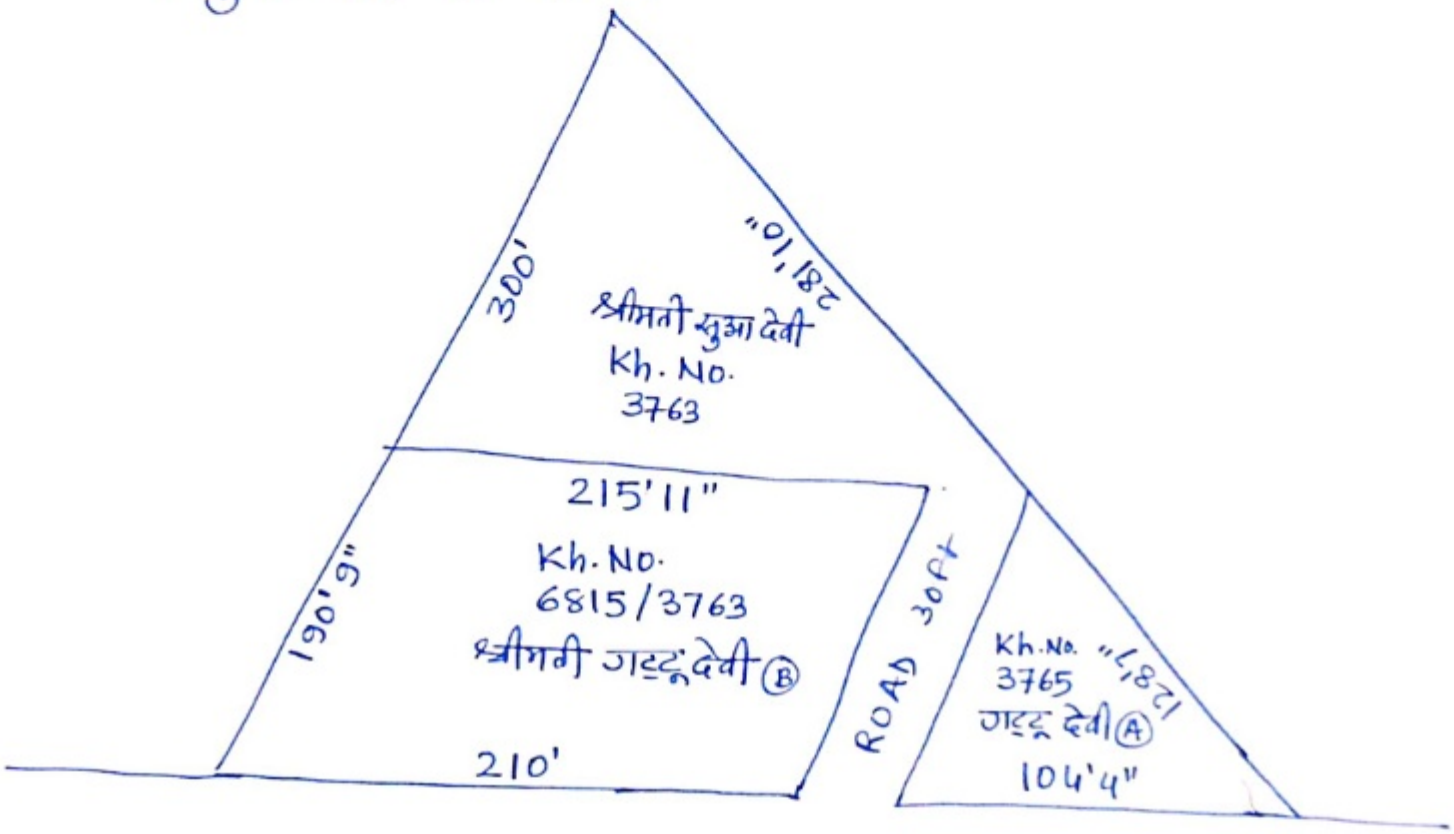
06/09/24
TDR, JALORE
तहसीलदार, जालोर

06/9/2024
पट्टवारी (पट्टा) जालोरी

C.S.
उपखण्ड अधिकारी
जालोर

परिशिष्ट - 08 (ग) एवं
परिशिष्ट - 09

जारी किये गये पट्टो (दो आवासीय पट्टो) का संयुक्त रूप से नक्शा



ROAD 100'ft

Shivdev
ATP, Municipal
सहायक नगर नियोजक
नगर परिषद जालोर

संलग्न परिशिष्ट-07

परिशिष्ट

कार्यालय नगर परिषद, जालोर

(राज.भू. राजस्व अधि.1956 की धारा (90)(क) के अन्तर्गत)

राजस्थान नगरीय क्षेत्र (कृषि भूमि का गैर–कृषिक प्रयोजन के लिए उपयोग की अनुज्ञा और आवंटन) नियम, 2012 के नियम 22 के अन्तर्गत भूमि का पट्टा विलेख आवासीय प्रयोजनार्थ

पत्रावली क्रमांक 36 वर्ष 2015-16 रजि. सं. 22

लीजडीड सं. 223/2016-17

यह विलेख आज वर्ष 2016 के माह 05 के 31 वे दिन नगर परिषद, जालोर (जिन्हें इसके बाद ***नगर निकाय*** कहकर संबोधित किया गया है) प्रथम पक्ष एवं श्री मती सुमादेवी पुत्र/पुत्री श्री कानारामजी जाति माली व्यवसाय गृहणी निवासी माली की सेरी, महेशपुरा जालोर (जिनको इसके बाद लीजधारक संबोधित किया गया है) द्वितीय पक्ष तथा इस इबारत में जहां कहीं प्रसंग से वैसा अर्थ निकले, उनके उत्तराधिकारी, निर्वाहक, प्रबंधक, प्रतिनिधि और मुन्तकिल अलैह भी सम्मिलित होंगे) के मध्य निष्पादित हुआ है।

यह विलेख साक्ष्यांकित करता है कि प्रीमियम तथा विकास शुल्क की रकम जो लीजधारक (पट्टाधारक) के द्वारा अदा कर दी गई है और जिसकी रसीद नगर निकाय के द्वारा स्वीकार कर ली गई है, और इसमें उललेखित शर्तों और करारों जो लीजधारक द्वारा निष्पादित तथा पालन किये जायेंगे, के एवज में नगर निकाय इनके द्वारा लीजधारक को जमीन का वह तमाम भूखण्ड (जिसे इसके बाद उक्त भूखण्ड कहकर संबोधित किया गया है) प्रदान और लीज करती है जो योजना सांचौर रोड जालोर राजस्व ग्राम B के खसरा संख्या 3763 क्षेत्रफल 3899.50 वर्गगज में स्थित है और जो अपनी सीमा और क्षेत्रफल के साथ इसके अन्तर्गत लिखे गये परिशिष्ट में अधिक पूर्णरूपेण वर्णित है तथा जिसका आकार विशेष रूप से इससे संलग्न नक्शे में लाल रंग में दिखाया गया है, और जिसे पूर्ण स्वामित्व संबंधी स्वत्वों सहित किन्तु निम्नलिखित तमाम व प्रत्येक अपवादों, संरक्षणों, प्रतिबंधों, बंधनों, शर्तें और करारों के अधीन खरीददार अपने उपयोग, उपभोग और इस्तेमाल के लिए अपने अधिकार में रखेगा, अर्थात :–

1. लीजधारक नगर निकाय के कार्यालय में या ऐसे स्थान पर जिसे नगर निकाय समय–समय पर इस हेतु नियत कर दें, प्रत्येक वर्ष अप्रैल के प्रथम दिन उक्त भूखण्ड के संबंध में उक्त नियमों के नियम 20 के उप–नियम (1) के अन्तर्गत निर्धारित किये गये नगरीय निर्धारण (शहरी जमाबन्दी या भूमि का किराया) के तौर पर रूपये निर्धारण राशी, चीज & क्वीक, अन्य चार्जेज ३२०५३१/- २४७३४१/- ६४०५४१/- अंके 12,42,312/- मात्र पेशगी अदा करेगा, परन्तु लीजधारक, यदि चाहे तो, एक बारीय नगरीय निर्धारण (शहरी जमाबन्दी या भूमि का किराया) की राशि जमा करा सकेगा, जो उस वर्ष, जिसमें राशि के आठ गुणा के बराबर होगी और इस प्रकार जमा करायी गयी नगरीय निर्धारण की राशि के फलस्वरूप लीजधारक उक्त भूखण्ड पर नगरीय निर्धारण की राशि के संदाय के दायित्व से छूट प्राप्त करने का अधिकारी होगा।

2. एक बार नियत किया गया नगरीय निर्धारण या भूमि का किराया प्रत्येक 15 वर्ष के पश्चात् और विक्रय या दान या अन्यथा द्वारा ऐसे अन्तरण पर भी पुनरीक्षण का दायी होगा और ऐसी वृद्धि प्रत्येक अवसर पर ऐसे पुनरीक्षण या यथास्थिति, अन्तरण के समय नगरीय निर्धारण या भूमि के किराये का 25 प्रतिशत होगी।

(भंवरलाल माली)
सभापति
नगर परिषद, जालोर

उप पंजीयक, जालोर
नगर परिषद, जालोर

प्रतिलिपि
सहायक नगर नियोजक
नगर परिषद जालोर

3. पट्टे की अवधि :– पट्टाधृति अधिकार 99 वर्ष के लिए होंगे।

4. उक्त भूखण्ड का उपयोग केवल.....आवासीय.....प्रयोजन, जिसके लिए नगर निकाय द्वारा उक्त नियमों के अन्तर्गत अनुमति दी गयी है, के लिए किया जाऐगा और इसी प्रयोजन के उपयोग हेतु इस भूखण्ड पर भवन का निर्माण किया जायेगा।

5. इस पट्टा विलेख की तारीख से 7 वर्ष, या ऐसी अतिरिक्त अवधि के भीतर जो नियम–26 के अन्तर्गत बढा दी जावें, लीजधारक के द्वारा इस भूखण्ड पर भवन का निर्माण कराया जायेगा।

6. लीजधारक उक्त भूखण्ड को आगे और अन्तरित या उप–पट्टे पर दे सकेगा। उक्त नियमों में अन्तर्विष्ट निबंधन और शर्तें और अन्य उपबंध, यथावश्यक परिवर्तन सहित, अन्तरिती या उप–पट्टेदार पर इस प्रकार लागू होंगे मानो प्रश्नगत उक्त भूखण्ड नगर निकाय द्वारा दिया गया है या अन्तरित किया गया है। लीजधारक द्वारा उप–पट्टे की कालावधि स्वयं द्वारा अवधारित की जायेगी किन्तु किसी भी दशा में मूल पट्टे की कालावधि से अधिक नहीं होगी। उप–पट्टे उक्त नियमों में विहित समस्त अन्य निबंधनों और शर्तों या किन्हीं पृथक, आदेशों द्वारा, जो राज्य सरकार द्वारा समय–समय पर इस निमित्त विनिर्दिष्ट मामलों में जारी किये जायें, शासित होंगे।

7. उक्त भूखण्ड के अन्तरण के मामले में, अन्तरिती के पक्ष में नाम में अन्तरण के लिए नगर निकाय को आवेदन के साथ रजिस्ट्रीकृत विक्रय विलेख, दान विलेख, या वसीयत या अन्य सुसंगत दस्तावेज प्रस्तुत किये जायेंगे। प्रत्येक अन्तरण के लिए आवेदन के साथ दस रूपये प्रति वर्गमीटर की दर से अन्तरण फीस निक्षिप्त की जायेगी : परन्तु लीजधारक की मृत्यु के मामलों में इस नियम के अधीन कोई फीस प्रभारित नहीं की जायेगी।

8. उक्त नियमों के अधीन किसी व्यक्ति के प्रति परांदेय प्रीमियम या नगरीय निर्धारण या ब्याज, आन्तरिक/बाह्य विकास प्रभारों का कोई बकाया राजस्थान भू–राजस्व अधिनियिम, 1956 के अधीन भू–राजस्व की बकाया के रूप में लीजधारक से वसूलीय होगा।

9. यदि आबंटन या पट्टा विलेख के निष्पादन के पश्चात् यह पाया जाता है कि आबंटन या पट्टा विलेख विधि की दुरभिसंधि या उसके उल्लंधन में कपटपूर्ण दस्तावेज के आधार पर दुर्व्यपदेशन द्वारा अभिप्राप्त किया गया है या आबंटन या पट्टा विलेख के निबंधनों और शर्तों का अतिक्रमण किया गया है तो नगर निकाय उक्त भूखण्ड पर उसके किसी सन्निर्माण सहित उसे प्रतिसंहृत करेगा जो सभी प्रभारों से रहित नगर निकाय में निहित समझे जायेंगे, और नगर निकाय किसी भी व्यक्ति को कारित किसी भी प्रकार की नुकसानी के लिए दायी नहीं होगा।

10. इस पट्टा विलेख के आधार पर उक्त भूखण्ड को सरकार/जीवन बीमा निगम/शिड्यूल्ड बैंक/सरकार ऋणदात्री संस्था/एच.डी.एफ.सी. अथवा नेशनल बैंक द्वारा अधिकृत ऋणदात्री संस्थाओं के पास भवन निर्माण के ऋण के लिए बंधक रखा जा सकेगा।

* जो लागू नहीं हो उसे काट देवें।

(भंवरलाल माली)
सभापति
नगर परिषद, जालोर

आयुक्त
नगर परिषद जालोर

उप पंजीयक, जालोर

परिशिष्ट-01(क)

परिशिष्ट

कस्बे का नाम ..... जालोर

राजस्व ग्राम : ..... जालोर B

खसरा नम्बर : 3763

योजना का नाम : ..... सामलेरा रोड जालोर

विस्तृत नाप सहित क्षेत्रफल वर्ग गज/ 3899.50

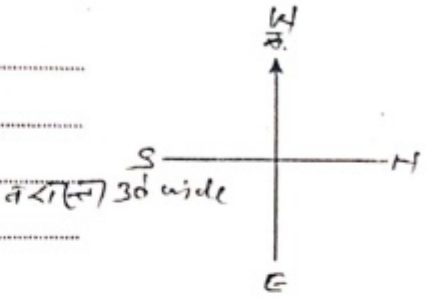
मीटर ..... 326.74 वर्गमीटर

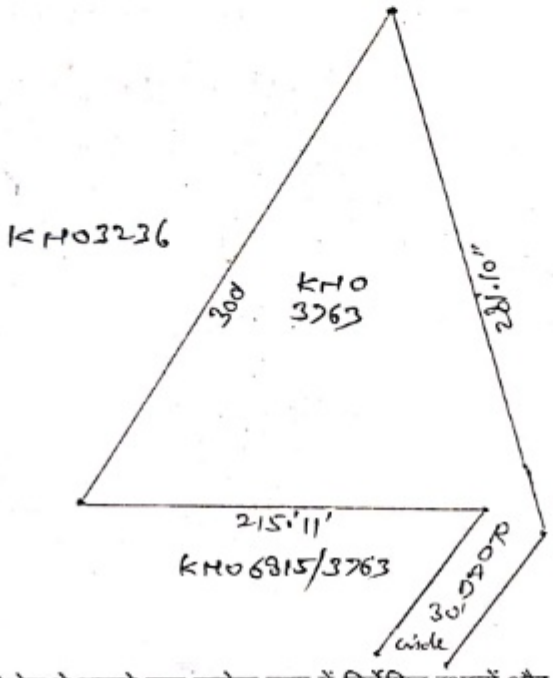
उत्तर ..... खसरा स. 3762

दक्षिण ..... खसरा स. 3236

पूर्व ..... खसरा स. 6915/3763 तरा(स) 30 wide

पश्चिम 0





KH03762

इसके साक्षी के रूप में इसके फरीकेन ने इसके बाद प्रत्येक दशा में निर्देशित स्थानों और तारीखों पर अपने अपने हस्ताक्षर कर दिये हैं।

नगरीय निकाय की ओर से

(भंवरलाल माली)
सभापति
नगर परिषद, जालोर

आयुक्त
नगर परिषद जालोर

आज सन् 20 16 के माह 05 के 16 वे दिन

श्री ..... भीखाराम जोशी आपूर्ति एवं भंवरलाल माली ..... ने निम्न की उपस्थिति में (स्थान) में हस्ताक्षर किये –

(सक्षम अधिकारी के हस्ताक्षर एवं मोहर)

साक्षी :–

1. नाम ..... ईश्वरमल
   पुत्र ..... लालमल
   व्यवसाय ..... नौकरी
   निवास स्थान ..... जालोर

..... साक्षी

2. नाम ..... रमेशकुमार
   पुत्र ..... भोपालमल
   व्यवसाय ..... नौकरी
   निवास स्थान ..... जालोर

..... साक्षी

उप पंजीयक, जालोर

प्रमाणित प्रतिलिपि
Shivday
सहायक नगर नियोजक
नगर परिषद जालोर

आज सन् 20 16 के माह 05 के 31

वें दिन को निम्नलिखित की उपस्थिति में उक्त

श्री पति सूमादेवी पत्नि कानाराम भील

लीजधारक द्वारा कार्यालय नगर परिषद, जालोर में हस्ताक्षर किये गये।

लीजधारक – द्वितीय पक्ष

साक्षी :–

1. नाम नाथाराम
   पुत्र जसारामजी
   व्यवसाय नौकरी
   निवास स्थान जालोर

साक्षी

2. नाम शांतिलाल दवे
   पुत्र चम्पालालजी
   व्यवसाय नौकरी
   निवास स्थान जालोर

साक्षी

उप पंजीयक, जालोर

आज दिनांक 2 माह June सन् 2016 को 11.55 बजे
श्री / श्रीमती / सुश्री SUA DEVI पुत्र / पुत्री / पत्नी श्री W/O KANA RAM JI
उम्र 45 वर्ष, जाति BHIL व्यवसाय H/W
निवासी BHILO KI SERI MAHESHPURA TEH.& DIST. JALORE
ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

परिशिष्ट-0(ब)

हस्ताक्षर प्रस्तुतकर्ता हस्ताक्षर उप पंजीयक, JALORE
(2016003531)
(Lease Deed Executed u/s 90-A)

रसीद नं0 2016003251 दिनांक 02/06/2016
पंजीयन शुल्क रू0 12480/-
प्रतिलिपि शुल्क रू0 300/-
पृष्ठांकन शुल्क रू0 0/-
अन्य शुल्क रू0 0/-
कमी स्टाम्प शुल्क रू0 37420/-
सरचार्ज 7490/-
कुल योग रू0 57690/-

(2016003531) उप पंजीयक, JALORE
(Lease Deed Executed u/s 90-A)

धारा 54 के तहत प्रमाण-पत्र
प्रमाणित किया जाता है कि इस विकय पत्र
की मालियत रूपये 1247312
मानते हुए इस पर देय कमी मुद्रांक
राशि 37420 पर कमी पंजीयन शुल्क
रूपये 12480 कुल रूपये 57690
जरिये रसीद संख्या 2016003251 दिनांक 02/06/2016
में जमा किये गये है।
अतः दस्तावेज को रूपये 37410
के मुद्रांकों पर निष्पादित माना जाता है।

उप पंजीयक (राज.)

(2016003531) उप पंजीयक, JALORE
(Lease Deed Executed u/s 90-A)

मैनें पूर्णतया संतोष कर लिया है कि
इस लेखपत्र का श्री COMM. NAGAR PARISHAD
के द्वारा अपने सरकारी रूप से निष्पादित
किया हैं। उन्हे उपस्थिति एवं हस्ताक्षरों
से दृष्टिक्षेप किया जाता है तथा इस लेखपत्र
को पंजीयन के लिए स्वीकृत किया जाता है।

(2016003531) उप पंजीयक, JALORE
(Lease Deed Executed u/s 90-A)

हस्ताक्षर फोटो अंगूठा

उक्त श्री / श्रीमती / सुश्री (Executant)
1-SUA DEVI /W/O KANA RAM JI
Age:45, Caste-BHIL
Ocu.-H/W
R/O-BHILO KI SERI MAHESHPURA TEH.& DIST. JALORE

(And Claimant)
1-COMM. NAGAR PARISHAD /.
Age:0, Caste-
Ocu.-
R/O-JALORE

ने लेख्यपत्र Lease Deed Executed u/s 90-A
को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।
प्रतिफल राशी रू0 1247312 / – पूर्व में / मेरे
समक्ष / मे सें रू0 1247312 / –पूर्व में ----------
यमेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान
1. श्री / श्रीमती / सुश्री LEKH RAJ
पुत्र / पुत्री / पत्नी श्री JETHA RAM JI उम्र 60 वर्ष
जाति BRAHMAN व्यवसाय ADV
निवासी JALORE ने की है जिनके

समस्त हस्ताक्षर एंव अगूंठा के निशान मेरे समक्ष लिये गयें हैं।

(2016003531)
(Lease Deed Executed u/s 90-A)
उप पंजीयक, JALORE

आज दिनांक 02/06/2016 को
पुस्तक संख्या 1 जिल्द संख्या 635
में पृष्ठ संख्या 150 क्रम संख्या 2016001934 पर
पंजिबद्व किया गया तथा अतिरिक्त
पुस्तक संख्या 1 जिल्द संख्या 178
के पृष्ठ संख्या 513 से 518 पर
चस्पा किया गया।

(2016003531)
(Lease Deed Executed u/s 90-A)
उप पंजीयक, JALORE

संलग्न परिशिष्ट-08

परिशिष्ट

कार्यालय नगर परिषद, जालोर

(राज.भू. राजस्व अधि. 1956 की धारा (90)(क) के अन्तर्गत)

राजस्थान नगरीय क्षेत्र (कृषि भूमि का गैर–कृषिक प्रयोजन के लिए उपयोग की अनुज्ञा और आबंटन) नियम, 2012 के नियम 22 के अन्तर्गत भूमि का पट्टा विलेख

पत्रावली क्रमांक 37 वर्ष 2015-16 रजि. सं. 22

लीजडीड सं. 22/2016-17

यह विलेख आज वर्ष 2016 के माह 05 के 31 वे दिन नगर परिषद, जालोर (जिन्हें इसके बाद *नगर निकाय* कहकर संबोधित किया गया है) प्रथम पक्ष एवं श्री माली गदूदेवी पुत्री/ श्री सोमाराम जाति मीणा व्यवसाय गृहणी निवासी शेरी नगर, खरनपोल के नाहर जालोर (जिनको इसके बाद लीजधारक संबोधित किया गया है) द्वितीय पक्ष तथा इस इबारत में जहां कहीं प्रसंग से वैसा अर्थ निकले, उनके उत्तराधिकारी, निर्वाहक, प्रबंधक, प्रतिनिधि और मुन्तकिल अलैह भी सम्मिलित होंगे) के मध्य निष्पादित हुआ है।

यह विलेख साक्ष्यांकित करता है कि प्रीमियम तथा विकास शुल्क की रकम जो लीजधारक (पट्टाधारक) के द्वारा अदा कर दी गई है और जिसकी रसीद नगर निकाय के द्वारा स्वीकार कर ली गई है और इसमें उललेखित शर्तों और करारों जो लीजधारक द्वारा निष्पादित तथा पालन किये जायेंगे, के एवज में नगर निकाय इनके द्वारा लीजधारक को जमीन का वह तमाम भूखण्ड (जिसे इसके बाद उक्त भूखण्ड कहकर संबोधित किया गया है) प्रदान और लीज करती है जो योजना सायला रोड जालोर राजस्व ग्राम सायला के खसरा संख्या 6915/3763 3765 क्षेत्रफल 3992.43 वर्गमीटर में स्थित है और जो अपनी सीमा और क्षेत्रफल के साथ इसके अन्तर्गत लिखे गये परिशिष्ट में अधिक पूर्णरूपेण वर्णित है तथा जिसका आकार विशेष रूप से इससे संलग्न नक्शे में लाल रंग में दिखाया गया है, और जिसे पूर्ण स्वामित्व संबंधी स्वत्वों सहित किन्तु निम्नलिखित तमाम व प्रत्येक अपवादों, संरक्षणों, प्रतिबंधों, बंधनों, शर्तों और करारों के अधीन खरीददार अपने उपयोग, उपभोग और इस्तेमाल के लिए अपने अधिकार में रखेगा, अर्थात :–

1. लीजधारक नगर निकाय के कार्यालय में या ऐसे स्थान पर जिसे नगर निकाय समय–समय पर इस हेतु नियत कर दें, प्रत्येक वर्ष अप्रैल के प्रथम दिन उक्त भूखण्ड के संबंध में उक्त नियमो के नियम 20 के उप–नियम (1) के अन्तर्गत निर्धारित किये गये नगरीय निर्धारण (शहरी जमाबन्दी या भूमि का किराया) के तौर पर रूपये 3992.43 अंके 11,76,905/– मात्र पेशगी अदा करेगा, परन्तु लीजधारक, यदि चाहे तो एक बारीम नगरीय निर्धारण (शहरी जमाबन्दी या भूमि का किराया) की राशि जमा करा सकेगा जो उस जिसमें राशि के आठ गुणा के बराबर होगी और इस प्रकार जमा कराई गयी नगरीय निर्धारण की राशि के फलस्वरूप लीजधारक उक्त भूखण्ड पर नगरीय निर्धारण की राशि के भुगतान से छूट प्राप्त करने का अधिकारी होगा।

2. [illegible]

प्रमाणित प्रतिलिपि

सहायक नगर नियोजक
नगर परिषद जालोर

3. पट्टे की अवधि :– पट्टाधृति अधिकार 99 वर्ष के लिए होंगे।

4. उक्त भूखण्ड का उपयोग केवल.....आवासीय.....प्रयोजन, जिसके लिए नगर निकाय द्वारा उक्त नियमों के अन्तर्गत अनुमति दी गयी है, के लिए किया जाऐगा और इसी प्रयोजन के उपयोग हेतु इस भूखण्ड पर भवन का निर्माण किया जायेगा।

5. इस पट्टा विलेख की तारीख से 7 वर्ष, या ऐसी अतिरिक्त अवधि के भीतर जो नियम–26 के अन्तर्गत बढा दी जावें, लीजधारक के द्वारा इस भूखण्ड पर भवन का निर्माण कराया जायेगा।

6. लीजधारक उक्त भूखण्ड को आगे और अन्तरित या उप–पट्टे पर दे सकेगा। उक्त नियमों में अन्तर्विष्ट निबंधन और शर्तें और अन्य उपबंध, यथावश्यक परिवर्तन सहित, अन्तरिती या उप–पट्टेदार पर इस प्रकार लागू होंगे मानो प्रश्नगत उक्त भूखण्ड नगर निकाय द्वारा दिया गया है या अन्तरित किया गया है। लीजधारक द्वारा उप–पट्टे की कालावधि स्वयं द्वारा अवधारित की जायेगी किन्तु किसी भी दशा में मूल पट्टे की कालावधि से अधिक नहीं होगी। उप–पट्टे उक्त नियमों में विहित समस्त अन्य निबंधनों और शर्तों या किन्हीं पृथक, आदेशों द्वारा, जो राज्य सरकार द्वारा समय–समय पर इस निमित्त विनिर्दिष्ट मामलों में जारी किये जायें, शासित होंगे।

7. उक्त भूखण्ड के अन्तरण के मामले में, अन्तरिती के पक्ष में नाम में अन्तरण के लिए नगर निकाय को आवेदन के साथ रजिस्ट्रीकृत विक्रय विलेख, दान विलेख, या वसीयत या अन्य सुसंगत दस्तावेज प्रस्तुत किये जायेंगे। प्रत्येक अन्तरण के लिए आवेदन के साथ दस रूपये प्रति वर्गमीटर की दर से अन्तरण फीस निक्षिप्त की जायेगी : परन्तु लीजधारक की मृत्यु के मामलों में इस नियम के अधीन कोई फीस प्रभारित नहीं की जायेगी।

8. उक्त नियमों के अधीन किसी व्यक्ति के प्रति परादेय प्रीमियम या नगरीय निर्धारण या ब्याज, आन्तरिक/बाह्य विकास प्रभारों का कोई बकाया राजस्थान भू–राजस्व अधिनियम, 1956 के अधीन भू–राजस्व की बकाया के रूप में लीजधारक से वसूलीय होगा।

9. यदि आबंटन या पट्टा विलेख के निष्पादन के पश्चात् यह पाया जाता है कि आबंटन या पट्टा विलेख विधि की दुरभिसंधि या उसके उल्लंधन में कपटपूर्ण दस्तावेज के आधार पर दुर्व्यपदेशन द्वारा अभिप्राप्त किया गया है या आबंटन या पट्टा विलेख के निबंधनों और शर्तों का अतिक्रमण किया गया है तो नगर निकाय उक्त भूखण्ड पर उसके किसी सन्निर्माण सहित उसे प्रतिसंहृत करेगा जो सभी प्रभारों से रहित नगर निकाय में निहित समझे जायेंगे, और नगर निकाय किसी भी व्यक्ति को कारित किसी भी प्रकार की नुकसानी के लिए दायी नहीं होगा।

10. इस पट्टा विलेख के आधार पर उक्त भूखण्ड को सरकार/जीवन बीमा निगम/शिड्यूल्ड बैंक/सरकार ऋणदात्री संस्था/एच.डी.एफ.सी. अथवा नेशनल बैंक द्वारा अधिकृत ऋणदात्री संस्थाओं के पास भवन निर्माण के ऋण के लिए बंधक रखा जा सकेगा।

* जो लागू नहीं हो उसे काट देवें।

(भंवरलाल माली)
सभापति
नगर परिषद, जालोर

आयुक्त
नगर परिषद् जालोर

उप पंजीयक, जालोर

परिशिष्ट-08(क)

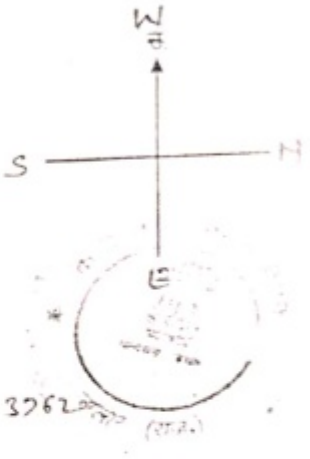
परिशिष्ट

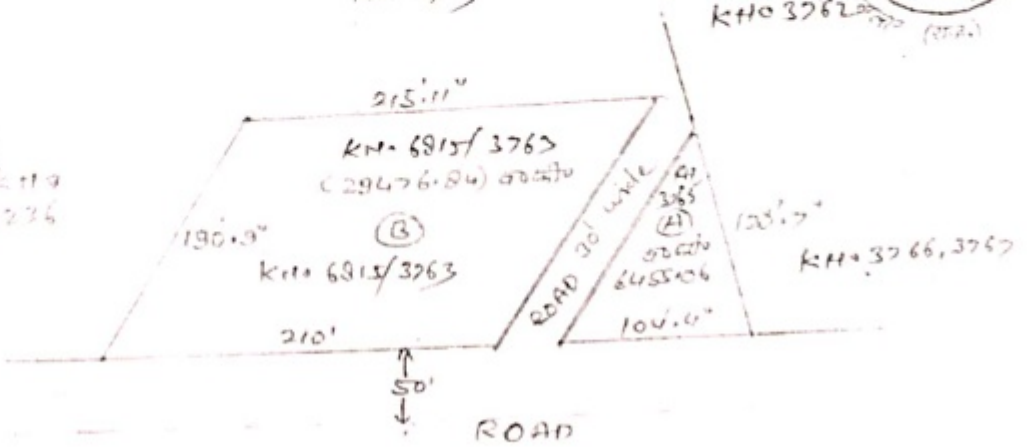
उत्तर खसरा नं. 3766, 3767

दक्षिण खसरा नं. 3764

पूर्व रास्ता (W साईड)

पश्चिम खसरा नं. 3765





इसके साक्षी के रूप में इसके फरीकेन ने इसके बाद प्रत्येक दशा में निर्देशित स्थानों और तारीखों पर अपने अपने हस्ताक्षर कर दिये हैं।

नगरीय निकाय की ओर से

आज सन् 20 16 के माह 05 के 31 वे दिन

श्री ..... ने निम्न की उपस्थिति

में (स्थान) में हस्ताक्षर किये –

(पंचरत्नलाल माली)
नगर निकाय – प्रथम पक्ष
(सक्षम अधिकारी के हस्ताक्षर एवं मोहर)

आयुक्त
नगर परिषद जालोर

साक्षी :–

1. नाम .....
   पुत्र .....
   व्यवसाय .....
   निवास स्थान .....

साक्षी

2. नाम .....
   पुत्र .....
   व्यवसाय .....
   निवास स्थान .....

साक्षी

उप पंजीयक, जालोर

प्रमाणित प्रतिलिपि

सहायक नगर नियोजक
नगर परिषद जालोर

आज सन् 20..16....के माह..... 05 के 31.....

वे दिन को निम्नलिखित की उपस्थिति में उक्त

श्री [illegible] पटनी सोमाराम [illegible]

लीजधारक द्वारा कार्यालय नगर परिषद, जालोर में हस्ताक्षर किये गये।

लीजधारक – द्वितीय पक्ष

साक्षी :–

1. नाम..... मोहाराम.....
   पुत्र..... जवाराम जी.....
   व्यवसाय..... नौकरी.....
   निवास स्थान..... जालोर.....

साक्षी

2. नाम..... शांतिलाल देव.....
   पुत्र..... चम्पालाल जी.....
   व्यवसाय..... नौकरी.....
   निवास स्थान..... जालोर.....

साक्षी

उप पंजीयक, जालोर

परिशिष्ट - 02(ब)

आज दिनांक 2 माह June सन् 2016 को 11:56 बजे
श्री / श्रीमती / सुश्री GATU DEVI पुत्र / पुत्री / पत्नी श्री W/O SOMA RAM JI
उम्र 29 वर्ष, जाति MEENA व्यवसाय H/W
निवासी SHANTI NAGAR SURAJ POL KE BAHAR JALORE TEH.& DIST. JALORE
ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर प्रस्तुतकर्ता हस्ताक्षर उप पंजीयक, JALORE
(2016003532)
(Lease Deed Executed u/s 90-A)

रसीद नं0 2016003252 दिनांक 02/06/2016
पंजीयन शुल्क रू0 12770/-
प्रतिलिपि शुल्क रू0 300/-
पृष्ठांकन शुल्क रू0 0/-
अन्य शुल्क रू0 0/-
कमी स्टाम्प शुल्क रू0 38310/-
सरचार्ज 7670/-
कुल योग रू0 59050/-

(2016003532) उप पंजीयक, JALORE
(Lease Deed Executed u/s 90-A)

धारा 54 के तहत प्रमाण-पत्र
प्रमाणित किया जाता है कि इस विकय पत्र
की मालियत रूपये 1276905
मानते हुए इस पर देय कमी मुद्रांक
राशि 38310 पर कमी पंजीयन शुल्क
रूपये 12770 कुल रूपये 59050
जरिये रसीद संख्या 2016003252 दिनांक 02/06/2016
में जमा किये गये है।
अतः दस्तावेज को रूपये 38310
के मुद्रांकों पर निष्पादित माना जाता है।

(2016003532) उप पंजीयक, JALORE
(Lease Deed Executed u/s 90-A)

मैनें पूर्णतया संतोष कर लिया है कि
इस लेखपत्र का श्री COMM. NAGAR PARISHAD
के द्वारा अपने सरकारी रूप से निष्पादित
किया हैं। उन्हे उपस्थिति एवं हस्ताक्षरों
से दृष्टिक्षेप किया जाता है तथा इस लेखपत्र
को पंजीयन के लिए स्वीकृत किया जाता है।

(2016003532) उप पंजियक JALORE
(Lease Deed Executed u/s 90-A)

प्रमाणित प्रतिलिपि
सहायक नगर नियोजक
नगर परिषद जालोर

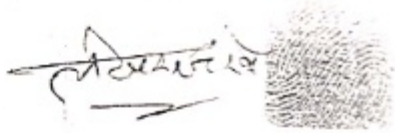
हस्ताक्षर फोटो अंगूठा

उक्त श्री / श्रीमती / सुश्री (Executant)
1-GATU DEVI /W/O SOMA RAM JI
Age:29, Caste-MEENA
Ocu.-H/W
R/O-SHANTI NAGAR SURAJ POL KE BAHAR JALORE
TEH.& DIST. JALORE

(And Claimant)
1-COMM. NAGAR PARISHAD /,.
Age:0, Caste-
Ocu.-
R/O-JALORE

ने लेख्यपत्र Lease Deed Executed u/s 90-A
को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।
प्रतिफल राशी रू0 1276905 / — पूर्व में / मेरे
समक्ष / मे सें रू0 1276905 / —पूर्व में ————————
यमेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान
1. श्री / श्रीमती / सुश्री LEKH RAJ
पुत्र / पुत्री / पत्नी श्री JETHA RAM JI उम्र 60 वर्ष
जाति BRAHMAN व्यवसाय ADV
निवासी JALORE ने की है जिनके



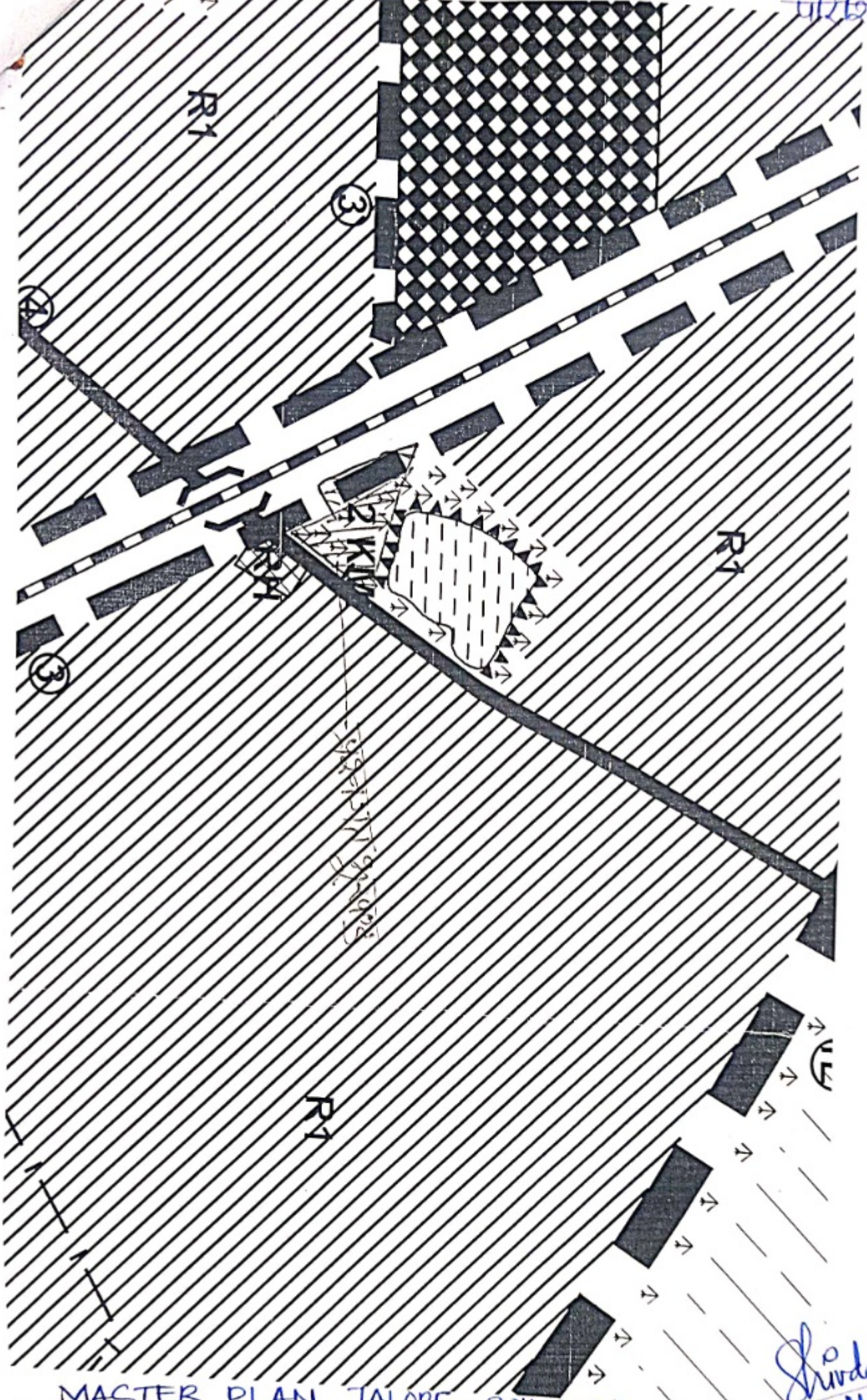
समस्त हस्ताक्षर एंव अगूंठा के निशान मेरे समक्ष लिये गयें हैं।

(2016003532) उप पंजीयक, JALORE
(Lease Deed Executed u/s 90-A)

आज दिनांक 02/06/2016 को
पुस्तक संख्या 1 जिल्द संख्या 635
मे पृष्ठ संख्या 151 क्रम संख्या 2016001935 पर
पंजिबद्व किया गया तथा अतिरिक्त
पुस्तक संख्या 1 जिल्द संख्या 1782
के पृष्ठ संख्या 1 से 6 पर
चस्पा किया गया।

(2016003532) उप पंजीयक, JALORE
(Lease Deed Executed u/s 90-A)

परिशिष्ट-10



MASTER PLAN JALORE -2011-2031

PART PLAN

Sivday
ATP Municipal Council Jalore
सहायक नगर नियोजक
नगर परिषद जालोर

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

जमाबन्दी
(प्रतिलिपि)

ग्राम का नाम :- जालोर-बी
पटवार हल्का :- लेटा
भू.अभि.नि. :- जालोर
तहसील :- जालोर
जिला :- जालोर

अंतिम चौसाला आधार सम्वत :- 2071 - 2074 जमाबंदी 2076 (वर्ष 2020) से स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 1088
खाता संख्या पुराना :- 724

काश्तकार का नाम:-

1. सुआदेवी पत्नि कानाराम हिस्सा- पूर्ण जाति- भील सा. महेशपुरा खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
3763	0.3100	बारानी सोयम	0.3100	0.93		
कुल खसरे - 1	0.3100		0.3100	0.9300		

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है।
नकल जारी करने की तिथि :- 6-Sep-2024

NIC

राजकीय कार्य हेतु नकल जारी

(अधिकृत हस्ताक्षर)
पदनाम लेटा
पटवार हल्का
तहसील व जिला जालोर

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

जमाबन्दी
(प्रतिलिपि)

ग्राम का नाम :- जालोर-बी
पटवार हल्का :- लेटा
भू.अभि.नि. :- जालोर
तहसील :- जालोर
जिला :- जालोर

अंतिम चौमाला आधार सम्वत :- 2071 - 2074 जमाबंदी 2076 (वर्ष 2020) से स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 355
खाता संख्या पुराना :- 1

काश्तकार का नाम:-

1. AT-Disposal नगर परिषद जालोर (आवासीय प्रयोजनार्थ) हिस्सा- पूर्ण खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
3764	0.0600	गै.मु.आबादी	0.0600		स्वीकृत नामांतरकरण : 3546 10/08/2022न्याया. आदेश	
3979	5.0100	गै.मु.आबादी	5.0100			
3983	0.3200	गै.मु.आबादी	0.3200			
3985	0.5500	गै.मु.आबादी	0.5500			
4928	1.6800	बारानी सोयम	1.6800	5.04		
4932	6.2300	बारानी सोयम	6.2300	18.69		
4944	8.0800	गै.मु.आबादी	8.0800			
4950	1.1700	चाही सोयम	0.6700	10.72		
		बारानी दोयम	0.5000	2.00		
4954	0.3300	चाही सोयम	0.2000	3.20		
		बारानी दोयम	0.1300	0.52		
4968	1.6800	चाही सोयम	1.6800	26.88		
5263	3.2300	बारानी सोयम	3.2300	9.69		
6399/4947	2.2400	बारानी सोयम	2.2400	6.72		
6474/4948	0.2400	चाही सोयम	0.2400	3.84		
6475/4949	0.3200	चाही सोयम	0.3200	5.12		
6476/4953	1.9100	चाही सोयम	1.0400	16.64		
		बारानी दोयम	0.8700	3.48		
6477/4948	0.9700	चाही सोयम	0.4600	7.36		
		बारानी दोयम	0.5100	2.04		
6478/4949	0.6600	चाही सोयम	0.1800	2.88		
		बारानी दोयम	0.4800	1.92		
6479/4949	0.1600	चाही सोयम	0.1600	2.56		

जमावन्दी
(प्रतिलिपि)

(देखिये

ग्राम का नाम :- जालोर-बी
पटवार हल्का :- लेटा
भू.अभि.नि. :- जालोर
तहसील :- जालोर
जिला :- जालोर

अंतिम चौसाला आधार सम्वत :- 2071 - 2074 जमाबंदी 2076 (वर्ष 2020) से स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 355
खाता संख्या पुराना :- 1

6480/4953	0.1600	चाही सोयम	0.1600	2.56
6508/6451	0.1700	बारानी दोयम	0.1700	0.68
6510/4970	1.1900	चाही सोयम	1.1900	19.04
कुल खसरे - 21	36.3600		36.3600	151.5800

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है।
नकल जारी करने की तिथि :- 6-Sep-2024

NIC

राजकीय कार्य हेतु नकल जारी

(अतुल [illegible])
तहसीलदार
जालोर

जमावन्दी
(प्रतिलिपि)

(देखिये

ग्राम का नाम :- जालोर-बी
पटवार हल्का :- लेटा
भू.अभि.नि. :- जालोर
तहसील :- जालोर
जिला :- जालोर

अंतिम चौसाला आधार सम्वत :- 2071 - 2074 जमावंदी 2076 (वर्ष 2020) से स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 355
खाता संख्या पुराना :- 1

6480/4953	0.1600	चाही सोयम	0.1600	2.56
6508/6451	0.1700	वारानी दोयम	0.1700	0.68
6510/4970	1.1900	चाही सोयम	1.1900	19.04
कुल खसरे - 21	36.3600		36.3600	151.5800

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है |
इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है |
नकल जारी करने की तिथि :- 6-Sep-2024

NIC

राजकीय कार्य हेतु नकल जारी

Dinesh

लेटा

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

जमाबन्दी
(प्रतिलिपि)

ग्राम का नाम :- जालोर-बी
पटवार हल्का :- लेटा
भू.अभि.नि. :- जालोर
तहसील :- जालोर
जिला :- जालोर

अंतिम चौसाला आधार सम्वत :- 2071 - 2074 जमाबंदी 2076 (वर्ष 2020) से स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 724
खाता संख्या पुराना :- 724

काश्तकार का नाम:-

1. गटुदेवी पत्नि सोनाराम हिस्सा- पूर्ण जाति- मीणा सा. शान्तिनगरसुरजपोल जालोर खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
6834/6815	0.1860	बारानी सोयम	0.1860	0.56		
कुल खसरे - 1	0.1860		0.1860	0.5600		

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है।
नकल जारी करने की तिथि :- 6-Sep-2024

NIC

राजकीय कार्य हेतु नकल जारी

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

जमावन्दी प्रतिलिपि (सिर्फ देखने हेतु)

ग्राम का नाम :- जालोर-बी
पटवार हल्का :- सेटा
भू.अभि.नि. :- जालोर
तहसील :- जालोर
जिला :- जालोर

सम्वत :- 2071 - 2074
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 1050
खाता संख्या पुराना :- 29

काश्तकार का नाम:-

1. राजस्थान सरकार At Disposal नगर परिषद जालोरआवासीय प्रयोजनार्थ हेतु हिस्सा- पूर्ण NA खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण		कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
3765	0.0600	गै.मु.आवासीय	0.0600				
3796	0.0200	गै.मु.आवासीय	0.0200				
3797	0.0709	गै.मु.आवासीय	0.0709				
4045	2.9700	बारानी सोयम	2.9700	8.91			
4046	0.4000	बारानी सोयम	0.4000	1.20			
4050	0.1800	चाही सोयम	0.1800	2.88			
4060	0.0900	गै.मु.आवासीय	0.0900				
4061	0.0300	गै.मु.आवासीय	0.0300				
4062	0.0100	गै.मु.आवासीय	0.0100				
4063	0.1500	चाही सोयम	0.1500	2.40			
4833	0.4300	गै.मु.आवासीय	0.4300				
4834	0.7800	गै.मु.आवासीय	0.7800				
4835	0.2200	गै.मु.रास्ता	0.2200				
4837	3.3100	गै.मु.आवासीय	3.3100				
4938	2.2000	बारानी सोयम	2.2000	6.60			
4939	1.1200	बारानी सोयम	1.1200	3.36			
5051	2.4500	गै.मु.आवासीय	2.4500				
5206	0.6500	चाही दोयम	0.6500	14.30			
5208	2.0400	चाही दोयम	2.0400	44.88			
6485/4931	0.3000	चाही सोयम	0.0300	0.48			
		बारानी दोयम	0.2700	1.08			
6500/6486	0.5000	चाही सोयम	0.0600	0.96			
		बारानी दोयम	0.4400	1.76			
6548/4050	0.3000	गै.मु.आवासीय	0.3000				
6549/4050	0.1600	चाही सोयम	0.1600	2.56			
6550/4050	0.1600	चाही सोयम	0.1600	2.56			
6551/4050	0.1600	गै.मु.आवासीय	0.1600				
6552/4050	0.1600	गै.मु.आवासीय	0.1600				
6553/4050	0.1100	गै.मु.आवासीय	0.1100				
6554/4050	0.1100	गै.मु.आवासीय	0.1100				
6555/4050	0.1200	गै.मु.आवासीय	0.1200				
6556/4050	0.1000	चाही सोयम	0.1000	1.60			
6557/4060	0.1700	गै.मु.आवासीय	0.1700				

Prakash
प. लेखा

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

जमाबन्दी प्रतिलिपि (सिर्फ देखने हेतु)

ग्राम का नाम :- जालोर-बी
पटवार हल्का :- लेटा
भू.अभि.नि. :- जालोर
तहसील :- जालोर
जिला :- जालोर

सम्वत :- 2071 - 2074
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 1050
खाता संख्या पुराना :- 29

6558/4061	0.0500	गै.मु.आवासीय	0.0500	
6559/4060	0.0600	गै.मु.आवासीय	0.0600	
6560/4061	0.0100	गै.मु.आवासीय	0.0100	
6561/4060	0.0400	गै.मु.आवासीय	0.0400	
6562/4061	0.1200	गै.मु.आवासीय	0.1200	
6563/4061	0.1100	चाही सोयम	0.1100	1.76
6564/4061	0.0700	चाही सोयम	0.0700	1.12
6565/4062	0.0400	चाही सोयम	0.0400	0.64
6566/4061	0.0400	गै.मु.आवासीय	0.0400	
6567/4062	0.1600	बारानी दोयम	0.1600	0.64
6568/4062	0.1100	चाही सोयम	0.1100	1.76
6569/4062	0.1100	गै.मु.आवासीय	0.1100	
6570/4062	0.0700	गै.मु.आवासीय	0.0700	
6571/4062	0.0400	चाही सोयम	0.0400	0.64
6572/4063	0.1100	गै.मु.आवासीय	0.1100	
6573/4063	0.1100	चाही सोयम	0.1100	1.76
6575/4063	0.2000	गै.मु.आवासीय	0.2000	
6576/4063	0.2000	गै.मु.आवासीय	0.2000	
6586/5212	1.4800	चाही दोयम	1.4800	32.56
6629/3978	0.4914	बारानी सोयम	0.4914	1.47
6712/4956	0.0500	बारानी सोयम	0.0500	0.15
6713/4955	0.4500	बारानी सोयम	0.4500	1.35
6715/6629	0.4914	बारानी सोयम	0.4914	1.47
6746/3795	0.2360	गै.मु.आवासीय	0.2360	
6761/6485	0.3400	चाही सोयम	0.0500	0.80
		बारानी दोयम	0.2900	1.16
6762/6500	0.4600	चाही सोयम	0.0500	0.80
		बारानी दोयम	0.4100	1.64
6787/3793	0.3328	गै.मु.आवासीय	0.3328	
6788/3793	0.0951	गै.मु.आवासीय	0.0951	
6790/3792	0.3541	गै.मु.आवासीय	0.3541	
6793/3789	0.4400	गै.मु.आवासीय	0.4400	
6794/3789	0.2488	गै.मु.आवासीय	0.2488	
6796/3790	0.2000	गै.मु.आवासीय	0.2000	
6797/3790	0.1300	गै.मु.आवासीय	0.1300	
6798/3790	0.1060	गै.मु.आवासीय	0.1060	
6799/6746	0.1500	गै.मु.आवासीय	0.1500	
6800/6746	0.2540	गै.मु.आवासीय	0.2540	

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

जमावन्दी प्रतिलिपि (सिर्फ देखने हेतु)

ाम का नाम :- जालोर-बी
पटवार हल्का :- लेटा
भू.अभि.नि. :- जालोर
तहसील :- जालोर
जिला :- जालोर

सम्वत :- 2071 - 2074
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 1050
खाता संख्या पुराना :- 29

6801/3796	0.0300	गै.मु.आवासीय	0.0300	
6802/3797	0.1991	गै.मु.आवासीय	0.1991	
6803/3797	0.1300	गै.मु.आवासीय	0.1300	
6815/3763	0.2740	गै.मु.आवासीय	0.2740	
कुल खसरे - 71	28.1236		28.1236	145.2500

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है।

NIC

राजकीय कार्य हेतु नकल जारी

लेटा

कार्यालय जिला कलक्टर जालोर

क्रमांक / एफ.12(3)( ) / राज. / न.पा.जस्सा. / 22 / 3939 दिनांक : 15/07/2022

आदेश

राजस्थान भू-राजस्व अधिनियम 1956 की धारा 92 सपठित धारा 102 ए के तहत प्रदत्त शक्तियों का प्रयोग करते हुए प्रमुख शासन सचिव, नगरीय विकास एवं आवासन विभाग, राज. जयपुर के अशा. पत्र क्रमांक प.17(1)नविवि / अनियान / 2021 जयपुर दिनांक 10.05.2022 में प्रदत्त निर्देशानुसार उपखण्ड अधिकारी / तहसीलदार, जालोर से प्राप्त प्रस्ताव के आधार पर नगर परिषद / पालिका की अधिसूचित सीमा में स्थित राजकीय भूमि सम्बंधित नगरीय निकाय को निम्नलिखित भूमि जो राजकीय खाता सं. 1 में राजस्व रेकार्ड में दर्ज है, को 40 गुणा पूंजीगत मूल्य पर नगर परिषद, जालोर को हस्तान्तरित कर निम्नानुसार उनकी किस्म परिवर्तन की जाती है :-

ग्राम – जालोर–ए

क्र.सं.	खसरा नं.	किस्म	रकबा (हैक्टर में)	किस्म परिवर्तन
1	1015	बारानी सोयम	0.28	ग.मु. आबादी
2	1651	बारानी सोयम	0.58	ग.मु. आबादी
3	1677	बारानी सोयम	0.38	ग.मु. आबादी
4	1678	बारानी सोयम	0.49	ग.मु. आबादी
5	1749	बारानी सोयम	2.10	ग.मु. आबादी
6	1775	बारानी सोयम	0.77	ग.मु. आबादी
7	1776	बारानी सोयम	0.57	ग.मु. आबादी
8	7066 / 1777	बारानी सोयम	0.69	ग.मु. आबादी
9	1975	बारानी सोयम	1.13	ग.मु. आबादी
10	734	बारानी सोयम	0.05	ग.मु. आबादी
11	735	बारानी सोयम	0.64	ग.मु. आबादी
12	736	बारानी सोयम	0.90	ग.मु. आबादी
13	997	बारानी सोयम	1.29	ग.मु. आबादी
योग			9.87	

ग्राम – जालोर–बी

क्र.सं.	खसरा नं.	किस्म	रकबा (हैक्टर में)	किस्म परिवर्तन
1	3764	बारानी सोयम	0.06	ग.मु. आबादी
2	3963	बारानी सोयम	0.32	ग.मु. आबादी
3	4944	बारानी सोयम	8.08	ग.मु. आबादी (वेयर हाउस व सब्जी मण्डी को छोड़कर)
4	3978	बारानी सोयम	5.01	ग.मु. आबादी
5	3985	बारानी सोयम	0.55	ग.मु. आबादी
योग			14.02	

ग्राम – रणछोड़नगर

क्र.सं.	खसरा नं	किस्म	रकबा (हैक्टर में)	किस्म परिवर्तन
1	2757	बारानी सोयम	0.30	ग.मु. आबादी
2	2758	बारानी सोयम	0.30	ग.मु. आबादी
योग			0.60	

राजस्व विभाग के परिपत्र क्रमांक प.6(9)राज-6/90पार्ट/39 दिनांक 08.12.10 के अनुसार नगर परिषद, जालोर भूमि का वेचान, आवंटन अथवा नियमन से प्राप्त राशि की 2 प्रतिशत राशि राज्य सरकार में जमा करवानी होगी।

2. यदि भूमि जल भराव क्षेत्र में है जिसमें प्राकृतिक जलस्त्रोतो तक बरसात का पानी पहुंचने वाले साधन यथा नाला मायतान, तालाब, ट्रीब्यूट्री एवं प्राकृतिक जलस्त्रोत यथा नदी, तालाब, बांध, जोहड आदि सम्मिलित है, तो उपरोक्त में से ऐसी भूमियों की किस्म परिवर्तन आबादी में नही समझी जावें।

3. उक्त आदेश प्रतिबंधित श्रेणी की भूमियो तथा न्यायालय में विचाराधीन भूमियों एवं राजकीय कार्यालयों/भवनों हेतु आरक्षित/आवंटित भूमियों पर लागू नही होगा।

4. स्थानीय निकाय को हस्तान्तरित भूमि का आवंटन/नियमन उपयोग मास्टर प्लान के अनुसार किया जाएगा।

5. तहसीलदार, जालोर नगर परिषद से पूंजीगत मूल्य वसूल करने के पश्चात नियमानुसार भूमि का कब्जा सुपुर्द कर राजस्व रिकार्ड में अगल दरामद कर खातना से अवगत करावें।

6. हस्तान्तरित भूमियों में से भविष्य में राजकीय विभागों हेतु भूमि की मांग की जाती है तो नगर परिषद, जालोर नियमानुसार भूमि देने हेतु बाध्य रहेगी।

(निशान्त जैन)
जिला कलक्टर,
जालोर
दिनांक : 14/07/2022

क्रमांक/सम/2022/3540-50
प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. प्रमुख शासन सचिव, नगरीय विकास एवं आवासन विभाग, जयपुर
2. शासन सचिव, स्वायत्त शासन विभाग, जयपुर
3. उप शासन सचिव, राजस्व (ग्रुप-3) विभाग राजस्थान, जयपुर
4. उपखण्ड अधिकारी, जालोर
5. तहसीलदार, जालोर
6. आयुक्त, नगर परिषद, जालोर
7. प्रभारी अधिकारी, जिला राजस्व लेखाकार, जालोर
8. पटवारी हल्का, जालोर-ए,बी,सी
9. गार्ड पत्रावली।

अतिरिक्त जिला कलक्टर,
जालोर

कार्यालय नगर परिषद् जालोर (राजस्थान)

क्रमांक :नपजा/भूमिशाखा/2022/4376. दिनांक: 20/7/2022

श्रीमान् तहसीलदार साहो.
जालोर।

विषय :– नगर निकाय को भूमि हस्तांतरण बाबत्।
प्रसंग :– आपके कार्यालय पत्र क्रमांक:राज./2022/1814 दिनांक 19.07.2022 के सन्दर्भ में।

———— 0 ————

उपरोक्त विषय एवं प्रासंगिक पत्र के सन्दर्भ में निवेदन है कि जालोर–ए, जालोर–बी, रणछोडनगर के राजकीय खाता सं. 1 मे राजस्व रेकर्ड में दर्ज भूमि को कब्जा सुपूर्द करने के कम में कुल 24.49 हैक्टर भूमि के लगान–19.87/– रूपये 40 गुना पूंजीगत मूल्य 795/– रूपये अक्षरे सात सौ पिचयानव रूपये मात्र राशि आपके राजकोष के (मद 0029–00–105–01–00) में जमा करवा दिये गये है जिसकी चालान प्रति संलग्न भिजवायी जाकर निवेदन है कि उक्त भूमि का म्यूटेशन नगर परिषद, जालोर के नाम दर्ज करवाने का श्रम करावें।

संलग्न :– चालान की प्रति।

आयुक्त
नगर परिषद, जालोर

कार्यालय तहसीलदार जालोर
क्र: राज./20/1883-1885 दि.: 2/8/22

पटवारी हल्का जालोर-A, जालोर-B, (रणछोडनगर) जालोरसी को भेजकर लेख है कि जिला कलक्टर साहो. जालोर के आदेश क्र: एफ.12 (3)()/राज./न.पा.हस्ता./20/3929-3950 दि. 14/07/2022 की अनुपालना में नगरपरिषद् जालोर द्वारा पूंजीगत मूल्य राजकोष में जमा करवाये जाने से, राजस्व रिकार्ड में कामलदरागद कर, भूमि की कब्जा सुपुर्दगी कर पालना रिपोर्ट अत्र कार्यालय में पेश करें।

तहसीलदार जालोर
जिला-जालोर